RAJASTHAN HIGH COURT

PA/RG/Misc./2021

Date – 01.07.2021

NOTIFICATION

In view of the State Government order dated 26.06.2021 त्रिस्तरीय जन-अनुशासन दिशा-निर्देश 3.0 and after consideration of representations of the Bar Council of Rajasthan and Bar Associations, following directions are issued in supersession of all previous directions, for regular hearing of cases in Rajasthan High Court from 05.07.2021 till further orders both by physical presence and video conferencing (hybrid mode):-

- Entry in the court premises will be permitted only to the persons who have taken 1st dose of Covid-19 vaccine. Relaxation will be given only to those persons after scrutiny whose vaccination cannot be done for medical reasons as per advisory of the Central/State Government.
- 2. A web portal on the website of Rajasthan High Court (https://hcraj.nic.in) has been provided for learned Advocates and Parties-in-person to upload their Vaccination Certificates. Vaccination certificate of Advocates' Clerk will be uploaded through concerned Advocate with whom he is registered. After verification of vaccination certificates, online authorization cards and SMS will be issued which is required to be shown at entry gates. Detailed process to upload the vaccination certificates with screeen shots is enclosed.
- For early issuance of online authorization Card and SMS, all concerned are requested to upload their vaccination certificates at the earliest to avoid any inconvenience.
- 4. Other than parties-in-person, only such litigants will be permitted entry in court premises for whose presence, specific directions have been given by Hon'ble Court. Such litigant shall produce copy of the order of Hon'ble Court directing physical presence along with vaccination certificate.
- All other persons will be permitted entry in the court premises on showing their vaccination certificate at the entry gates.
- 6. All the Benches of High Court shall function regularly in hybrid mode from 10.30 AM to 4.30 PM with lunch break from 1.00 PM to 2.00 PM. Hearing of the matters shall be permitted both through physical appearance and video conferencing. In view of prevailing conditions, as a preventive measure, all concerned may prefer virtual mode of hearing.
- 7. In a case, hearing may be conducted simultaneously through physical appearance and video conferencing. Learned Advocates or parties-in-



person opting for video conferencing would intimate the Court Master of concerned Hon'ble Court at least a day before the date of listing for the cases listed in Daily List and before 8.00 am on the day of listing for the cases listed in Supplementary list. No request for virtual hearing sent after stipulated time will be entertained.

- The name and mobile number of Court Master shall be published in the cause-list so that Learned Advocates may inform their option of hearing through video conferencing well within stipulated time.
- The Court Master will send the link for video conferencing to concerned Advocates through SMS/email on mobile number and email address registered in High Court CIS.
- 10. Learned Advocates may check their mobile number and email address registered in High Court CIS by using the option 'Advocate details' in e-Services Menu on Home Page of the web site of Rajasthan High Court (www.hcraj.nic.in). If they require any change, addition or updation, they may send email on dedicated email addresses as shown on the web site.
- 11. There will be no separate time slot for hearing of cases through video conferencing. Such cases would be taken up as per their turn in the cause list. Learned Advocates/Parties-in-person would remain ready for video conferencing well in advance according to the Display Board. The Standard Operating Procedure for video conferencing is enclosed.
- 12. If any Advocate does not turn up in first round, the case may be passed over for second round.
- 13. For maintaining sufficient distance between court rooms, subject to location of the court rooms, either even or odd number court rooms shall be used. In the Courtrooms, keeping in view the size of the rooms, chairs shall be kept maintaining social distancing by reducing the number of chairs.
- 14. The vacant court rooms would be utilized for sitting of the lawyers by providing limited chairs, with requisite distance. Benches in the court corridors would be arranged maintaining social distancing. It must also be ensured that gathering even in small groups in the entire premises is avoided.
- 15. Following Helpline Numbers, for issues related to Video Conferencing will be available during office hours on each working day:-

For Jodhpur - 14634, 0291-2888056 For Jaipur Bench - 14635, 0141-2227441



- 16. All fresh matters may be filed physically or by e-filing. During physical filing, all precautionary measures including social distancing as mentioned in Central & State Government Advisory shall be strictly followed in filing section. In view of prevailing conditions, as a preventive measure, all concerned may prefer e-filing.
- 17. E-filing may be made on E-filing portal as per Notification dated 08.04.2020 available on the website of Rajasthan High Court. The link of E-filing portal (<u>https://efiling.ecourts.gov.in/raj</u>) is available on the Home Page of web site of Rajasthan High Court in eServices Menu. User Guide and Help Videos for E-filing are available on the E-filing portal.
- 18. As per directions of Hon'ble Supreme Court issued vide order dated 27.04.2021 passed in Miscellaneous Application No.665/2021 in SMW (C) No.3/2020 In RE COGNIZANCE FOR EXTENSION OF LIMITATION, the period of limitation for all judicial and quasi judicial proceedings shall stand extended till further orders of Hon'ble Supreme Court. Order of Hon'ble Supreme Court may be downloaded linkat https://main.sci.gov.in/supremecourt/2021/10651/10651_2021_31_1_2777 6_Order_27-Apr-2021.pdf
- 19. Payment of Court Fees may be made through E-Pay facility, the link of which (<u>https://pay.ecourts.gov.in/epay</u>) is available on Home Page of web site of Rajasthan High Court in eServices Menu. All concerned may prefer e-pay facility as a preventive measure.
- 20. Only those learned Advocates shall be allowed in the court room who have to argue/present the case. No learned Advocate should be present in the court room with the purpose of seeking pass-over. Learned Senior Advocates are advised to take assistance from only one Advocate. Learned Advocates other than Senior Advocates are advised to come alone in the court room.
- 21. At any given time, learned Advocates relating to the case being taken up and next four cases on the list only are advised to remain present in the court room.
- 22. Entry of Learned Advocates in court premises would be through e-pass. E-Passes shall be issued to the Learned Advocates, who have to appear in the court for the purpose of hearing and ancillary purposes. These passes will remain valid for a particular day and the entry will be strictly upon presentation of the e-pass. Learned Advocates are advised to generate the e-pass from the High Court website, while providing the specific details



i.e. name of Learned Advocate, Court Number, Case Number and Item Number of Cause List and declaration about uploading of vaccination certificate.

- Advocate Clerks would be permitted to enter the premises through identity cards and after uploading vaccination certificate.
- 24. Personal presence of accused persons in Appeals/Revisions shall stand exempted till further orders.
- 25. Wearing of Coat and Gown for learned Advocates shall remain exempted till further orders. During virtual hearing, learned Advocates are requested to observe same dress code and decorum as is required and applicable in court room hearing.
- 26. Learned Advocates, parties-in-person and whose presence have been specifically directed by the court, while appearing in the courts shall be required to wear face mask and face shield. Wearing of hand gloves should be preferred.
- 27. Entry of law interns in the court premises is strictly prohibited.
- 28. All the gates for entry of Learned Advocates, Staff members and Litigants for entering into the premises shall be equipped with requisite thermal scanners. The medical staff will permit the persons after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms shall not be allowed to enter the premises.
- Persons deputed at entry gates for the purpose of screening shall be equipped with PPE Kits.
- 30. Canteens, Photo Copying shops, Book shops, E-Mitra, Bank and Post office may be opened with required protocol/arrangements as prescribed by Central and State Government.
- 31. Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer may be provided in toilets and court corridors.
- 32. All the Section In-charge will be under obligation to ensure the compliance of directions issued by the Central and the State Government.
- 33. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
- 34. The consumption of liquor, pan, gutka, tobacco and spitting inside the premises shall be strictly prohibited and to attract prosecution/punishment as per the guidelines of Central & State Government.
- 35. Finger print scanners at the entry points would be completely sealed.

- 36. All the staff members are directed to inform the Incharge of concerned section in case any staff member having flu like symptom is identified.
- 37. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals.
- 38. All concerned are requested to ensure that they have taken both the doses of vaccination at the earliest for safety of themselves and all the stakeholders. Covid-19 Testing of learned Advocates and Court Staff would also be continued.
- 39. Separate committees of Registrar (Admn.), Registrar (Classification), representative of Bar Council of Rajasthan and Presidents of High Court Bar Associations at Jodhpur/Jaipur already constituted shall supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.
- 40. All above guidelines would be in addition to guidelines issued by Central & State Government.

By Order

Encl: As above

No. PA/RG/Misc./2021/1377

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

REGISTRAR GENERAL

Date - 01.07.2021

REGISTRAR GENERAL

<u>User Manual</u>

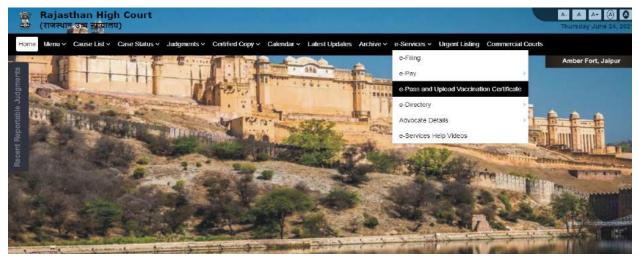
How to upload Vaccination Certificate on web portal of

Rajasthan High Court

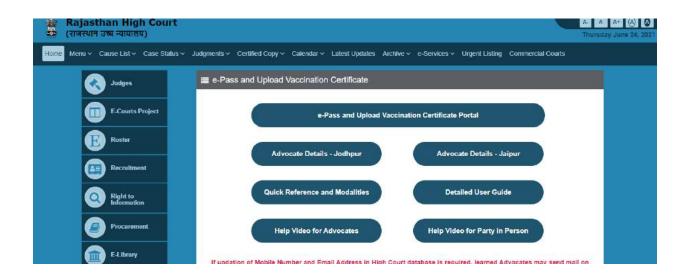
Please go to the web site of Rajasthan High Court - https://hcraj.nic.in



On top Bar, click on e-Services menu item, then click on 'e-Pass and Upload Vaccination Certificate':-



A new page will be displayed as shown below:-



Click on 'e-Pass and Upload Vaccination Certificate Portal'



On Login page, please enter the same User ID and Password which you are already using for E-Pass. If you have not yet registered in E-pass system, please click on New User Registration and follow the steps for registration. (as shown from Page-5 of this document).

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Click on "Login" button, provision to choose Establishment from Jodhpur or Jaipur will appear on the screen.

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On selection of appropriate establishment, option to "Upload Vaccination Certificate" for Self or for Advocate Clerk will be available.

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Vaccination Certificate Upload for Self

On the form user need to input some information like Have you taken 1st or 2nd dose of vaccination (Yes/No), Reference ID, date of vaccination and upload vaccination certificate in PDF / JPEG / JPG format. File size should be between 20 KB and 200 KB.

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	Upload Vaccination Certificate	
Have you taken first dose of COVID vaccine?	🗑 Yes 🔿 Na	
Have you taken second dose of COVID vaccine?	O Yes C No	
Reference ID on vaccination certificate:	Only numbers are allowed	
Date of taking first dose:	9/10/2021	
Upload Vaccination Certificate:	Choose File No file chosen	
(File size should be between 20KB and 200KB in PDF or JPEG or JPG format)		
	± Upload Certificate	

On click on "Upload Certificate" button, message of successful updation of vaccination certificate will be displayed on the screen.

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Have you taken first dose of COVID vaccine? Have you taken second dose of COVID vaccine? Reference ID on vaccination certificate: Date of taking first dose: Upload Vaccination Certificate: (File size should be between 2016 and 2006 in PDF or JPEG or JPC format)	Yes No Yes No 94512547854125 0600:0025 Choose File Testfile.pdf Upload Centrical			

After this message user can view the details entered and the uploaded document.

The uploaded vaccination certificate will be verified and thereafter, SMS will be sent on registered Mobile Number. Authorization card may also be downloaded as shown below:-

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	Date	of taking first dose: Status:	Approved			
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Vaccination Certificate Upload for Advocate's Clerks

On the form user need to input some information like Registration Number of Advocate Clerk, Name, Mobile Number, Has taken 1st or 2nd dose of vaccination (Yes/No), Reference ID, date of vaccination and upload vaccination certificate in PDF / JPEG / JPG format. File size should be between 20 KB and 200 KB.

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Help Generate New Pass Previously Generated Pass - Upload	Vaccination Certificate Change Establishment	Welcome	SANJAY SHARMA (Jaipur) +
U	pload Vaccination Certificate for Advocate Clerk		
Registration No. of Advocate Clerk:	ABC/RHCB/2020/12345		
Name of Advocate Clerk:	Diwan Singh		
Mobile No. of Advocate Clark:	99988817770		
Has taken first dose of COVID vaccine?	🖝 Yes 🖸 No		
Has taken second dose of COVID vaccine?	😸 Ves 🔾 No		
Reference ID on vaccination certificate:	94512547854120		
Date of taking second dose:	2306/2021		
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On click on "Upload Certificate" button, message of successful updation of vaccination certificate will be displayed on the screen.

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Registration No. of Advocate Clerk:	ABC/784CB/2020/12346		
Name of Advocate Clerk:	Diwan Singh		
Mobile No. of Advocate Clerk:	9966887770		
Has taken first dose of COVID vaccine?	• Yes O No No		
Has taken second dose of COVID vaccine?	* Yes O No		
Reference ID on vaccination certificate:	94512547854120		
Date of taking second dose:	25/06/2021		
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After this message user can view the details entered and the uploaded document.

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Up	pload Vaccination Certificate for Advocate Cleri	k	
Registration No. of Advocate Clerk:	ABC/RHCB/2020/12345		
Name of Advocate Clerk:	Diwan Singh		
Mobile No. of Advocate Clerk:	9998887770		
Has taken first dose of COVID vaccine?	= Yes 🗠 No		
Has taken second dose of COVID vaccine?	😸 Yes 🔿 No		
Reference ID on vaccination certificate:	94512547854120		
Date of taking second dose:	23/06/2921		
Status:	Approved		
	A Download Authorization Card		

New User Registration Process for Learned Sr. Advocates and Advocates

If you are not registered on this portal, Click on "Green" button for "New User Registration"



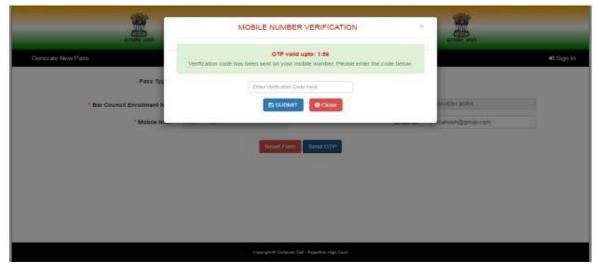
On clicking New User Registration, following screen will appear-

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1961 / 1762 AUGUST				10 - XM 89492	♦ Ban
Pass Type:	O St. Advocate	Advocate (For Self and Litigants)	Party in Person		
* Bar Council Enrollment No:	Enablment No.e.g. R0002000	•	Advocate Name:	Entor advocata name	
* Mobile No.:	Enter mobile no. in 10 digits		* Email Id:	enter valid email address	
	Flos	setForm Sond OTP			
	सत्यर्थेड जंबने Pass Type: * Bar Council Enrollment No:	स्वयप्रेंड जस्तो Pass Type: Sr. Advocate • Bar Council Enrolment No: Enrolment No e.g. R9900000 • Mobile No.: Enrolment No. in 10 digits	Workits and Pass Type: Sr. Advocate • Bar Council Enrollment No: Enrolment No is § R9990000 • Mobile No.: Enrolment No is 10 digitis	Hercitie stati Pass Type: O Sr. Advocate • Bar Council Enrollment No: Enrolment No: 0: 9 19992020 • Mobile No.: Enrollment No: 0: 10 digits	Receive and Receive and Pass Type: O Sr. Advocate • Bar Council Enrolment No: Enrolment No: Enrolment No: Enrolment No: • Mobile No.: Enrolment No: Enrolment

Select appropriate option, Senior Advocate or Advocate and then fill Bar Council Enrolment number (e.g. R12341960) without using "/".

Advocate Name and Mobile Number will be displayed against this Enrolment Number as available with Rajasthan High Court.

Please fill eMail ID (which is registered with Rajasthan High Court) and Click on "Send OTP" button. An OTP will be sent on your Mobile. Enter this OTP in the following form:-



After this information of the user is required like gender, date of birth, password, address etc.

	Rajastha	in High Court	arrest seat	
Generale New Pass				•8 Sign In
Pass Type:	= Sr Advocate 🔿 Ad	vocate (For Self and Litigants)		
* Bar Council Enrollment No:	R2220H Se	* Advocate Name:	MAHERH BORA	
* Mobile No.:	90******	- Email Id:	mahesh@gmail.com	
* Gender:	Man	* 008:	1006/1074	
* Password:	Pasyword Policy	Sectore Parameters	-	
° Address:	Maripura Japan	* State:	Reporture	μ)
* District:	juns -		100030	
	Retraid Carpital & Com	Perm Range		

If all the details are correctly entered then on Click on "Sign Up" button a message of successful Registration with User ID will be displayed by the system :-

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Generate New Pans	Close	Continue	_	🔿 Sign In
Pasa Typ				
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Your enrolment number will be the User ID. The process of Registration of new user is complete.

Registration Process for Party-In-Person (PIP)

Registration of PIP is required. For this, on Login page user would need to click on Green button "New User Registration". On next screen, select PIP radio button and then fill details on the following form like Name, Mobile Number, eMail ID & Establishment. After entering these details click on "Send OTP" button to get OTP on Mobile.

	1	Rajasthan H	igh Court		
Generate New Pass					+t Sign In
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	- Party Name:	Einer Pales name	- Retablishment:	HHID Joanpur	
	* Mobile No.:	Cemus modelles nec. Ini 10 stiglina	* Email id:	entur vield ernel ishtrese	
		Contraction of Contra			

OTP could be entered on the next screen. To proceed further, click on "Submit" button.

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Pass Typ	12345			
NOTE PLEASE ENS	22 SUBAT	😫 / Dener	EG OR JPG FORMAT	
* Party Name	7894561237	* Email Id:	RHC Jodhpur RHCB Jalpur	
	Reset Form	Send OTP		

Enter information related to PIP like Gender, Date of Birth, Password, Address, details of Photo ID and upload a scanned copy of Photo ID to complete the form. For submission of this form, click on "Sign Up" button.

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enerate New Pass					•0 Si
Pass Type:	Sr. Advoca	e 🔘 Advoca	e (For Self and Litigants) 👘 Party in Person		
NOTE - PLEASE ENSURE	THAT YOU ARE READY WITH	YOUR PHOTO	MAGE SIZE BETWEEN 20KB AND 100KB IN	JPEG OR JPG FORMAT.	
* Party Name:	Rajesh Kumar		* Establishment:	🔿 RHC Jodhpur 💿 RHCB Jaipur	
* Mobile No.:	7894561237		* Email Id:	rajesh@gmail.com	
* Gender:	Male	~	* DOB:	25/02/1981	
* Password:		Password Policy	* Confirm Password:		
* Address:	Jaiput		* State:	Rajasthan	-
		evacters left: 424			-
* District:	Jaipur	~	PinCode:	Enter Pincode	5
* Photo ID Type:	PAN Card	*	Photo PAN Card Number	ABCDE1234R	
* PHOTO (IMAGE SIZE SHOULD BE BETWEEN 20 KB AND 100KB, IN JPEG OR JPG FORMAT):	Choose File Juser_00.jpg		Please carry this identity card with yo shown on entry gate.	u as the same will be required to b	

Message related to registration & User ID (Mobile Number will be the user Id) will appear on the next screen.

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Concrate New Pasis					Sign
Pass Typ-	High Court. You w	only login after appo till be notified accordi	rval of Admininstration of Rajaathan ngly.		
NOTE - PLEASE END				EG OR JPG FORMAT	
* Party Name:	Deler These meres		* Establishment:	C RHC Jodhpur 🔿 RHCB Jappur	
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PHOTO (IMAGE SIZE SHOLLO BE BETWEEN 20 KB AND 100KB IN JPEG ON JPG FORMAT)	Choose File No III	in a frement	Please carry this identity card with yo shown on entry gate.	u as the same will be required to be	

Details entered by PIP during registration would be verified by the competent authority of Rajasthan High Court. On successful verification SMS will be sent for information and PIP can login into the system to upload vaccination certificate. Mobile Number will be the user ID for PIP.

	Rajasthan High Court	
Generate New Pass		-0 Sign Up
	*Login 10/ * Password (4) Engin: Exclusionated	
	Crayvight & Computer Coll - Republien High Court	

Reset Password

If you are registered on this portal and want to reset your password then Click on "Reset Password" button. Following screen will appear:-

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			Forgot Password		× 🚺	
11 - 14 - 14 - 14 - 14 - 14 - 14 - 14 -		Recovery Password v	will be sent to your registered mobi	le number		
Help	* Mobile No.:	Enter mobile no. In 10 digits	· DOB:	dd/mm/lysycy		
			√ Send			
	-	* Password:	Passed/d		_	
			+Storm Flasht password			
			New Liner Registration			
		Goojela	ht () Gampuler Gell - Rajashan High Gouri			

User would need to fill Mobile Number, Date of Birth and then Click on "Send" button to receive OTP on mobile. This OTP is to be entered in the system. System will prompt to enter new password with confirmation of password. On successful matching of both the passwords, message of Password Change will appear on the screen.

Standard Operating Procedure for participating in the court proceedings through Cisco Webex

- 1. 'Cisco Webex Meetings' Application may be used both on Mobile (Android/ iPhone) and Laptops/Desktops.
- 2. Learned Advocates/Parties-in-person are requested to install 'Cisco Webex Meetings' Application in their Mobile Phones from Android Play Store or Apple Store. The users are not required to make any account in this application. Cisco Webex may also be used in web browser of Laptop/Desktop without installing any application.
- 3. The Advocates or Parties-in-person who would opt for virtual hearing, will intimate the Court Master of concerned Hon'ble Court at least **a day before** the date of listing for the cases listed in Daily List and **before 8.00** am on the day of listing for the cases listed in Supplementary list. No request for virtual hearing sent after stipulated time will be entertained.
- 4. Advocate or Parties-in-person who would opt for virtual hearing, will be sent a numeric **Meeting Number** through SMS or Whatsapp on their mobile number registered in the CIS of High Court. Advocates or Parties-in-person are requested not to share the Meeting Number with any other person.
- 5. If all the listed cases are to be taken up by Video Conferencing by virtue of any specific order, links will be sent on the registered mobile number of all the Advocates whose names are shown in the Cause List.
- 6. The advocates or Parties-in-person shall be ready with their Mobile Phones or Laptop/Desktop during the Hon'ble Court sitting timings. They will regularly watch the Display Board which is available on Mobile Apps and Web Site of High Court. When their case is about to come i.e. **before 2-3 case**, they will join Webex on their Mobile or Laptop/Desktop by following steps mentioned below:-

Mobile Phones

Open Cisco Webex App and tap on **'Join Meeting'** option. Thereafter, enter the **Meeting Number** and in Your Name box, **mention the item number just before your name as prefix**. For example, if name of learned Advocate is Rajendra Kumar and he wants to join for Item No. 12, he will enter the name as shown below:-

12- Rajendra Kumar

If one learned Advocate has more cases in one court, item numbers of all the cases may be mentioned separated by coma.

After entering name, also enter your email address.

Before joining, the App will prompt to start the Mike and Video. The participant will **start the video but will keep the mike mute**.

Laptop/Desktop

Open URL<u>https://www.webex.com</u> in web browser, **click on Join** and enter **Meeting Number** in Meeting Information Box. Thereafter, enter **Your name with item number** as shown above and email address.

If Cisco Webex Desktop App is installed by any user, please sign out the same and use it as Guest.

- 7. In both the situations i.e. Mobile or Laptop/Desktop, please give necessary permissions for Mike, Speaker and Camera if so promoted by Webex App or browser.
- 8. On Joining Webex, following message will be displayed-

'You can join the meeting after the host admits you.'

Please wait in **virtual waiting room** on getting above message. Participant will be admitted to Video Conferencing soon after Hon'ble Court will call the concerned case. The Court Staff will **admit only those participants who have mentioned the item number as prefix with their name**.

- 9. Please also keep the **mike muted** all the times or until asked by Hon'ble Court to speak. Once, the hearing is over, please leave the meeting by 'x' button in Red Circle.
- 10. During video conferencing, the Advocates/parties-in-person are requested to keep the screen rotation of their mobile on and to hold the mobile phone in landscape position. Keep the Mobile on some stand so that the video is still.
- 11. Please use Head Phone or Ear plugs for clear sound quality at both the ends.
- 12. During virtual hearing, please observe the same dress code and decorum as is required and applicable in Court Room hearing.
- 13. Please strictly adhere to the instructions given in this SOP.

RAJASTHAN HIGH COURT

PA/RG/Misc./2021

NOTIFICATION

In partial modification of this office previous Notification No. PA/RG/Misc./2021/1311 dated 24.06.2021, it is hereby notified that from 28.06.2021 to 02.07.2021 Clause-1, 2 and clauses related thereto in above Notification shall remain suspended and during this period, regular hearing of cases in Rajasthan High Court shall be only through video conferencing. Other conditions of Notification dated 24.06.2021 as applicable, shall remain same.

By Order

Encl: As above

REGISTRAR GENERAL

No. PA/RG/Misc./2021/1314

Date - 27.06.2021

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

REGISTRAR GENERAL

Date - 27.06.2021

RAJASTHAN HIGH COURT

PA/RG/Misc./2021

Date - 24.06.2021

NOTIFICATION

Considering the constant decline in Covid-19 positive cases and after exhaustive discussion with medical experts, it is notified that while continuing with all preventive measures for effective control and containment of spread of COVID-19, in supersession of all previous directions, regular hearing of cases in Rajasthan High Court would commence from 28.06.2021 both by physical presence and video conferencing (hybrid mode) with following modalities:-

- Entry in the court premises will be permitted only to the persons who have completed 14 days after their 2nd dose of Covid-19 Vaccination. Relaxation will be given only to those persons whose vaccination cannot be done for medical reasons as per advisory of the Central/State Government after scrutiny.
- 2. A web portal on the website of Rajasthan High Court (https://hcraj.nic.in) has been provided for learned Advocates and Parties-in-person to upload their final Vaccination Certificates. Final Vaccination certificate of Advocates' Clerk will be uploaded through concerned Advocate with whom he is registered. After verification of vaccination certificates, online authorization cards and SMS will be issued which will be required to be shown at entry gates. Detailed process to upload the vaccination certificates with screen shots is enclosed.
- For early issuance of online authorization Card and SMS, all concerned are advised to upload their final vaccination certificates at the earliest to avoid any inconvenience.
- 4. Other than parties-in-person, only such litigants will be permitted entry in court premises for whose presence, specific directions have been given by Hon'ble Court. Such litigant shall produce copy of the order of Hon'ble Court directing his physical presence and the final vaccination certificate.
- 5. All other persons will be permitted entry in the court premises on showing their final vaccination certificate at the entry gates.
- 6. All the Benches of High Court shall function regularly in hybrid mode from 10.30 AM to 4.30 PM with lunch break from 1.00 PM to 2.00 PM. Hearing of the matters shall be permitted both through physical appearance and video conferencing. In view of prevailing conditions, as a preventive measure, all concerned may prefer virtual mode of hearing.

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- 7. In a case, hearing may be conducted simultaneously through physical appearance and video conferencing. Learned Advocates or parties-in-person opting for video conferencing would intimate the Court Master of concerned Hon'ble Court at least a day before the date of listing for the cases listed in Daily List and before 8.00 am on the day of listing for the cases listed in Supplementary list. No request for virtual hearing sent after stipulated time will be entertained.
- The name and mobile number of Court Master shall be published in the cause-list so that Learned Advocates may inform their option of hearing through video conferencing well within stipulated time.
- The Court Master will send the link for video conferencing to concerned Advocates through SMS/email on mobile number and email address registered in High Court CIS.
- 10. Learned Advocates may check their mobile number and email address registered in High Court CIS by using the option 'Advocate details' in e-Services Menu on Home Page of the web site of Rajasthan High Court (www.hcraj.nic.in). If they require any change, addition or updation, they may send email on dedicated email addresses as shown on the web site.
- 11. There will be no separate time slot for hearing of cases through video conferencing. Such cases would be taken up as per their turn in the cause list. Learned Advocates/Parties-in-person would remain ready for video conferencing well in advance according to the Display Board. The Standard Operating Procedure for video conferencing is enclosed.
- 12. If any Advocate does not turn up in first round, the case may be passed over for second round.
- 13. For maintaining sufficient distance between court rooms, subject to location of the court rooms, either even or odd number court rooms shall be used. In the Courtrooms, keeping in view the size of the rooms, chairs shall be kept maintaining social distancing by reducing the number of chairs.
- 14. The vacant court rooms would be utilized for sitting of the lawyers by providing limited chairs, with requisite distance. Benches in the court corridors would be arranged maintaining social distancing. It must also be ensured that gathering even in small groups in the entire premises is avoided.
- 15. Following Helpline Numbers, for issues related to Video Conferencing will be available during office hours on each working day:-

For Jodhpur - 14634, 0291-2888056

For Jaipur Bench - 14635, 0141-2227441

- 16. All fresh matters may be filed physically or by e-filing. During physical filing, all precautionary measures including social distancing as mentioned in Central & State Government Advisory shall be strictly followed in filing section. In view of prevailing conditions, as a preventive measure, all concerned may prefer e-filing.
- 17. E-filing may be made on E-filing portal as per Notification dated 08.04.2020 available on the website of Rajasthan High Court. The link of E-filing portal (<u>https://efiling.ecourts.gov.in/raj</u>) is available on the Home Page of web site of Rajasthan High Court in eServices Menu. User Guide and Help Videos for E-filing are available on the E-filing portal.
- 18. As per directions of Hon'ble Supreme Court issued vide order dated 27.04.2021 passed in Miscellaneous Application No.665/2021 in SMW (C) No.3/2020 In RE COGNIZANCE FOR EXTENSION OF LIMITATION, the period of limitation for all judicial and quasi judicial proceedings shall stand extended till further orders of Hon'ble Supreme Court. Order of Hon'ble be downloaded at link-Supreme Court may https://main.sci.gov.in/supremecourt/2021/10651/10651 2021 31 1 2777 6 Order 27-Apr-2021.pdf
- 19. Payment of Court Fees may be made through E-Pay facility, the link of which (<u>https://pay.ecourts.gov.in/epay</u>) is available on Home Page of web site of Rajasthan High Court in eServices Menu. All concerned may prefer e-pay facility as a preventive measure.
- 20. Only those learned Advocates shall be allowed in the court room who have to argue/present the case. No learned Advocate should be present in the court room with the purpose of seeking pass-over. Learned Senior Advocates are advised to take assistance from only one Advocate. Learned Advocates other than Senior Advocates are advised to come alone in the court room.
- 21. At any given time, learned Advocates relating to the case being taken up and next four cases on the list only are advised to remain present in the court room.
- 22. Entry of Learned Advocates in court premises would be through e-pass. E-Passes shall be issued to the Learned Advocates, who have to appear in the court for the purpose of hearing and ancillary purposes. These passes will remain valid for a particular day and the entry will be strictly upon

Page - 3 of 5

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presentation of the e-pass. Learned Advocates are advised to generate the e-pass from the High Court website, while providing the specific details i.e. name of Learned Advocate, Court Number, Case Number and Item Number of Cause List and declaration about his medical fitness.

- 23. Advocate Clerks would be permitted to enter the premises through identity cards only and after verification of their final vaccination certificate.
- 24. Personal presence of accused persons in Appeals/Revisions shall stand exempted till further orders.
- 25. Wearing of Coat and Gown for learned Advocates shall remain exempted till further orders. During virtual hearing, learned Advocates are requested to observe same dress code and decorum as is required and applicable in court room hearing.
- 26. Learned Advocates, parties-in-person and whose presence have been specifically directed by the court, while appearing in the courts shall be required to wear face mask and face shield. Wearing of hand gloves should be preferred.
- 27. Entry of law interns in the court premises is strictly prohibited.
- 28. All the gates for entry of Learned Advocates, Staff members and Litigants for entering into the premises shall be equipped with requisite thermal scanners. The medical staff will permit the persons after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms shall not be allowed to enter the premises.
- Persons deputed at entry gates for the purpose of screening shall be equipped with PPE Kits.
- 30. Canteens, Photo Copying shops, Book shops, E-Mitra, Bank and Post office may be opened with required protocol/arrangements as prescribed by Central and State Government.
- 31. Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer may be provided in toilets and court corridors.
- 32. All the Section In-charge will be under obligation to ensure the compliance of directions issued by the Central and the State Government.
- 33. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
- 34. The consumption of liquor, pan, gutka, tobacco and spitting inside the premises shall be strictly prohibited and to attract prosecution/punishment as per the guidelines of Central & State Government.
- 35. Finger print scanners at the entry points would be completely sealed.

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- 36. All the staff members are directed that in case any staff member having flu like symptom is identified, then he should inform the concerned authority.
- 37. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals.
- 38. All concerned are requested to ensure both the doses of vaccination at the earliest to avoid any inconvenience. Covid-19 Testing of learned Advocates and Court Staff would also be continued.
- 39. Separate committees of Registrar (Admn.), Registrar (Classification), representative of Bar Council of Rajasthan and Presidents of High Court Bar Associations at Jodhpur/Jaipur already constituted shall supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.
- 40. All above guidelines would be in addition to guidelines issued by Central & State Government.

By Order

REGISTRAR GENERAL

Encl: As above

No. PA/RG/Misc./2021/1311

Date - 24.06.2021

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

REGISTRAR GENERAL

Standard Operating Procedure for participating in the court proceedings through Cisco Webex

- 'Cisco Webex Meetings' Application may be used both on Mobile (Android/ iPhone) and Laptops/Desktops.
- Learned Advocates/Parties-in-person are requested to install 'Cisco Webex Meetings' Application in their Mobile Phones from Android Play Store or Apple Store. The users are not required to make any account in this application. Cisco Webex may also be used in web browser of Laptop/Desktop without installing any application.
- 3. The Advocates or Parties-in-person who would opt for virtual hearing, will intimate the Court Master of concerned Hon'ble Court at least **a day before** the date of listing for the cases listed in Daily List and **before 8.00** am on the day of listing for the cases listed in Supplementary list. No request for virtual hearing sent after stipulated time will be entertained.
- 4. Advocate or Parties-in-person who would opt for virtual hearing, will be sent a numeric Meeting Number through SMS or Whatsapp on their mobile number registered in the CIS of High Court. Advocates or Parties-in-person are requested not to share the Meeting Number with any other person.
- 5. If all the listed cases are to be taken up by Video Conferencing by virtue of any specific order, links will be sent on the registered mobile number of all the Advocates whose names are shown in the Cause List.
- 6. The advocates or Parties-in-person shall be ready with their Mobile Phones or Laptop/Desktop during the Hon'ble Court sitting timings. They will regularly watch the Display Board which is available on Mobile Apps and Web Site of High Court. When their case is about to come i.e. before 2-3 case, they will join Webex on their Mobile or Laptop/Desktop by following steps mentioned below:-

Mobile Phones

Open Cisco Webex App and tap on 'Join Meeting' option. Thereafter, enter the Meeting Number and in Your Name box, mention the item number just before your name as prefix. For example, if name of learned Advocate is Rajendra Kumar and he wants to join for Item No. 12, he will enter the name as shown below:-

12- Rajendra Kumar

If one learned Advocate has more cases in one court, item numbers of all the cases may be mentioned separated by coma.

After entering name, also enter your email address.

Before joining, the App will prompt to start the Mike and Video. The participant will **start the video but will keep the mike mute**.

Laptop/Desktop

Open URL <u>https://www.webex.com</u> in web browser, **click on Join** and enter **Meeting Number** in Meeting Information Box. Thereafter, enter **Your name** with item number as shown above and email address.

If Cisco Webex Desktop App is installed by any user, please sign out the same and use it as Guest.

- In both the situations i.e. Mobile or Laptop/Desktop, please give necessary permissions for Mike, Speaker and Camera if so promoted by Webex App or browser.
- 8. On Joining Webex, following message will be displayed-

'You can join the meeting after the host admits you.'

Please wait in **virtual waiting room** on getting above message. Participant will be admitted to Video Conferencing soon after Hon'ble Court will call the concerned case. The Court Staff will **admit only those participants who have mentioned the item number as prefix with their name**.

- Please also keep the mike muted all the times or until asked by Hon'ble Court to speak. Once, the hearing is over, please leave the meeting by 'x' button in Red Circle.
- 10. During video conferencing, the Advocates/parties-in-person are requested to keep the screen rotation of their mobile on and to hold the mobile phone in landscape position. Keep the Mobile on some stand so that the video is still.
- 11. Please use Head Phone or Ear plugs for clear sound quality at both the ends.
- 12. During virtual hearing, please observe the same dress code and decorum as is required and applicable in Court Room hearing.
- 13. Please strictly adhere to the instructions given in this SOP.

<u>User Manual</u>

How to upload Vaccination Certificate on web portal of

Rajasthan High Court

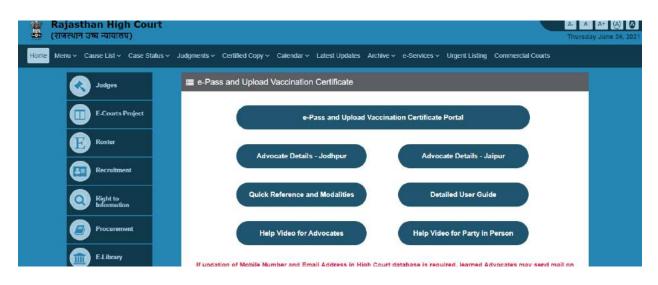
Please go to the web site of Rajasthan High Court - https://hcraj.nic.in



On top Bar, click on e-Services menu item, then click on 'e-Pass and Upload Vaccination Certificate':-



A new page will be displayed as shown below:-



Click on 'e-Pass and Upload Vaccination Certificate Portal'



On Login page, please enter the same User ID and Password which you are already using for E-Pass. If you have not yet registered in E-pass system, please click on New User Registration and follow the steps for registration. (as shown from Page-5 of this document).

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Help	"Login id: " Password:	R99992050 		
	Gap	yright () Computer Cell - Nejasihen High Court		

Click on "Login" button, provision to choose Establishment from Jodhpur or Jaipur will appear on the screen.

		2	Rajasthan High Court	
Help	Generate New Pass	Previously Generated Pass +	Upload Vaccination Certificate +	Welcome SANJAY SHAFIMA (Jaipur) +
	whole day	classes we was liste	Select Establishment	all the matterief of anity will be walled for the
	Caso Type: Causeilist Type:	Causelist Type 👻	Constitue Couselist Date: Q. Search	Case Year 💌
			Copyright @ Computer Cell - Plajashen High Court	

On selection of appropriate establishment, option to "Upload Vaccination Certificate" for Self or for Advocate Clerk will be available.

		र्थ्या सत्पनेव जयते	Rajasthan Hig	gh Court	A. A. A+ (A)
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			For Self For Advocate Clerk	or Section	
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			Q Search		

Vaccination Certificate Upload for Self

On the form user need to input some information like Have you taken 2nd dose of vaccination (Yes/No), Reference ID, date of 2nd dose of vaccination and upload vaccination certificate in PDF / JPEG / JPG format. File size should be between 20 KB and 200 KB.

	An ormal	Rajasthan Hig	h Court	RICHARD AND	A- A A+ 🔕 👁
Help Generate New Pass Pre-	viously Generated Pass +	Upload Vaccination Certificate +	Change Establishment	Welcome SAM	IJAY SHARMA (Jaipur) -
Reference ID	ad dose of COVID veccine 7 on veccination certificate : also of taking second dose : ad Vaccination Certificate ; end Vaccination Certificate ; or JPEG or JPG format)	Upload Vaccination Cert			
		Georgegist 🖨 Gimpsview Cell - Hapavi	han High Cauri		

On click on "Upload Certificate" button, message of successful updation of vaccination certificate will be displayed on the screen.

	10.130,8.103:8080 says COVID vaccination certificate has been uploaded successfully.	A A A+ (2)
Help Generate New Pass Previously Generated Pass -	Upload Vaccination Certificate - Change Establishment	Welcome SANJAY SHARMA (Jaipur) +
Have you taken second dose of GOVID vaccine? Reference ID on vaccination certificate: Date of taking second dose: Uptoad Vaccination Certificate: (File size should be between 20KB and 200KB in PDF or JPEG or JPG format)	Upload Vaccination Certificate for Self Yas No: 45789654122010 Districular Choose File awr (1) pdf	
	Gepyright @ Geleputer Gel - Rajazitan High Court	

After this message user can view the details entered and the uploaded document.

The uploaded vaccination certificate will be verified and thereafter, SMS will be sent on registered Mobile Number. Authorization card may also be downloaded as shown below:-

evante seal	Rajasthan Hig	Jh Court	मान्चमेर जवते	A- A A+ (A)
Help Generate New Pass Previously Generated Pass +	Upload Vaccination Certificate +	Change Establishment	Welcome S/	ANJAY SHARMA (Jaipur) +
	Upload Vaccination			
Have you taken second dose of COVID vaccine?	€ Yes ○ No			
Reference ID on vaccination certificate:	98745632102145			
Date of taking second dose:	10/06/2021			
Status:	Approved			
	Dewnload Authoriza	Hion Card		

Vaccination Certificate Upload for Advocate's Clerks

On the form user need to input some information like Registration Number of Advocate Clerk, Name, Mobile Number, Has taken taken 2nd dose of vaccination (Yes/No), Reference ID, date of 2nd dose of vaccination and upload vaccination certificate in PDF / JPEG / JPG format. File size should be between 20 KB and 200 KB.

accuse in wh	Rajasthan High Court	
Help Generate New Pass Previously Generated Pass +	Upload Vaccination Certificate + Change Establishment	Welcome SANJAY SHARMA (Jaipur) +
	Upload Vaccination Certificate for Advocate Clerk	
Registration No. of Advocate Clerk	ABC/RHOB/2020/12345	
Name of Advocate Clerk	Diwan Singh	
Mobile No. of Advocate Clerk	9999887770	
Has taken second dose of COVID vaccine	? 🐵 Yes 🔿 No	
Reference ID on vaccination certificate	12345678901234	
Date of taking second dose	Distriction of the second seco	
Upload Vaccination Certificate (File size should be between 20KB and 20KB in PO or JPEG or JPG format		
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On click on "Upload Certificate" button, message of successful updation of vaccination certificate will be displayed on the screen.

	10.130.8.103:8080 says COVID vaccination certificate has been uploaded successfully.	
Help Generate New Pasa Previously Generated Pasa •	Upload Vaccination Certificate Change Establishment	Welcome SANJAY SHARMA (Jaipur) +
U	pload Vaccination Certificate for Advocate Clerk	
Registration No. of Advocate Clerk:	12345	
Name of Advocate Cleric	Diwan Singh	
Mobile No. of Advocate Clerk:	9998887770	
Has taken second dose of COVID vaccine?	• Yes O No	
Reference ID on vaccination certificate:	12345678901234	
Date of laking second dose:	03/05/2021	
Upload Vaccination Certificate: (File size should be between 20KB and 20KB in PDF or JPEG or JPG format)	Choose File aw/ (1) pdf	

After this message user can view the details entered and the uploaded document.

सन्प्रदेश जन्मते	Rajasthan High Court	A- A A+ O G
Help Generate New Pass Previously Generated Pass -	Upload Vaccination Certificate - Change Establishment	Welcome SANJAY SHARMA (Jaipur) +
U	bload Vaccination Certificate for Advocate Clerk	
	Click here to view vaccination certificate	
Registration No. of Advocate Clerk:	12345	
Name of Advocate Clerk:	Diwan Singh	
Mobile No. of Advocate Clerk:	9998887770	
Has taken second dose of COVID vaccine?	🖶 Yes 🔘 No	
Reference ID on vaccination certificate:	12345678901234	
Date of taking second dose:	05/06/2021	

New User Registration Process for Learned Sr. Advocates and Advocates

If you are not registered on this portal, Click on "Green" button for "New User Registration"



On clicking New User Registration, following screen will appear-

	THE STAR	Rajas	than High Court		Heade wat	A- A A+ 🔕 🐼
Help						♦ Back
	Pass Type:	O Sr. Advocate	• Advocate (For Self and Litigants)	O Perty in Person		
	* Bar Council Enrollment No:	Enrolment No.e. (; R0002020		* Advocate Name:	Entor advocate name	
	* Mobile No.:	Enter mobile no. in 10 digits		* Email Id:	enter valid email address	
		F	leset Form Sond OTP			
		Copyrig	ht @ Computer Cell - Rajasthan High Court			

Select appropriate option, Senior Advocate or Advocate and then fill Bar Council Enrolment number (e.g. R12341960) without using "/".

Advocate Name and Mobile Number will be displayed against this Enrolment Number as available with Rajasthan High Court.

Please fill eMail ID (which is registered with Rajasthan High Court) and Click on "Send OTP" button. An OTP will be sent on your Mobile. Enter this OTP in the following form:-



After this information of the user is required like gender, date of birth, password, address etc.

	Rajasthan Hi	gh Court	a la	
Generate New Pass				40 Sign In
Paus Type:	🐵 Sr. Advocate 👘 Advocate (F	or Self and Lingants) 👘 Party in Person		
* Bar Council Enrollment No:	R2220H Se	* Advocate Name:	MANEEH BORA	
" Mobile No.:	50*****55	" Email Id:	maheah@gmail.com	
Gender	Mate	* DOB:	1006/1074	
* Password:	Pasyword Policy	* Confirm Password:		
* Address:	Maripura Jappar	* State:	Reaston	ų
* District:	Jame w	PinCode:	anaquae	
	General Parm	Tignup		
	Cappingin & Campaier Cell - Pa	genthum High Court		

If all the details are correctly entered then on Click on "Sign Up" button a message of successful Registration with User ID will be displayed by the system :-

	You are successfully Register Your Enrollment Number R22011	ed as Sr. Advocate. SR will be your Login id		
Generate New Parm		Continue		•6 Sign
Pasa Typ	Close			
* Bar Council Escoliment No:	Consumption of the local division of the loc	CAdvocate Name:	Courses and particular	
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1 Gender:	(neset)	* 009:		
* Password.	frist passers Passy	* Confirm Password:	Assess committee	
* Address;		* State	Dornet Slave	*
* District:	Terret Course -	PerCode:	Arms Property	
	Restrict 1	Sprage		
	Contraction of the local division of the loc			

Your enrolment number will be the User ID. The process of Registration of new user is complete.

Registration Process for Party-In-Person (PIP)

Registration of PIP is required. For this, on Login page user would need to click on Green button "New User Registration". On next screen, select PIP radio button and then fill details on the following form like Name, Mobile Number, eMail ID & Establishment. After entering these details click on "Send OTP" button to get OTP on Mobile.

	nomate and	Rajasthan F	ligh Court	armatin armat	
Generate New Pass					€ Sign In
	Pass Type:	🔿 Sr. Advocate 🔘 Advocate	(For Self and Litigants) 🔹 Party in Person		
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	* Party Name:	Enter Party neme	* Establishment	O RHC Jodhpur O RHC8 Jaipur	
	* Mobile No.:	Enter mobile no. in 10 digits	* Email Id:	enter valid email address	
		Reset Form	Send OTP		
		Copyright & Computer Cell	- Rajashan High Court		

OTP could be entered on the next screen. To proceed further, click on "Submit" button.

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* Party Nam			C RHC Jodhpur 🍵 RHCB Jaipur	
* Mobile No.:	7894561237	* Email Id:	rajesh@gmail.com	
	Reset Form	OTP		
	Copyright & Computer Cell - Hajestha	n Hgh Court		

Enter information related to PIP like Gender, Date of Birth, Password, Address, details of Photo ID and upload a scanned copy of Photo ID to complete the form. For submission of this form, click on "Sign Up" button.

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ienerate New Pass					-35
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* Party Name:	Rajesh Kumar		* Establishment:	🔿 RHC Jodhpur 💿 R	HCB Jaipur
* Mobile No.:	7894561237		* Email Id:	rajesh@gmail.com	
* Gender:	Maio		* DOB:	25/02/1981	
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Message related to registration & User ID (Mobile Number will be the user Id) will appear on the next screen.

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Details entered by PIP during registration would be verified by the competent authority of Rajasthan High Court. On successful verification SMS will be sent for information and PIP can login into the system to upload vaccination certificate. Mobile Number will be the user ID for PIP.

स्वार्थन अपने	Rajasthan High Court	राज्याना जायते
Generate New Pass		⊯9 Sign Up
	*Login id: 7594501237 * Password: -91Login Reset password	
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Reset Password

If you are registered on this portal and want to reset your password then Click on "Reset Password" button. Following screen will appear:-

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		Forgot Password		~	
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User would need to fill Mobile Number, Date of Birth and then Click on "Send" button to receive OTP on mobile. This OTP is to be entered in the system. System will prompt to enter new password with confirmation of password. On successful matching of both the passwords, message of Password Change will appear on the screen.

RAJASTHAN HIGH COURT

PA/RG/Misc./2021

Date - 27.05.2021

NOTIFICATION

Keeping in view the prevailing situation of the pandemic and lock-down imposed by the State Government to effectively break the chain of Covid-19, it is hereby notified that Rajasthan High Court, Jodhpur and its Bench at Jaipur shall function with following modalities during the summer vacation from 31.05.2021 to 27.06.2021:-

- Rajasthan High Court Jodhpur and Jaipur Bench shall function only through video conferencing during summer vacation for the matters to be taken up as per the Rules.
- 2. Filing shall be made through E-filing on E-filing portal as per Notification dated 08.04.2020 available on the website of Rajasthan High Court with the condition to submit hard-copy file within 7 days of resuming regular functioning. The link of E-filing portal (https://efiling.ecourts.gov.in/raj) is available on the Home Page of web site of Rajasthan High Court in eServices Menu. User Guide and Help Videos for E-filing are available on the E-filing portal.
- Filing may also be made through following dedicated email addresses and on whatsapp numbers with the condition to submit hard-copy file within 7 days of resuming regular functioning:-

	Email Address	Whatsapp Number	
Jodhpur	urgentlisting.jodh@hcraj.nic.in	8279081463	
Jaipur Bench	urgentlisting.jaipur@hcraj.nic.in	8279081619	

- 4. Filing through email or whatsapp shall be entertained only when scanned PDF copy of the application/petition/appeal is submitted. Learned Advocates must ensure that filing is made only through one mode i.e. either e-filing or email or whatsapp.
- 5. For the convenience of learned Advocates and parties, in addition to filing of fresh urgent matters through e-filing/email/whatsapp, option of physical filing is also made available at Reception Counter at Gate No.1 in Rajasthan High Court, Jodhpur and Reception Counter at Gate No.4 in Rajasthan High Court Bench, Jaipur, while ensuring strict compliance of Covid-19 guidelines.

Though option of physical filing has been made available, for safety of all

the stakeholders, Learned Advocates and parties are advised to prefer efiling/email/whatsapp.

- 6. As per directions of Hon'ble Supreme Court issued vide order dated 27.04.2021 passed in Miscellaneous Application No.665/2021 in SMW (C) No.3/2020 In RE COGNIZANCE FOR EXTENSION OF LIMITATION, the period of limitation for all judicial and quasi judicial proceedings shall stand extended till further orders.
- 7. Listing of cases shall as per the Rules applicable for summer vacation. Mentioning memo for listing, if any, may be submitted upto 09.30 am for the next day through 'Urgent Listing' option which is available on home page of the web site of Rajasthan High Court (www.hcraj.nic.in). The login credentials for E-Gate Pass may also be used for 'Urgent Listing'. Learned Advocates who have not yet registered themselves, may use the option 'New User Registration'.
- Certified copies of effective orders/judgments shall be sent to the concerned court through email. A copy thereof shall also be sent on the registered email address of concerned learned Advocates.
- Payment of Court Fees may be made through E-Pay facility, the link of which (https://pay.ecourts.gov.in/epay) is available on Home Page of web site of Rajasthan High Court in eServices Menu.
- 10. Learned Advocates are exempted from wearing Coat and Gown during hearing of cases through virtual hearing.
- 11. Video conferencing shall be through 'Cisco Webex Application' as per the enclosed Standard Operating Procedure (SOP). Learned Counsels are requested to ensure all preparations well in advance as per the SOP.
- 12. The Meeting Number for video conferencing shall be sent to all the learned Advocates whose cases are listed in Cause List. The Meeting Numbers will be sent through SMS and email to concerned learned Advocates on their Mobile Number and email address registered in High Court data base.
- 13. Learned Advocates may check their mobile number and email address registered in High Court CIS by using the option 'Advocate details' in e-Services Menu on Home Page of the web site of Rajasthan High Court (www.hcraj.nic.in). If they require any change, addition or updation, they may send email on dedicated email addresses as shown on the web site.
- 14. If any Advocate does not get Meeting Number, he/she may contact

concerned Court Master whose contact numbers shall be displayed on the Cause List.

- 15. If any Advocate does not turn up in first round, the case may be passed over for second round.
- 16. Following Helpline Numbers for issues related to Video Conferencing will be available during office hours on all the working days:-

For Jodhpur	-	14634,	0291-2888056
For Jaipur Bench	-	14635,	0141-2227441

- 17. Personal presence of accused persons in Appeals/Revisions shall stand exempted till 30.06.2021.
- 18. The State Government has permitted the movement of employees of departments related to essential services on showing their identity card. Therefore, court staff are directed to carry their official Identity Card with them while on official duties.
- 19. All canteens and shops selling food articles in the court premises shall remain closed till 27.06.2021. However, drinking water arrangements shall be duly ensured. One photocopy shop each in the premises of Rajasthan High Court Jodhpur and Jaipur Bench shall be kept open on every working day on rotational basis to be decided by the High Court Bar Association at Jaipur Bench and Registrar Classification cum Nodal Officer at Jodhpur. All preventive measures shall be strictly observed while maintaining social distancing on these shops.
- 20. Learned Advocates are advised against attending their chambers as it would require to be closed due to lack of cleaning and conservancy services.
- 21. All **preventive measures** for containment of spread of Covid-19 as enumerated in Notification No. PA/RG/Misc./2020 1753 dated 23.10.2020 (copy enclosed) and all the relevant directions/guidelines issued by Central/State Government as applicable shall be strictly followed by all concerned.

By Order

REGISTRAR GENERAL

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Additional Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar Hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.



Standard Operating Procedure for participating in the court proceedings through Cisco Webex

- 'Cisco Webex Meetings' Application may be used both on Mobile (Android/ iPhone) and Laptops/Desktops.
- Learned Advocates/Parties-in-person are requested to install 'Cisco Webex Meetings' Application in their Mobile Phones from Android Play Store or Apple Store. The users are not required to make any account in this application. Cisco Webex may also be used in web browser of Laptop/Desktop without installing any application.
- 3. The Advocates or Parties-in-person who would opt for virtual hearing, will intimate the Court Master of concerned Hon'ble Court at least **a day before** the date of listing for the cases listed in Daily List and **before 8.00** am on the day of listing for the cases listed in Supplementary list. No request for virtual hearing sent after stipulated time will be entertained.
- 4. Advocate or Parties-in-person who would opt for virtual hearing, will be sent a numeric **Meeting Number** through SMS or Whatsapp on their mobile number registered in the CIS of High Court. Advocates or Parties-in-person are requested not to share the Meeting Number with any other person.
- 5. If all the listed cases are to be taken up by Video Conferencing by virtue of any specific order, links will be sent on the registered mobile number of all the Advocates whose names are shown in the Cause List.
- 6. The advocates or Parties-in-person shall be ready with their Mobile Phones or Laptop/Desktop during the Hon'ble Court sitting timings. They will regularly watch the Display Board which is available on Mobile Apps and Web Site of High Court. When their case is about to come i.e. **before 2-3 case**, they will join Webex on their Mobile or Laptop/Desktop by following steps mentioned below:-

Mobile Phones

Open Cisco Webex App and tap on 'Join Meeting' option. Thereafter, enter the Meeting Number and in Your Name box, mention the item number just before your name as prefix. For example, if name of learned Advocate is Rajendra Kumar and he wants to join for Item No. 12, he will enter the name as shown below:-

12- Rajendra Kumar

If one learned Advocate has more cases in one court, item numbers of all the cases may be mentioned separated by coma.

After entering name, also enter your email address.

Before joining, the App will prompt to start the Mike and Video. The participant will **start the video but will keep the mike mute**.

Laptop/Desktop

Open URL <u>https://www.webex.com</u> in web browser, **click on Join** and enter **Meeting Number** in Meeting Information Box. Thereafter, enter **Your name** with item number as shown above and email address.

If Cisco Webex Desktop App is installed by any user, please sign out the same and use it as Guest.

- In both the situations i.e. Mobile or Laptop/Desktop, please give necessary permissions for Mike, Speaker and Camera if so promoted by Webex App or browser.
- 8. On Joining Webex, following message will be displayed-

'You can join the meeting after the host admits you.'

Please wait in **virtual waiting room** on getting above message. Participant will be admitted to Video Conferencing soon after Hon'ble Court will call the concerned case. The Court Staff will **admit only those participants who have mentioned the item number as prefix with their name**.

- 9. Please also keep the **mike muted** all the times or until asked by Hon'ble Court to speak. Once, the hearing is over, please leave the meeting by 'x' button in Red Circle.
- 10. During video conferencing, the Advocates/parties-in-person are requested to keep the screen rotation of their mobile on and to hold the mobile phone in landscape position. Keep the Mobile on some stand so that the video is still.
- 11. Please use Head Phone or Ear plugs for clear sound quality at both the ends.
- 12. During virtual hearing, please observe the same dress code and decorum as is required and applicable in Court Room hearing.
- 13. Please strictly adhere to the instructions given in this SOP.

PA/RG/Misc./2020/

Date - 23.10.2020

NOTIFICATION

After considering the suggestions received from The Bar Council of Rajasthan, Rajasthan High Court Advocates Association, Jodhpur, Rajasthan High Court Lawyers' Association, Jodhpur, Rajasthan High Court Bar Association, Jaipur and inputs received from the Registry, it is notified that while continuing with all preventive measures for effective control and containment of spread of COVID-19, in supersession of all previous directions, Rajasthan High Court would regularly function from 02.11.2020 with following modalities:-

- All the Benches of High Court shall function regularly from 10.30 AM to
 4.30 PM with lunch break from 1.00 PM to 2.00 PM.
- 2. Hearing of the matters shall be permitted both through physical appearance and video conferencing. In a case, hearing may be conducted simultaneously through physical appearance and video conferencing. Learned Advocates or parties-in-person opting for video conferencing would intimate the Court Master of concerned Hon'ble Court at least a day before the date of listing for the cases listed in Daily List and before 8.00 am on the day of listing for the cases listed in Supplementary list. No request for virtual hearing sent after stipulated time will be entertained.
- 3. For hearing purpose, for maintaining sufficient distance between court rooms, subject to location of the court rooms, either even or odd number court rooms shall be used. In the Courtrooms, keeping in view the size of the rooms, chairs shall be kept maintaining social distancing by reducing the number of chairs.

The vacant court rooms would be utilized for sitting of the lawyers by providing limited chairs, with requisite distance. Benches in the court corridors would be arranged maintaining social distancing. It must also be ensured that gathering even in small groups in the entire premises is avoided.

4. The name and mobile number of Court Master shall be published in the cause-list so that Learned Advocates may inform their option of hearing through video conferencing well within stipulated time.

1.1000

- The Court Master will send the link for video conferencing to concerned Advocates through SMS/email on mobile number and email address registered in High Court CIS.
- 6. Learned Advocates may check their mobile number and email address registered in High Court CIS by using the option 'Advocate details' in e-Services Menu on Home Page of the web site of Rajasthan High Court (www.hcraj.nic.in). If they require any change, addition or updation, they may send email on dedicated email addresses as shown on the web site.
- 7. There will be no separate time slot for hearing of cases through video conferencing. Such cases would be taken up as per their turn in the cause list. Learned Advocates/Parties-in-person would remain ready for video conferencing well in advance according to the Display Board. The <u>Standard Operating Procedure</u> for video conferencing is enclosed.
- If any Advocate does not turn up in first round, the case may be passed over for second round.
- Following Helpline Numbers, for issues related to Video Conferencing will be available during office hours on each working day:-

For Jodhpur - 14634, 0291-2888056 For Jaipur Bench - 14635, 0141-2227441

- 10. All fresh matters may be filed manually or by e-filing. While filing matters manually, learned Advocates will file their cases / documents / petitions / applications in the Filing Section while maintaining all precautionary measures as mentioned in Central & State Government Advisory.
- 11. Only those learned Advocates shall be allowed in the court room who have to argue/present the case. No learned Advocate should be present in the court room with the purpose of seeking pass-over. Senior Advocates are advised to take assistance from only one Advocate. Learned Advocates other than Senior Advocates are advised to come alone in the court room.
- 12. At any given time, learned Advocates relating to the case being taken up and next four cases on the list only are advised to remain present in the court room.
- 13. Entry of Learned Advocates in court premises would be through e-pass. E-Passes shall be issued to the Learned Advocates, who have to appear in the court for the purpose of hearing and ancillary purposes. These passes will remain valid for a particular day and the entry will be strictly upon

Page - 2 of 5

presentation of the e-pass. Learned Advocates are advised to generate the e-pass from the High Court website, while providing the specific details i.e. name of Learned Advocate, Court Number, Case Number and Item Number of Cause List and declaration about his medical fitness.

- 14. Learned Advocates are advised to minimize the presence of Advocate Clerks in Court premises till complete normalcy returns. Advocate Clerks would be permitted to enter the premises through identity cards only.
- 15. One litigant per case/each side shall be permitted into the court premises through e-pass which shall be issued on the recommendation of the counsel. In case the presence of a litigant is directed by the Hon'ble Court or he/she is appearing in person, then such litigant shall produce copy of the order directing the presence/e-pass issued at the direction of the court.
- 16. Learned Advocates, Litigants and other Stake-holders appearing in the courts shall be required to wear face mask or face cover. Wearing of hand gloves is preferred.
- 17. Entry of law interns in the court premises is strictly prohibited.
- 18. As government advisory has required restricted movement for persons aged 65 years and above, learned Advocates/Senior Advocates and all other concerned aged 65 years and above are requested to exercise due caution/avoid physical appearance in the Courts.
- 19. All the gates for entry of Learned Advocates, Staff members and Litigants for entering into the premises shall be equipped with requisite thermal scanners. The medical staff will permit the persons after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms shall not be allowed to enter the premises.
- 20. The record should be maintained of all persons except Learned Advocates (having e-pass) entering the court premises in the following Proforma:

S. No.	Name Aadhar Card No./ Authorized Id Card No.	Address	Purpose of Visit	Mobile No.	Zone
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By maintaining such record, it would be easy to trace the details of persons who entered the premises on a particular date and whom he visited.

21. Persons deputed at entry gates for the purpose of screening shall be equipped with PPE Kits.

- 22. Canteens, Photo Copying shops, Book shops, E-Mitra, Bank and Post office may be opened with required protocol/arrangements as prescribed by Central and State Government.
- Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer may be provided in toilets and court corridors.
- 24. All the Section In-charge will be under obligation to ensure the compliance of directions issued by the Central and the State Government.
- 25. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
- 26. The consumption of liquor, pan, gutka, tobacco and spitting inside the premises shall be strictly prohibited and to attract prosecution/punishment as per the guidelines of Central & State Government.
- 27. Finger print scanners at the entry points would be completely sealed.
- 28. All the staff members are directed that in case any staff member having flu like symptom is identified, then he should inform the concerned authority.
- 29. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals.
- 30. Separate committees of Registrar (Admn.), Registrar (Classification), representative of Bar Council of Rajasthan and Presidents of High Court Bar Associations at Jodhpur/Jaipur already constituted shall supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.
- All above guidelines would be in addition to guidelines issued by Central & State Government.
- 32. The guidelines would be subject to variance as required and ordered by Hon'ble the Chief Justice.

By Order

Encl: As above

REGISTRAR GENERAL

No. PA/RG/Misc./2020/1753

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

REGISTRAR GENERAL

PA/RG/Misc./2021

Date - 24.05.2021

NOTIFICATION

Considering the prevailing situation of Covid-19 pandemic, the State Government has continued the state wide lock-down till 08.06.2021.

In view of above order and taking note of the overall situation, it is hereby notified that Rajasthan High Court at Jodhpur and Jaipur Bench would continue to function from 25.05.2021 to 28.05.2021 through video conferencing in terms of this office previous Notification No. PA/RG/ Misc./2021/931 dated 19.04.2021 (copy enclosed) with following modifications:-

 The cases in which dates from 25.05.2021 to 28.05.2021 are given, shall stand adjourned to following dates:-

Date already fixed	Next date of hearing	
25.05.2021	10.08.2021	
26.05.2021	11.08.2021	
27.05.2021	12.08.2021	
28.05.2021	13.08.2021	

- 2. All interim orders expiring between 25.05.2021 to 28.05.2021 shall remain extended till next date.
- Personal presence of accused persons in Appeals/Revisions shall stand exempted till 28.05.2021.
- 4. As per directions of Hon'ble Supreme Court issued vide order dated 27.04.2021 passed in Miscellaneous Application No.665/2021 in SMW (C) No.3/2020 In RE COGNIZANCE FOR EXTENSION OF LIMITATION, the period of limitation for all judicial and quasi judicial proceedings shall stand extended till further orders.
- All other directions issued vide Notification dated 19.04.2021 which were specifically applicable only till 03.05.2021, shall continue upto 28.05.2021.

By Order

REGISTRAR GENERAL

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Additional Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar Hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

REGISTRAR GENERAL

PA/RG/Misc./2021

Date - 19.04.2021

NOTIFICATION

For effective containment of rapid spread of Covid-19, the State Government has issued order dated 18.04.2021 and prohibited various activities from 19.04.2021 to 03.05.2021 including closure of work places, commercial establishments and markets. In view of this order and considering the extreme grave situation, in supersession of all previous directions, following directions are issued for functioning of Rajasthan High Court at Jodhpur and Jaipur Bench from 19.04.2021 to 03.05.2021:-

- 1. Rajasthan High Court Jodhpur and Jaipur Bench shall function only through video conferencing for urgent matters instituted in the year 2021 with the exception that any other matter may be taken up with the permission of Hon'ble Court.
- Such number of Division and Single Benches at Jodhpur and Jaipur Bench shall be constituted as directed by Hon'ble the Chief Justice for hearing of the urgent matters.
- 3. Morning court timings as per this office Notification No. 02/E.V./2021 dated 01.03.2021 shall be observed for hearing of cases.
- 4. Filing of fresh urgent matters shall be made through E-filing on E-filing portal as per Notification dated 08.04.2020 available on the website of Rajasthan High Court with the condition to submit hard-copy file within 7 days of resuming regular functioning. The link of E-filing portal (<u>https://efiling.ecourts.gov.in/raj</u>) is available on the Home Page of web site of Rajasthan High Court in eServices Menu. User Guide and Help Videos for E-filing are available on the E-filing portal.
- 5. Filing may also be made through following dedicated email addresses and on whatsapp numbers with the condition to submit hard-copy file within 7 days of resuming regular functioning:-

	Email Address	Whatsapp Number
Jodhpur	urgentlisting.jodh@hcraj.nic.in	8279081463
Jaipur Bench	urgentlisting.jaipur@hcraj.nic.in	8279081619

6. Filing through email or whatsapp shall be entertained only when scanned PDF copy of the application/petition/appeal is submitted. Learned Advocates must ensure that filing is made only through one mode i.e.

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either e-filing or email or whatsapp.

- 7. The request for listing of urgent cases for next day may be made upto 09.30 am through Urgent Listing option which is available on home page of the web site of Rajasthan High Court (www.hcraj.nic.in). The login credentials for E-Gate Pass may also be used for Urgent Listing. Learned Advocates who have not yet registered themselves, may use the option 'New User Registration'.
- The above request for listing of urgent cases shall be placed before Hon'ble the concerned roster Bench and the matters will be listed accordingly as per directions.
- 9. All interim orders expiring between 20.04.2021 to 03.05.2021 shall remain extended till next date.
- 10. Prescribed limitation for filing petitions/application/suits/appeals etc. shall stand extended w.e.f. 20.04.2021 till 03.05.2021.
- 11. Certified copies of effective orders/judgments shall be sent to the concerned court through email. A copy thereof shall also be sent on the registered email address of concerned learned Advocates.
- 12. Payment of Court Fees may be made through E-Pay facility, the link of which (<u>https://pay.ecourts.gov.in/epay</u>) is available on Home Page of web site of Rajasthan High Court in eServices Menu.
- 13. Learned Advocates are exempted from wearing Coat and Gown during hearing of cases during virtual hearing.
- 14. Video conferencing shall be through 'Cisco Webex Application' as per the enclosed Standard Operating Procedure (SOP). Learned Counsels are requested to ensure all preparations well in advance as per the SOP.
- 15. The Meeting Number for video conferencing shall be sent to all the learned Advocates whose cases are listed in Cause List. The Meeting Numbers will be sent through SMS and email to concerned learned Advocates on their Mobile Number and email address registered in High Court data base.
- 16. Learned Advocates may check their mobile number and email address registered in High Court CIS by using the option 'Advocate details' in e-Services Menu on Home Page of the web site of Rajasthan High Court (<u>www.hcraj.nic.in</u>). If they require any change, addition or updation, they may send email on dedicated email addresses as shown on the web site.

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- 17. If any Advocate does not get Meeting Number, he/she may contact concerned Court Master whose contact numbers shall be displayed on the Cause List.
- 18. If any Advocate does not turn up in first round, the case may be passed over for second round.
- 19. Following Helpline Numbers for issues related to Video Conferencing will be available during office hours on all the working days:-

For Jodhpur	-	14634,	0291-2888056
For Jaipur Bench	-	14635,	0141-2227441

- 20. Personal presence of accused persons in Appeals/Revisions shall stand exempted till 03.05.2021.
- 21. The cases in which dates from 20.04.2021 to 30.04.2021 are given, shall stand adjourned to following dates:-

Date already fixed	Next date of hearing
20.04.2021	05.07.2021
22.04.2021	06.07.2021
23.04.2021	07.07.2021
24.04.2021	08.07.2021
26.04.2021	09.07.2021
27.04.2021	12.07.2021
28.04.2021	13.07.2021
29.04.2021	14.07.2021
30.04.2021	15.07.2021

- 22. Only bare essential staff of courts, judicial sections, administrative sections and computer cell required to manage the urgent work would be called on a rotational basis. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Only such staff members are required to come to office who have been specifically directed to do so till 03.05.2021. Remaining staff would not be required to attend the office but will remain available at home during office timings.
- 23. The State Government has permitted the movement of employees of departments related to essential services on showing their identity card. Therefore, court staff are directed to carry their official Identity Card with them while on official duties.
- 24. All canteens and shops selling food articles in the court premises shall remain closed till 03.05.2021. However, drinking water arrangements shall

be duly ensured. One photocopy shop each in the premises of Rajasthan High Court Jodhpur and Jaipur Bench shall be kept open on every working day on rotational basis to be decided by the High Court Bar Association at Jaipur Bench and Registrar Classification cum Nodal Officer at Jodhpur. All preventive measures shall be strictly observed while maintaining social distancing on these shops.

- 25. Learned Advocates are advised against attending their chambers as they would require to be closed due to lack of cleaning and conservancy services.
- 26. All **preventive measures** for containment of spread of Covid-19 as enumerated in Notification No. PA/RG/Misc./2020 1753 dated 23.10.2020 (copy enclosed) and all the relevant directions/guidelines issued by Central/State Government as applicable shall be strictly followed by all concerned.

By Order

REGISTRAR GENERAL

No. PA/RG/Misc./2021/931

Date - 19.04.2021

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Additional Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar Hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

Standard Operating Procedure for participating in the court proceedings through Cisco Webex

- 'Cisco Webex Meetings' Application may be used both on Mobile (Android/ iPhone) and Laptops/Desktops.
- Learned Advocates/Parties-in-person are requested to install 'Cisco Webex Meetings' Application in their Mobile Phones from Android Play Store or Apple Store. The users are not required to make any account in this application. Cisco Webex may also be used in web browser of Laptop/Desktop without installing any application.
- 3. The Advocates or Parties-in-person who would opt for virtual hearing, will intimate the Court Master of concerned Hon'ble Court at least **a day before** the date of listing for the cases listed in Daily List and **before 8.00** am on the day of listing for the cases listed in Supplementary list. No request for virtual hearing sent after stipulated time will be entertained.
- 4. Advocate or Parties-in-person who would opt for virtual hearing, will be sent a numeric **Meeting Number** through SMS or Whatsapp on their mobile number registered in the CIS of High Court. Advocates or Parties-in-person are requested not to share the Meeting Number with any other person.
- 5. If all the listed cases are to be taken up by Video Conferencing by virtue of any specific order, links will be sent on the registered mobile number of all the Advocates whose names are shown in the Cause List.
- 6. The advocates or Parties-in-person shall be ready with their Mobile Phones or Laptop/Desktop during the Hon'ble Court sitting timings. They will regularly watch the Display Board which is available on Mobile Apps and Web Site of High Court. When their case is about to come i.e. **before 2-3 case**, they will join Webex on their Mobile or Laptop/Desktop by following steps mentioned below:-

Mobile Phones

Open Cisco Webex App and tap on 'Join Meeting' option. Thereafter, enter the Meeting Number and in Your Name box, mention the item number just before your name as prefix. For example, if name of learned Advocate is Rajendra Kumar and he wants to join for Item No. 12, he will enter the name as shown below:-

12- Rajendra Kumar

If one learned Advocate has more cases in one court, item numbers of all the cases may be mentioned separated by coma.

After entering name, also enter your email address.

Before joining, the App will prompt to start the Mike and Video. The participant will **start the video but will keep the mike mute**.

Laptop/Desktop

Open URL<u>https://www.webex.com</u> in web browser, **click on Join** and enter **Meeting Number** in Meeting Information Box. Thereafter, enter **Your name** with item number as shown above and email address.

If Cisco Webex Desktop App is installed by any user, please sign out the same and use it as Guest.

- In both the situations i.e. Mobile or Laptop/Desktop, please give necessary permissions for Mike, Speaker and Camera if so promoted by Webex App or browser.
- 8. On Joining Webex, following message will be displayed-

'You can join the meeting after the host admits you.'

Please wait in **virtual waiting room** on getting above message. Participant will be admitted to Video Conferencing soon after Hon'ble Court will call the concerned case. The Court Staff will **admit only those participants who have mentioned the item number as prefix with their name**.

- 9. Please also keep the **mike muted** all the times or until asked by Hon'ble Court to speak. Once, the hearing is over, please leave the meeting by 'x' button in Red Circle.
- 10. During video conferencing, the Advocates/parties-in-person are requested to keep the screen rotation of their mobile on and to hold the mobile phone in landscape position. Keep the Mobile on some stand so that the video is still.
- 11. Please use Head Phone or Ear plugs for clear sound quality at both the ends.
- 12. During virtual hearing, please observe the same dress code and decorum as is required and applicable in Court Room hearing.
- 13. Please strictly adhere to the instructions given in this SOP.

PA/RG/Misc./2020/

Date - 23.10.2020

NOTIFICATION

After considering the suggestions received from The Bar Council of Rajasthan, Rajasthan High Court Advocates Association, Jodhpur, Rajasthan High Court Lawyers' Association, Jodhpur, Rajasthan High Court Bar Association, Jaipur and inputs received from the Registry, it is notified that while continuing with all preventive measures for effective control and containment of spread of COVID-19, in supersession of all previous directions, Rajasthan High Court would regularly function from 02.11.2020 with following modalities:-

- All the Benches of High Court shall function regularly from 10.30 AM to 4.30 PM with lunch break from 1.00 PM to 2.00 PM.
- 2. Hearing of the matters shall be permitted both through physical appearance and video conferencing. In a case, hearing may be conducted simultaneously through physical appearance and video conferencing. Learned Advocates or parties-in-person opting for video conferencing would intimate the Court Master of concerned Hon'ble Court at least a day before the date of listing for the cases listed in Daily List and before 8.00 am on the day of listing for the cases listed in Supplementary list. No request for virtual hearing sent after stipulated time will be entertained.
- 3. For hearing purpose, for maintaining sufficient distance between court rooms, subject to location of the court rooms, either even or odd number court rooms shall be used. In the Courtrooms, keeping in view the size of the rooms, chairs shall be kept maintaining social distancing by reducing the number of chairs.

The vacant court rooms would be utilized for sitting of the lawyers by providing limited chairs, with requisite distance. Benches in the court corridors would be arranged maintaining social distancing. It must also be ensured that gathering even in small groups in the entire premises is avoided.

4. The name and mobile number of Court Master shall be published in the cause-list so that Learned Advocates may inform their option of hearing through video conferencing well within stipulated time.

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- The Court Master will send the link for video conferencing to concerned Advocates through SMS/email on mobile number and email address registered in High Court CIS.
- 6. Learned Advocates may check their mobile number and email address registered in High Court CIS by using the option 'Advocate details' in e-Services Menu on Home Page of the web site of Rajasthan High Court (www.hcraj.nic.in). If they require any change, addition or updation, they may send email on dedicated email addresses as shown on the web site.
- 7. There will be no separate time slot for hearing of cases through video conferencing. Such cases would be taken up as per their turn in the cause list. Learned Advocates/Parties-in-person would remain ready for video conferencing well in advance according to the Display Board. The <u>Standard Operating Procedure</u> for video conferencing is enclosed.
- If any Advocate does not turn up in first round, the case may be passed over for second round.
- Following Helpline Numbers, for issues related to Video Conferencing will be available during office hours on each working day:-

For Jodhpur - 14634, 0291-2888056 For Jaipur Bench - 14635, 0141-2227441

- 10. All fresh matters may be filed manually or by e-filing. While filing matters manually, learned Advocates will file their cases / documents / petitions / applications in the Filing Section while maintaining all precautionary measures as mentioned in Central & State Government Advisory.
- 11. Only those learned Advocates shall be allowed in the court room who have to argue/present the case. No learned Advocate should be present in the court room with the purpose of seeking pass-over. Senior Advocates are advised to take assistance from only one Advocate. Learned Advocates other than Senior Advocates are advised to come alone in the court room.
- At any given time, learned Advocates relating to the case being taken up and next four cases on the list only are advised to remain present in the court room.
- 13. Entry of Learned Advocates in court premises would be through e-pass. E-Passes shall be issued to the Learned Advocates, who have to appear in the court for the purpose of hearing and ancillary purposes. These passes will remain valid for a particular day and the entry will be strictly upon

28.1000

presentation of the e-pass. Learned Advocates are advised to generate the e-pass from the High Court website, while providing the specific details i.e. name of Learned Advocate, Court Number, Case Number and Item Number of Cause List and declaration about his medical fitness.

- 14. Learned Advocates are advised to minimize the presence of Advocate Clerks in Court premises till complete normalcy returns. Advocate Clerks would be permitted to enter the premises through identity cards only.
- 15. One litigant per case/each side shall be permitted into the court premises through e-pass which shall be issued on the recommendation of the counsel. In case the presence of a litigant is directed by the Hon'ble Court or he/she is appearing in person, then such litigant shall produce copy of the order directing the presence/e-pass issued at the direction of the court.
- Learned Advocates, Litigants and other Stake-holders appearing in the courts shall be required to wear face mask or face cover. Wearing of hand gloves is preferred.
- 17. Entry of law interns in the court premises is strictly prohibited.
- 18. As government advisory has required restricted movement for persons aged 65 years and above, learned Advocates/Senior Advocates and all other concerned aged 65 years and above are requested to exercise due caution/avoid physical appearance in the Courts.
- 19. All the gates for entry of Learned Advocates, Staff members and Litigants for entering into the premises shall be equipped with requisite thermal scanners. The medical staff will permit the persons after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms shall not be allowed to enter the premises.
- 20. The record should be maintained of all persons except Learned Advocates (having e-pass) entering the court premises in the following Proforma:

S. No.	Name Aadhar Card No./ Authorized Id Card No.	Address	Purpose of Visit	Mobile No.	Zone
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By maintaining such record, it would be easy to trace the details of persons who entered the premises on a particular date and whom he visited.

21. Persons deputed at entry gates for the purpose of screening shall be equipped with PPE Kits.

- 22. Canteens, Photo Copying shops, Book shops, E-Mitra, Bank and Post office may be opened with required protocol/arrangements as prescribed by Central and State Government.
- 23. Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer may be provided in toilets and court corridors.
- 24. All the Section In-charge will be under obligation to ensure the compliance of directions issued by the Central and the State Government.
- 25. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
- 26. The consumption of liquor, pan, gutka, tobacco and spitting inside the premises shall be strictly prohibited and to attract prosecution/punishment as per the guidelines of Central & State Government.
- 27. Finger print scanners at the entry points would be completely sealed.
- 28. All the staff members are directed that in case any staff member having flu like symptom is identified, then he should inform the concerned authority.
- 29. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals.
- 30. Separate committees of Registrar (Admn.), Registrar (Classification), representative of Bar Council of Rajasthan and Presidents of High Court Bar Associations at Jodhpur/Jaipur already constituted shall supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.
- All above guidelines would be in addition to guidelines issued by Central & State Government.
- 32. The guidelines would be subject to variance as required and ordered by Hon'ble the Chief Justice.

By Order

REGISTRAR GENERAL

Encl: As above

Page - 4 of 5

No. PA/RG/Misc./2020/1753

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

REGISTRAR GENERAL

PA/RG/Misc./2021

Date - 16.05.2021

NOTIFICATION

To break the chain of infection of Covid-19, in continuation to महामारी रेड अलर्ट-जन अनुशासन पखवाड़ा observed vide order dated 30.04.2021, the State Government has further issued order dated 06.05.2021 for Lock-down from 05.00 am on 10.05.2021 till 05.00 am on 24.05.2021.

In view of above order and considering the prevailing situation of Covid-19 pandemic, it is hereby notified that Rajasthan High Court at Jodhpur and Jaipur Bench would continue to function from 18.05.2021 to 24.05.2021 in terms of this office previous Notification No. PA/RG/ Misc./2021/931 dated 19.04.2021 (copy enclosed) with following modifications:-

1. The cases in which dates from 18.05.2021 to 24.05.2021 are given, shall stand adjourned to following dates:-

Date already fixed	Next date of hearing	
18.05.2021	03.08.2021	
19.05.2021	04.08.2021	
20.05.2021	05.08.2021	
21.05.2021	. 06.08.2021	
24.05.2021	09.08.2021	

- 2. All interim orders expiring between 18.05.2021 to 24.05.2021 shall remain extended till next date.
- 3. Personal presence of accused persons in Appeals/Revisions shall stand exempted till 24.05.2021.
- 4. As per directions of Hon'ble Supreme Court issued vide order dated 27.04.2021 passed in Miscellaneous Application No.665/2021 in SMW (C) No.3/2020 In RE COGNIZANCE FOR EXTENSION OF LIMITATION, the period of limitation for all judicial and quasi judicial proceedings shall stand extended till further orders.
- 5. All other directions issued vide Notification dated 19.04.2021 which were specifically applicable only till 03.05.2021, shall continue upto 24.05.2021.

By Order

REGISTRAR GENERAL

No. PA/RG/Misc./2021/1077

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Additional Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar Hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

1200 REGISTRAR GENERAL

PA/RG/Misc./2021

Date - 19.04.2021

NOTIFICATION

For effective containment of rapid spread of Covid-19, the State Government has issued order dated 18.04.2021 and prohibited various activities from 19.04.2021 to 03.05.2021 including closure of work places, commercial establishments and markets. In view of this order and considering the extreme grave situation, in supersession of all previous directions, following directions are issued for functioning of Rajasthan High Court at Jodhpur and Jaipur Bench from 19.04.2021 to 03.05.2021:-

- 1. Rajasthan High Court Jodhpur and Jaipur Bench shall function only through video conferencing for urgent matters instituted in the year 2021 with the exception that any other matter may be taken up with the permission of Hon'ble Court.
- Such number of Division and Single Benches at Jodhpur and Jaipur Bench shall be constituted as directed by Hon'ble the Chief Justice for hearing of the urgent matters.
- 3. Morning court timings as per this office Notification No. 02/E.V./2021 dated 01.03.2021 shall be observed for hearing of cases.
- 4. Filing of fresh urgent matters shall be made through E-filing on E-filing portal as per Notification dated 08.04.2020 available on the website of Rajasthan High Court with the condition to submit hard-copy file within 7 days of resuming regular functioning. The link of E-filing portal (<u>https://efiling.ecourts.gov.in/raj</u>) is available on the Home Page of web site of Rajasthan High Court in eServices Menu. User Guide and Help Videos for E-filing are available on the E-filing portal.
- 5. Filing may also be made through following dedicated email addresses and on whatsapp numbers with the condition to submit hard-copy file within 7 days of resuming regular functioning:-

	Email Address	Whatsapp Number
Jodhpur	urgentlisting.jodh@hcraj.nic.in	8279081463
Jaipur Bench	urgentlisting.jaipur@hcraj.nic.in	8279081619

6. Filing through email or whatsapp shall be entertained only when scanned PDF copy of the application/petition/appeal is submitted. Learned Advocates must ensure that filing is made only through one mode i.e.

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either e-filing or email or whatsapp.

- 7. The request for listing of urgent cases for next day may be made upto 09.30 am through Urgent Listing option which is available on home page of the web site of Rajasthan High Court (www.hcraj.nic.in). The login credentials for E-Gate Pass may also be used for Urgent Listing. Learned Advocates who have not yet registered themselves, may use the option 'New User Registration'.
- The above request for listing of urgent cases shall be placed before Hon'ble the concerned roster Bench and the matters will be listed accordingly as per directions.
- 9. All interim orders expiring between 20.04.2021 to 03.05.2021 shall remain extended till next date.
- 10. Prescribed limitation for filing petitions/application/suits/appeals etc. shall stand extended w.e.f. 20.04.2021 till 03.05.2021.
- 11. Certified copies of effective orders/judgments shall be sent to the concerned court through email. A copy thereof shall also be sent on the registered email address of concerned learned Advocates.
- 12. Payment of Court Fees may be made through E-Pay facility, the link of which (<u>https://pay.ecourts.gov.in/epay</u>) is available on Home Page of web site of Rajasthan High Court in eServices Menu.
- 13. Learned Advocates are exempted from wearing Coat and Gown during hearing of cases during virtual hearing.
- 14. Video conferencing shall be through 'Cisco Webex Application' as per the enclosed Standard Operating Procedure (SOP). Learned Counsels are requested to ensure all preparations well in advance as per the SOP.
- 15. The Meeting Number for video conferencing shall be sent to all the learned Advocates whose cases are listed in Cause List. The Meeting Numbers will be sent through SMS and email to concerned learned Advocates on their Mobile Number and email address registered in High Court data base.
- 16. Learned Advocates may check their mobile number and email address registered in High Court CIS by using the option 'Advocate details' in e-Services Menu on Home Page of the web site of Rajasthan High Court (<u>www.hcraj.nic.in</u>). If they require any change, addition or updation, they may send email on dedicated email addresses as shown on the web site.

19.4.254

- 17. If any Advocate does not get Meeting Number, he/she may contact concerned Court Master whose contact numbers shall be displayed on the Cause List.
- 18. If any Advocate does not turn up in first round, the case may be passed over for second round.
- 19. Following Helpline Numbers for issues related to Video Conferencing will be available during office hours on all the working days:-

For Jodhpur	-	14634,	0291-2888056
For Jaipur Bench	-	14635,	0141-2227441

- 20. Personal presence of accused persons in Appeals/Revisions shall stand exempted till 03.05.2021.
- 21. The cases in which dates from 20.04.2021 to 30.04.2021 are given, shall stand adjourned to following dates:-

Date already fixed	Next date of hearing
20.04.2021	05.07.2021
22.04.2021	06.07.2021
23.04.2021	07.07.2021
24.04.2021	08.07.2021
26.04.2021	09.07.2021
27.04.2021	12.07.2021
28.04.2021	13.07.2021
29.04.2021	14.07.2021
30.04.2021	15.07.2021

- 22. Only bare essential staff of courts, judicial sections, administrative sections and computer cell required to manage the urgent work would be called on a rotational basis. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Only such staff members are required to come to office who have been specifically directed to do so till 03.05.2021. Remaining staff would not be required to attend the office but will remain available at home during office timings.
- 23. The State Government has permitted the movement of employees of departments related to essential services on showing their identity card. Therefore, court staff are directed to carry their official Identity Card with them while on official duties.
- 24. All canteens and shops selling food articles in the court premises shall remain closed till 03.05.2021. However, drinking water arrangements shall

be duly ensured. One photocopy shop each in the premises of Rajasthan High Court Jodhpur and Jaipur Bench shall be kept open on every working day on rotational basis to be decided by the High Court Bar Association at Jaipur Bench and Registrar Classification cum Nodal Officer at Jodhpur. All preventive measures shall be strictly observed while maintaining social distancing on these shops.

- 25. Learned Advocates are advised against attending their chambers as they would require to be closed due to lack of cleaning and conservancy services.
- 26. All **preventive measures** for containment of spread of Covid-19 as enumerated in Notification No. PA/RG/Misc./2020 1753 dated 23.10.2020 (copy enclosed) and all the relevant directions/guidelines issued by Central/State Government as applicable shall be strictly followed by all concerned.

By Order

REGISTRAR GENERAL

No. PA/RG/Misc./2021/931

Date - 19.04.2021

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Additional Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar Hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

Standard Operating Procedure for participating in the court proceedings through Cisco Webex

- 'Cisco Webex Meetings' Application may be used both on Mobile (Android/ iPhone) and Laptops/Desktops.
- Learned Advocates/Parties-in-person are requested to install 'Cisco Webex Meetings' Application in their Mobile Phones from Android Play Store or Apple Store. The users are not required to make any account in this application. Cisco Webex may also be used in web browser of Laptop/Desktop without installing any application.
- 3. The Advocates or Parties-in-person who would opt for virtual hearing, will intimate the Court Master of concerned Hon'ble Court at least **a day before** the date of listing for the cases listed in Daily List and **before 8.00** am on the day of listing for the cases listed in Supplementary list. No request for virtual hearing sent after stipulated time will be entertained.
- 4. Advocate or Parties-in-person who would opt for virtual hearing, will be sent a numeric **Meeting Number** through SMS or Whatsapp on their mobile number registered in the CIS of High Court. Advocates or Parties-in-person are requested not to share the Meeting Number with any other person.
- 5. If all the listed cases are to be taken up by Video Conferencing by virtue of any specific order, links will be sent on the registered mobile number of all the Advocates whose names are shown in the Cause List.
- 6. The advocates or Parties-in-person shall be ready with their Mobile Phones or Laptop/Desktop during the Hon'ble Court sitting timings. They will regularly watch the Display Board which is available on Mobile Apps and Web Site of High Court. When their case is about to come i.e. **before 2-3 case**, they will join Webex on their Mobile or Laptop/Desktop by following steps mentioned below:-

Mobile Phones

Open Cisco Webex App and tap on 'Join Meeting' option. Thereafter, enter the Meeting Number and in Your Name box, mention the item number just before your name as prefix. For example, if name of learned Advocate is Rajendra Kumar and he wants to join for Item No. 12, he will enter the name as shown below:-

12- Rajendra Kumar

If one learned Advocate has more cases in one court, item numbers of all the cases may be mentioned separated by coma.

After entering name, also enter your email address.

Before joining, the App will prompt to start the Mike and Video. The participant will **start the video but will keep the mike mute**.

Laptop/Desktop

Open URL<u>https://www.webex.com</u> in web browser, **click on Join** and enter **Meeting Number** in Meeting Information Box. Thereafter, enter **Your name** with item number as shown above and email address.

If Cisco Webex Desktop App is installed by any user, please sign out the same and use it as Guest.

- In both the situations i.e. Mobile or Laptop/Desktop, please give necessary permissions for Mike, Speaker and Camera if so promoted by Webex App or browser.
- 8. On Joining Webex, following message will be displayed-

'You can join the meeting after the host admits you.'

Please wait in **virtual waiting room** on getting above message. Participant will be admitted to Video Conferencing soon after Hon'ble Court will call the concerned case. The Court Staff will **admit only those participants who have mentioned the item number as prefix with their name**.

- 9. Please also keep the **mike muted** all the times or until asked by Hon'ble Court to speak. Once, the hearing is over, please leave the meeting by 'x' button in Red Circle.
- 10. During video conferencing, the Advocates/parties-in-person are requested to keep the screen rotation of their mobile on and to hold the mobile phone in landscape position. Keep the Mobile on some stand so that the video is still.
- 11. Please use Head Phone or Ear plugs for clear sound quality at both the ends.
- 12. During virtual hearing, please observe the same dress code and decorum as is required and applicable in Court Room hearing.
- 13. Please strictly adhere to the instructions given in this SOP.

PA/RG/Misc./2020/

Date - 23.10.2020

NOTIFICATION

After considering the suggestions received from The Bar Council of Rajasthan, Rajasthan High Court Advocates Association, Jodhpur, Rajasthan High Court Lawyers' Association, Jodhpur, Rajasthan High Court Bar Association, Jaipur and inputs received from the Registry, it is notified that while continuing with all preventive measures for effective control and containment of spread of COVID-19, in supersession of all previous directions, Rajasthan High Court would regularly function from 02.11.2020 with following modalities:-

- All the Benches of High Court shall function regularly from 10.30 AM to 4.30 PM with lunch break from 1.00 PM to 2.00 PM.
- 2. Hearing of the matters shall be permitted both through physical appearance and video conferencing. In a case, hearing may be conducted simultaneously through physical appearance and video conferencing. Learned Advocates or parties-in-person opting for video conferencing would intimate the Court Master of concerned Hon'ble Court at least a day before the date of listing for the cases listed in Daily List and before 8.00 am on the day of listing for the cases listed in Supplementary list. No request for virtual hearing sent after stipulated time will be entertained.
- 3. For hearing purpose, for maintaining sufficient distance between court rooms, subject to location of the court rooms, either even or odd number court rooms shall be used. In the Courtrooms, keeping in view the size of the rooms, chairs shall be kept maintaining social distancing by reducing the number of chairs.

The vacant court rooms would be utilized for sitting of the lawyers by providing limited chairs, with requisite distance. Benches in the court corridors would be arranged maintaining social distancing. It must also be ensured that gathering even in small groups in the entire premises is avoided.

4. The name and mobile number of Court Master shall be published in the cause-list so that Learned Advocates may inform their option of hearing through video conferencing well within stipulated time.

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- The Court Master will send the link for video conferencing to concerned Advocates through SMS/email on mobile number and email address registered in High Court CIS.
- 6. Learned Advocates may check their mobile number and email address registered in High Court CIS by using the option 'Advocate details' in e-Services Menu on Home Page of the web site of Rajasthan High Court (www.hcraj.nic.in). If they require any change, addition or updation, they may send email on dedicated email addresses as shown on the web site.
- 7. There will be no separate time slot for hearing of cases through video conferencing. Such cases would be taken up as per their turn in the cause list. Learned Advocates/Parties-in-person would remain ready for video conferencing well in advance according to the Display Board. The <u>Standard Operating Procedure</u> for video conferencing is enclosed.
- If any Advocate does not turn up in first round, the case may be passed over for second round.
- Following Helpline Numbers, for issues related to Video Conferencing will be available during office hours on each working day:-

For Jodhpur - 14634, 0291-2888056 For Jaipur Bench - 14635, 0141-2227441

- 10. All fresh matters may be filed manually or by e-filing. While filing matters manually, learned Advocates will file their cases / documents / petitions / applications in the Filing Section while maintaining all precautionary measures as mentioned in Central & State Government Advisory.
- 11. Only those learned Advocates shall be allowed in the court room who have to argue/present the case. No learned Advocate should be present in the court room with the purpose of seeking pass-over. Senior Advocates are advised to take assistance from only one Advocate. Learned Advocates other than Senior Advocates are advised to come alone in the court room.
- At any given time, learned Advocates relating to the case being taken up and next four cases on the list only are advised to remain present in the court room.
- 13. Entry of Learned Advocates in court premises would be through e-pass. E-Passes shall be issued to the Learned Advocates, who have to appear in the court for the purpose of hearing and ancillary purposes. These passes will remain valid for a particular day and the entry will be strictly upon

28.1000

presentation of the e-pass. Learned Advocates are advised to generate the e-pass from the High Court website, while providing the specific details i.e. name of Learned Advocate, Court Number, Case Number and Item Number of Cause List and declaration about his medical fitness.

- 14. Learned Advocates are advised to minimize the presence of Advocate Clerks in Court premises till complete normalcy returns. Advocate Clerks would be permitted to enter the premises through identity cards only.
- 15. One litigant per case/each side shall be permitted into the court premises through e-pass which shall be issued on the recommendation of the counsel. In case the presence of a litigant is directed by the Hon'ble Court or he/she is appearing in person, then such litigant shall produce copy of the order directing the presence/e-pass issued at the direction of the court.
- Learned Advocates, Litigants and other Stake-holders appearing in the courts shall be required to wear face mask or face cover. Wearing of hand gloves is preferred.
- 17. Entry of law interns in the court premises is strictly prohibited.
- 18. As government advisory has required restricted movement for persons aged 65 years and above, learned Advocates/Senior Advocates and all other concerned aged 65 years and above are requested to exercise due caution/avoid physical appearance in the Courts.
- 19. All the gates for entry of Learned Advocates, Staff members and Litigants for entering into the premises shall be equipped with requisite thermal scanners. The medical staff will permit the persons after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms shall not be allowed to enter the premises.
- 20. The record should be maintained of all persons except Learned Advocates (having e-pass) entering the court premises in the following Proforma:

S. No.	Name Aadhar Card No./ Authorized Id Card No.	Address	Purpose of Visit	Mobile No.	Zone
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By maintaining such record, it would be easy to trace the details of persons who entered the premises on a particular date and whom he visited.

21. Persons deputed at entry gates for the purpose of screening shall be equipped with PPE Kits.

- 22. Canteens, Photo Copying shops, Book shops, E-Mitra, Bank and Post office may be opened with required protocol/arrangements as prescribed by Central and State Government.
- 23. Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer may be provided in toilets and court corridors.
- 24. All the Section In-charge will be under obligation to ensure the compliance of directions issued by the Central and the State Government.
- 25. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
- 26. The consumption of liquor, pan, gutka, tobacco and spitting inside the premises shall be strictly prohibited and to attract prosecution/punishment as per the guidelines of Central & State Government.
- 27. Finger print scanners at the entry points would be completely sealed.
- 28. All the staff members are directed that in case any staff member having flu like symptom is identified, then he should inform the concerned authority.
- 29. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals.
- 30. Separate committees of Registrar (Admn.), Registrar (Classification), representative of Bar Council of Rajasthan and Presidents of High Court Bar Associations at Jodhpur/Jaipur already constituted shall supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.
- All above guidelines would be in addition to guidelines issued by Central & State Government.
- 32. The guidelines would be subject to variance as required and ordered by Hon'ble the Chief Justice.

By Order

REGISTRAR GENERAL

Encl: As above

Page - 4 of 5

No. PA/RG/Misc./2020/1753

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

REGISTRAR GENERAL

PA/RG/Misc./2021

Date - 02.05.2021

NOTIFICATION

For effectively breaking the chain of spread of Covid-19, the State Government is observing महामारी रेड अलर्ट-जन अनुशासन पखवाड़ा from 03.05.2021 to 17.05.2021 and has issued order dated 30.04.2021 for the purpose thereby restricting various activities including closure of work places, commercial establishments and markets.

In view of above order and considering the persisting extreme grave situation, it is hereby notified that Rajasthan High Court at Jodhpur and Jaipur Bench would continue to function from 04.05.2021 to 17.05.2021 in terms of this office previous Notification No. PA/RG/ Misc./2021/931 dated 19.04.2021 (copy enclosed) with following modifications:-

 The cases in which dates from 03.05.2021 to 17.05.2021 are given, shall stand adjourned to following dates:-

Date already fixed	Next date of hearing
03.05.2021	16.07.2021
04.05.2021	19.07.2021
05.05.2021	20.07.2021
06.05.2021	22.07.2021
07.05.2021	23.07.2021
10.05.2021	26.07.2021
11.05.2021	27.07.2021
12.05.2021	28.07.2021
13.05.2021	29.07.2021
15.05.2021	30.07.2021
17.05.2021	02.08.2021

- 2. All interim orders expiring between 04.05.2021 to 17.05.2021 shall remain extended till next date.
- Personal presence of accused persons in Appeals/Revisions shall stand exempted till 17.05.2021.
- As per directions of Hon'ble Supreme Court issued vide order dated 27.04.2021 passed in Miscellaneous Application No.665/2021 in SMW (C) No.3/2020 In RE COGNIZANCE FOR EXTENSION OF LIMITATION,

the period of limitation for all judicial and quasi judicial proceedings shall stand extended till further orders.

 All other directions issued vide Notification dated 19.04.2021 which were specifically applicable only till 03.05.2021, shall continue upto 17.05.2021.

By Order

REGISTRAR GENERAL

No. PA/RG/Misc./2021/1008

Date - 02.05.2021

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Additional Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar Hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

REGISTRAR GENERAL

PA/RG/Misc./2021

Date - 19.04.2021

NOTIFICATION

For effective containment of rapid spread of Covid-19, the State Government has issued order dated 18.04.2021 and prohibited various activities from 19.04.2021 to 03.05.2021 including closure of work places, commercial establishments and markets. In view of this order and considering the extreme grave situation, in supersession of all previous directions, following directions are issued for functioning of Rajasthan High Court at Jodhpur and Jaipur Bench from 19.04.2021 to 03.05.2021:-

- 1. Rajasthan High Court Jodhpur and Jaipur Bench shall function only through video conferencing for urgent matters instituted in the year 2021 with the exception that any other matter may be taken up with the permission of Hon'ble Court.
- Such number of Division and Single Benches at Jodhpur and Jaipur Bench shall be constituted as directed by Hon'ble the Chief Justice for hearing of the urgent matters.
- 3. Morning court timings as per this office Notification No. 02/E.V./2021 dated 01.03.2021 shall be observed for hearing of cases.
- 4. Filing of fresh urgent matters shall be made through E-filing on E-filing portal as per Notification dated 08.04.2020 available on the website of Rajasthan High Court with the condition to submit hard-copy file within 7 days of resuming regular functioning. The link of E-filing portal (<u>https://efiling.ecourts.gov.in/raj</u>) is available on the Home Page of web site of Rajasthan High Court in eServices Menu. User Guide and Help Videos for E-filing are available on the E-filing portal.
- 5. Filing may also be made through following dedicated email addresses and on whatsapp numbers with the condition to submit hard-copy file within 7 days of resuming regular functioning:-

	Email Address	Whatsapp Number
Jodhpur	urgentlisting.jodh@hcraj.nic.in	8279081463
Jaipur Bench	urgentlisting.jaipur@hcraj.nic.in	8279081619

6. Filing through email or whatsapp shall be entertained only when scanned PDF copy of the application/petition/appeal is submitted. Learned Advocates must ensure that filing is made only through one mode i.e.

> 19.4.254 Page-1 of 4

either e-filing or email or whatsapp.

- 7. The request for listing of urgent cases for next day may be made upto 09.30 am through Urgent Listing option which is available on home page of the web site of Rajasthan High Court (www.hcraj.nic.in). The login credentials for E-Gate Pass may also be used for Urgent Listing. Learned Advocates who have not yet registered themselves, may use the option 'New User Registration'.
- The above request for listing of urgent cases shall be placed before Hon'ble the concerned roster Bench and the matters will be listed accordingly as per directions.
- 9. All interim orders expiring between 20.04.2021 to 03.05.2021 shall remain extended till next date.
- 10. Prescribed limitation for filing petitions/application/suits/appeals etc. shall stand extended w.e.f. 20.04.2021 till 03.05.2021.
- 11. Certified copies of effective orders/judgments shall be sent to the concerned court through email. A copy thereof shall also be sent on the registered email address of concerned learned Advocates.
- 12. Payment of Court Fees may be made through E-Pay facility, the link of which (<u>https://pay.ecourts.gov.in/epay</u>) is available on Home Page of web site of Rajasthan High Court in eServices Menu.
- 13. Learned Advocates are exempted from wearing Coat and Gown during hearing of cases during virtual hearing.
- 14. Video conferencing shall be through 'Cisco Webex Application' as per the enclosed Standard Operating Procedure (SOP). Learned Counsels are requested to ensure all preparations well in advance as per the SOP.
- 15. The Meeting Number for video conferencing shall be sent to all the learned Advocates whose cases are listed in Cause List. The Meeting Numbers will be sent through SMS and email to concerned learned Advocates on their Mobile Number and email address registered in High Court data base.
- 16. Learned Advocates may check their mobile number and email address registered in High Court CIS by using the option 'Advocate details' in e-Services Menu on Home Page of the web site of Rajasthan High Court (<u>www.hcraj.nic.in</u>). If they require any change, addition or updation, they may send email on dedicated email addresses as shown on the web site.

19.4.254

- 17. If any Advocate does not get Meeting Number, he/she may contact concerned Court Master whose contact numbers shall be displayed on the Cause List.
- 18. If any Advocate does not turn up in first round, the case may be passed over for second round.
- 19. Following Helpline Numbers for issues related to Video Conferencing will be available during office hours on all the working days:-

For Jodhpur	-	14634,	0291-2888056
For Jaipur Bench	-	14635,	0141-2227441

- 20. Personal presence of accused persons in Appeals/Revisions shall stand exempted till 03.05.2021.
- 21. The cases in which dates from 20.04.2021 to 30.04.2021 are given, shall stand adjourned to following dates:-

Date already fixed	Next date of hearing
20.04.2021	05.07.2021
22.04.2021	06.07.2021
23.04.2021	07.07.2021
24.04.2021	08.07.2021
26.04.2021	09.07.2021
27.04.2021	12.07.2021
28.04.2021	13.07.2021
29.04.2021	14.07.2021
30.04.2021	15.07.2021

- 22. Only bare essential staff of courts, judicial sections, administrative sections and computer cell required to manage the urgent work would be called on a rotational basis. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Only such staff members are required to come to office who have been specifically directed to do so till 03.05.2021. Remaining staff would not be required to attend the office but will remain available at home during office timings.
- 23. The State Government has permitted the movement of employees of departments related to essential services on showing their identity card. Therefore, court staff are directed to carry their official Identity Card with them while on official duties.
- 24. All canteens and shops selling food articles in the court premises shall remain closed till 03.05.2021. However, drinking water arrangements shall

be duly ensured. One photocopy shop each in the premises of Rajasthan High Court Jodhpur and Jaipur Bench shall be kept open on every working day on rotational basis to be decided by the High Court Bar Association at Jaipur Bench and Registrar Classification cum Nodal Officer at Jodhpur. All preventive measures shall be strictly observed while maintaining social distancing on these shops.

- 25. Learned Advocates are advised against attending their chambers as they would require to be closed due to lack of cleaning and conservancy services.
- 26. All **preventive measures** for containment of spread of Covid-19 as enumerated in Notification No. PA/RG/Misc./2020 1753 dated 23.10.2020 (copy enclosed) and all the relevant directions/guidelines issued by Central/State Government as applicable shall be strictly followed by all concerned.

By Order

REGISTRAR GENERAL

No. PA/RG/Misc./2021/931

Date - 19.04.2021

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Additional Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
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- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar Hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

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- 'Cisco Webex Meetings' Application may be used both on Mobile (Android/ iPhone) and Laptops/Desktops.
- Learned Advocates/Parties-in-person are requested to install 'Cisco Webex Meetings' Application in their Mobile Phones from Android Play Store or Apple Store. The users are not required to make any account in this application. Cisco Webex may also be used in web browser of Laptop/Desktop without installing any application.
- 3. The Advocates or Parties-in-person who would opt for virtual hearing, will intimate the Court Master of concerned Hon'ble Court at least **a day before** the date of listing for the cases listed in Daily List and **before 8.00** am on the day of listing for the cases listed in Supplementary list. No request for virtual hearing sent after stipulated time will be entertained.
- 4. Advocate or Parties-in-person who would opt for virtual hearing, will be sent a numeric **Meeting Number** through SMS or Whatsapp on their mobile number registered in the CIS of High Court. Advocates or Parties-in-person are requested not to share the Meeting Number with any other person.
- 5. If all the listed cases are to be taken up by Video Conferencing by virtue of any specific order, links will be sent on the registered mobile number of all the Advocates whose names are shown in the Cause List.
- 6. The advocates or Parties-in-person shall be ready with their Mobile Phones or Laptop/Desktop during the Hon'ble Court sitting timings. They will regularly watch the Display Board which is available on Mobile Apps and Web Site of High Court. When their case is about to come i.e. **before 2-3 case**, they will join Webex on their Mobile or Laptop/Desktop by following steps mentioned below:-

Mobile Phones

Open Cisco Webex App and tap on 'Join Meeting' option. Thereafter, enter the Meeting Number and in Your Name box, mention the item number just before your name as prefix. For example, if name of learned Advocate is Rajendra Kumar and he wants to join for Item No. 12, he will enter the name as shown below:-

12- Rajendra Kumar

If one learned Advocate has more cases in one court, item numbers of all the cases may be mentioned separated by coma.

After entering name, also enter your email address.

Before joining, the App will prompt to start the Mike and Video. The participant will **start the video but will keep the mike mute**.

Laptop/Desktop

Open URL<u>https://www.webex.com</u> in web browser, **click on Join** and enter **Meeting Number** in Meeting Information Box. Thereafter, enter **Your name** with item number as shown above and email address.

If Cisco Webex Desktop App is installed by any user, please sign out the same and use it as Guest.

- In both the situations i.e. Mobile or Laptop/Desktop, please give necessary permissions for Mike, Speaker and Camera if so promoted by Webex App or browser.
- 8. On Joining Webex, following message will be displayed-

'You can join the meeting after the host admits you.'

Please wait in **virtual waiting room** on getting above message. Participant will be admitted to Video Conferencing soon after Hon'ble Court will call the concerned case. The Court Staff will **admit only those participants who have mentioned the item number as prefix with their name**.

- 9. Please also keep the **mike muted** all the times or until asked by Hon'ble Court to speak. Once, the hearing is over, please leave the meeting by 'x' button in Red Circle.
- 10. During video conferencing, the Advocates/parties-in-person are requested to keep the screen rotation of their mobile on and to hold the mobile phone in landscape position. Keep the Mobile on some stand so that the video is still.
- 11. Please use Head Phone or Ear plugs for clear sound quality at both the ends.
- 12. During virtual hearing, please observe the same dress code and decorum as is required and applicable in Court Room hearing.
- 13. Please strictly adhere to the instructions given in this SOP.

RAJASTHAN HIGH COURT

PA/RG/Misc./2020/

Date - 23.10.2020

NOTIFICATION

After considering the suggestions received from The Bar Council of Rajasthan, Rajasthan High Court Advocates Association, Jodhpur, Rajasthan High Court Lawyers' Association, Jodhpur, Rajasthan High Court Bar Association, Jaipur and inputs received from the Registry, it is notified that while continuing with all preventive measures for effective control and containment of spread of COVID-19, in supersession of all previous directions, Rajasthan High Court would regularly function from 02.11.2020 with following modalities:-

- All the Benches of High Court shall function regularly from 10.30 AM to 4.30 PM with lunch break from 1.00 PM to 2.00 PM.
- 2. Hearing of the matters shall be permitted both through physical appearance and video conferencing. In a case, hearing may be conducted simultaneously through physical appearance and video conferencing. Learned Advocates or parties-in-person opting for video conferencing would intimate the Court Master of concerned Hon'ble Court at least a day before the date of listing for the cases listed in Daily List and before 8.00 am on the day of listing for the cases listed in Supplementary list. No request for virtual hearing sent after stipulated time will be entertained.
- 3. For hearing purpose, for maintaining sufficient distance between court rooms, subject to location of the court rooms, either even or odd number court rooms shall be used. In the Courtrooms, keeping in view the size of the rooms, chairs shall be kept maintaining social distancing by reducing the number of chairs.

The vacant court rooms would be utilized for sitting of the lawyers by providing limited chairs, with requisite distance. Benches in the court corridors would be arranged maintaining social distancing. It must also be ensured that gathering even in small groups in the entire premises is avoided.

4. The name and mobile number of Court Master shall be published in the cause-list so that Learned Advocates may inform their option of hearing through video conferencing well within stipulated time.

2.1000

- The Court Master will send the link for video conferencing to concerned Advocates through SMS/email on mobile number and email address registered in High Court CIS.
- 6. Learned Advocates may check their mobile number and email address registered in High Court CIS by using the option 'Advocate details' in e-Services Menu on Home Page of the web site of Rajasthan High Court (www.hcraj.nic.in). If they require any change, addition or updation, they may send email on dedicated email addresses as shown on the web site.
- 7. There will be no separate time slot for hearing of cases through video conferencing. Such cases would be taken up as per their turn in the cause list. Learned Advocates/Parties-in-person would remain ready for video conferencing well in advance according to the Display Board. The <u>Standard Operating Procedure</u> for video conferencing is enclosed.
- If any Advocate does not turn up in first round, the case may be passed over for second round.
- Following Helpline Numbers, for issues related to Video Conferencing will be available during office hours on each working day:-

For Jodhpur - 14634, 0291-2888056 For Jaipur Bench - 14635, 0141-2227441

- 10. All fresh matters may be filed manually or by e-filing. While filing matters manually, learned Advocates will file their cases / documents / petitions / applications in the Filing Section while maintaining all precautionary measures as mentioned in Central & State Government Advisory.
- 11. Only those learned Advocates shall be allowed in the court room who have to argue/present the case. No learned Advocate should be present in the court room with the purpose of seeking pass-over. Senior Advocates are advised to take assistance from only one Advocate. Learned Advocates other than Senior Advocates are advised to come alone in the court room.
- At any given time, learned Advocates relating to the case being taken up and next four cases on the list only are advised to remain present in the court room.
- 13. Entry of Learned Advocates in court premises would be through e-pass. E-Passes shall be issued to the Learned Advocates, who have to appear in the court for the purpose of hearing and ancillary purposes. These passes will remain valid for a particular day and the entry will be strictly upon

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presentation of the e-pass. Learned Advocates are advised to generate the e-pass from the High Court website, while providing the specific details i.e. name of Learned Advocate, Court Number, Case Number and Item Number of Cause List and declaration about his medical fitness.

- 14. Learned Advocates are advised to minimize the presence of Advocate Clerks in Court premises till complete normalcy returns. Advocate Clerks would be permitted to enter the premises through identity cards only.
- 15. One litigant per case/each side shall be permitted into the court premises through e-pass which shall be issued on the recommendation of the counsel. In case the presence of a litigant is directed by the Hon'ble Court or he/she is appearing in person, then such litigant shall produce copy of the order directing the presence/e-pass issued at the direction of the court.
- Learned Advocates, Litigants and other Stake-holders appearing in the courts shall be required to wear face mask or face cover. Wearing of hand gloves is preferred.
- 17. Entry of law interns in the court premises is strictly prohibited.
- 18. As government advisory has required restricted movement for persons aged 65 years and above, learned Advocates/Senior Advocates and all other concerned aged 65 years and above are requested to exercise due caution/avoid physical appearance in the Courts.
- 19. All the gates for entry of Learned Advocates, Staff members and Litigants for entering into the premises shall be equipped with requisite thermal scanners. The medical staff will permit the persons after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms shall not be allowed to enter the premises.
- 20. The record should be maintained of all persons except Learned Advocates (having e-pass) entering the court premises in the following Proforma:

S. No.	Name Aadhar Card No./ Authorized Id Card No.	Address	Purpose of Visit	Mobile No.	Zone
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By maintaining such record, it would be easy to trace the details of persons who entered the premises on a particular date and whom he visited.

21. Persons deputed at entry gates for the purpose of screening shall be equipped with PPE Kits.

- 22. Canteens, Photo Copying shops, Book shops, E-Mitra, Bank and Post office may be opened with required protocol/arrangements as prescribed by Central and State Government.
- 23. Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer may be provided in toilets and court corridors.
- 24. All the Section In-charge will be under obligation to ensure the compliance of directions issued by the Central and the State Government.
- 25. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
- 26. The consumption of liquor, pan, gutka, tobacco and spitting inside the premises shall be strictly prohibited and to attract prosecution/punishment as per the guidelines of Central & State Government.
- 27. Finger print scanners at the entry points would be completely sealed.
- 28. All the staff members are directed that in case any staff member having flu like symptom is identified, then he should inform the concerned authority.
- 29. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals.
- 30. Separate committees of Registrar (Admn.), Registrar (Classification), representative of Bar Council of Rajasthan and Presidents of High Court Bar Associations at Jodhpur/Jaipur already constituted shall supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.
- All above guidelines would be in addition to guidelines issued by Central & State Government.
- 32. The guidelines would be subject to variance as required and ordered by Hon'ble the Chief Justice.

By Order

REGISTRAR GENERAL

Encl: As above

Page - 4 of 5

No. PA/RG/Misc./2020/1753

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
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- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

REGISTRAR GENERAL

RAJASTHAN HIGH COURT

PA/RG/Misc./2021

Date - 21.04.2021

NOTIFICATION

In continuation of the Notification No.PA/RG/Misc./2021/931, dated 19.04.2021 issued for functioning of Rajasthan High Court at Jodhpur and Jaipur Bench from 19.04.2021 to 03.05.2021, it is notified that for convenience of learned Advocates and parties, in addition to filing of fresh urgent matters through e-filing/email/whatsapp, option of physical filing is also made available at Reception Counter at Gate No.1 in Rajasthan High Court, Jodhpur and Reception Counter at Gate No.4 in Rajasthan High Court Bench, Jaipur, while ensuring strict compliance of Covid-19 guidelines.

Though option of physical filing has been made available, for safety of all the stakeholders, Learned Advocates and parties are advised to prefer e-filing/email/whatsapp.

By Order

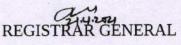
REGISTRAR GENERAL

No. PA/RG/Misc./2021/954

Date - 21.04.2021

Copy forwarded to the following for information and necessary action:-

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- 4. Advocate General, Rajasthan.
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- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
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- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar Hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.



RAJASTHAN HIGH COURT

PA/RG/Misc./2021

Date - 19.04.2021

NOTIFICATION

For effective containment of rapid spread of Covid-19, the State Government has issued order dated 18.04.2021 and prohibited various activities from 19.04.2021 to 03.05.2021 including closure of work places, commercial establishments and markets. In view of this order and considering the extreme grave situation, in supersession of all previous directions, following directions are issued for functioning of Rajasthan High Court at Jodhpur and Jaipur Bench from 19.04.2021 to 03.05.2021:-

- 1. Rajasthan High Court Jodhpur and Jaipur Bench shall function only through video conferencing for urgent matters instituted in the year 2021 with the exception that any other matter may be taken up with the permission of Hon'ble Court.
- Such number of Division and Single Benches at Jodhpur and Jaipur Bench shall be constituted as directed by Hon'ble the Chief Justice for hearing of the urgent matters.
- 3. Morning court timings as per this office Notification No. 02/E.V./2021 dated 01.03.2021 shall be observed for hearing of cases.
- 4. Filing of fresh urgent matters shall be made through E-filing on E-filing portal as per Notification dated 08.04.2020 available on the website of Rajasthan High Court with the condition to submit hard-copy file within 7 days of resuming regular functioning. The link of E-filing portal (<u>https://efiling.ecourts.gov.in/raj</u>) is available on the Home Page of web site of Rajasthan High Court in eServices Menu. User Guide and Help Videos for E-filing are available on the E-filing portal.
- 5. Filing may also be made through following dedicated email addresses and on whatsapp numbers with the condition to submit hard-copy file within 7 days of resuming regular functioning:-

	Email Address	Whatsapp Number
Jodhpur	urgentlisting.jodh@hcraj.nic.in	8279081463
Jaipur Bench	urgentlisting.jaipur@hcraj.nic.in	8279081619

6. Filing through email or whatsapp shall be entertained only when scanned PDF copy of the application/petition/appeal is submitted. Learned Advocates must ensure that filing is made only through one mode i.e.

> 19.4.254 Page-1 of 4

either e-filing or email or whatsapp.

- 7. The request for listing of urgent cases for next day may be made upto 09.30 am through Urgent Listing option which is available on home page of the web site of Rajasthan High Court (www.hcraj.nic.in). The login credentials for E-Gate Pass may also be used for Urgent Listing. Learned Advocates who have not yet registered themselves, may use the option 'New User Registration'.
- The above request for listing of urgent cases shall be placed before Hon'ble the concerned roster Bench and the matters will be listed accordingly as per directions.
- 9. All interim orders expiring between 20.04.2021 to 03.05.2021 shall remain extended till next date.
- 10. Prescribed limitation for filing petitions/application/suits/appeals etc. shall stand extended w.e.f. 20.04.2021 till 03.05.2021.
- 11. Certified copies of effective orders/judgments shall be sent to the concerned court through email. A copy thereof shall also be sent on the registered email address of concerned learned Advocates.
- 12. Payment of Court Fees may be made through E-Pay facility, the link of which (<u>https://pay.ecourts.gov.in/epay</u>) is available on Home Page of web site of Rajasthan High Court in eServices Menu.
- 13. Learned Advocates are exempted from wearing Coat and Gown during hearing of cases during virtual hearing.
- 14. Video conferencing shall be through 'Cisco Webex Application' as per the enclosed Standard Operating Procedure (SOP). Learned Counsels are requested to ensure all preparations well in advance as per the SOP.
- 15. The Meeting Number for video conferencing shall be sent to all the learned Advocates whose cases are listed in Cause List. The Meeting Numbers will be sent through SMS and email to concerned learned Advocates on their Mobile Number and email address registered in High Court data base.
- 16. Learned Advocates may check their mobile number and email address registered in High Court CIS by using the option 'Advocate details' in e-Services Menu on Home Page of the web site of Rajasthan High Court (<u>www.hcraj.nic.in</u>). If they require any change, addition or updation, they may send email on dedicated email addresses as shown on the web site.

19.4.254

- 17. If any Advocate does not get Meeting Number, he/she may contact concerned Court Master whose contact numbers shall be displayed on the Cause List.
- 18. If any Advocate does not turn up in first round, the case may be passed over for second round.
- 19. Following Helpline Numbers for issues related to Video Conferencing will be available during office hours on all the working days:-

For Jodhpur	-	14634,	0291-2888056
For Jaipur Bench	-	14635,	0141-2227441

- 20. Personal presence of accused persons in Appeals/Revisions shall stand exempted till 03.05.2021.
- 21. The cases in which dates from 20.04.2021 to 30.04.2021 are given, shall stand adjourned to following dates:-

Date already fixed	Next date of hearing
20.04.2021	05.07.2021
22.04.2021	06.07.2021
23.04.2021	07.07.2021
24.04.2021	08.07.2021
26.04.2021	09.07.2021
27.04.2021	12.07.2021
28.04.2021	13.07.2021
29.04.2021	14.07.2021
30.04.2021	15.07.2021

- 22. Only bare essential staff of courts, judicial sections, administrative sections and computer cell required to manage the urgent work would be called on a rotational basis. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Only such staff members are required to come to office who have been specifically directed to do so till 03.05.2021. Remaining staff would not be required to attend the office but will remain available at home during office timings.
- 23. The State Government has permitted the movement of employees of departments related to essential services on showing their identity card. Therefore, court staff are directed to carry their official Identity Card with them while on official duties.
- 24. All canteens and shops selling food articles in the court premises shall remain closed till 03.05.2021. However, drinking water arrangements shall

be duly ensured. One photocopy shop each in the premises of Rajasthan High Court Jodhpur and Jaipur Bench shall be kept open on every working day on rotational basis to be decided by the High Court Bar Association at Jaipur Bench and Registrar Classification cum Nodal Officer at Jodhpur. All preventive measures shall be strictly observed while maintaining social distancing on these shops.

- 25. Learned Advocates are advised against attending their chambers as they would require to be closed due to lack of cleaning and conservancy services.
- 26. All **preventive measures** for containment of spread of Covid-19 as enumerated in Notification No. PA/RG/Misc./2020 1753 dated 23.10.2020 (copy enclosed) and all the relevant directions/guidelines issued by Central/State Government as applicable shall be strictly followed by all concerned.

By Order

REGISTRAR GENERAL

No. PA/RG/Misc./2021/931

Date - 19.04.2021

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- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

Standard Operating Procedure for participating in the court proceedings through Cisco Webex

- 'Cisco Webex Meetings' Application may be used both on Mobile (Android/ iPhone) and Laptops/Desktops.
- Learned Advocates/Parties-in-person are requested to install 'Cisco Webex Meetings' Application in their Mobile Phones from Android Play Store or Apple Store. The users are not required to make any account in this application. Cisco Webex may also be used in web browser of Laptop/Desktop without installing any application.
- 3. The Advocates or Parties-in-person who would opt for virtual hearing, will intimate the Court Master of concerned Hon'ble Court at least **a day before** the date of listing for the cases listed in Daily List and **before 8.00** am on the day of listing for the cases listed in Supplementary list. No request for virtual hearing sent after stipulated time will be entertained.
- 4. Advocate or Parties-in-person who would opt for virtual hearing, will be sent a numeric **Meeting Number** through SMS or Whatsapp on their mobile number registered in the CIS of High Court. Advocates or Parties-in-person are requested not to share the Meeting Number with any other person.
- 5. If all the listed cases are to be taken up by Video Conferencing by virtue of any specific order, links will be sent on the registered mobile number of all the Advocates whose names are shown in the Cause List.
- 6. The advocates or Parties-in-person shall be ready with their Mobile Phones or Laptop/Desktop during the Hon'ble Court sitting timings. They will regularly watch the Display Board which is available on Mobile Apps and Web Site of High Court. When their case is about to come i.e. **before 2-3 case**, they will join Webex on their Mobile or Laptop/Desktop by following steps mentioned below:-

Mobile Phones

Open Cisco Webex App and tap on 'Join Meeting' option. Thereafter, enter the Meeting Number and in Your Name box, mention the item number just before your name as prefix. For example, if name of learned Advocate is Rajendra Kumar and he wants to join for Item No. 12, he will enter the name as shown below:-

12- Rajendra Kumar

If one learned Advocate has more cases in one court, item numbers of all the cases may be mentioned separated by coma.

After entering name, also enter your email address.

Before joining, the App will prompt to start the Mike and Video. The participant will **start the video but will keep the mike mute**.

Laptop/Desktop

Open URL<u>https://www.webex.com</u> in web browser, **click on Join** and enter **Meeting Number** in Meeting Information Box. Thereafter, enter **Your name** with item number as shown above and email address.

If Cisco Webex Desktop App is installed by any user, please sign out the same and use it as Guest.

- In both the situations i.e. Mobile or Laptop/Desktop, please give necessary permissions for Mike, Speaker and Camera if so promoted by Webex App or browser.
- 8. On Joining Webex, following message will be displayed-

'You can join the meeting after the host admits you.'

Please wait in **virtual waiting room** on getting above message. Participant will be admitted to Video Conferencing soon after Hon'ble Court will call the concerned case. The Court Staff will **admit only those participants who have mentioned the item number as prefix with their name**.

- 9. Please also keep the **mike muted** all the times or until asked by Hon'ble Court to speak. Once, the hearing is over, please leave the meeting by 'x' button in Red Circle.
- 10. During video conferencing, the Advocates/parties-in-person are requested to keep the screen rotation of their mobile on and to hold the mobile phone in landscape position. Keep the Mobile on some stand so that the video is still.
- 11. Please use Head Phone or Ear plugs for clear sound quality at both the ends.
- 12. During virtual hearing, please observe the same dress code and decorum as is required and applicable in Court Room hearing.
- 13. Please strictly adhere to the instructions given in this SOP.

RAJASTHAN HIGH COURT

PA/RG/Misc./2020/

Date - 23.10.2020

NOTIFICATION

After considering the suggestions received from The Bar Council of Rajasthan, Rajasthan High Court Advocates Association, Jodhpur, Rajasthan High Court Lawyers' Association, Jodhpur, Rajasthan High Court Bar Association, Jaipur and inputs received from the Registry, it is notified that while continuing with all preventive measures for effective control and containment of spread of COVID-19, in supersession of all previous directions, Rajasthan High Court would regularly function from 02.11.2020 with following modalities:-

- All the Benches of High Court shall function regularly from 10.30 AM to 4.30 PM with lunch break from 1.00 PM to 2.00 PM.
- 2. Hearing of the matters shall be permitted both through physical appearance and video conferencing. In a case, hearing may be conducted simultaneously through physical appearance and video conferencing. Learned Advocates or parties-in-person opting for video conferencing would intimate the Court Master of concerned Hon'ble Court at least a day before the date of listing for the cases listed in Daily List and before 8.00 am on the day of listing for the cases listed in Supplementary list. No request for virtual hearing sent after stipulated time will be entertained.
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The vacant court rooms would be utilized for sitting of the lawyers by providing limited chairs, with requisite distance. Benches in the court corridors would be arranged maintaining social distancing. It must also be ensured that gathering even in small groups in the entire premises is avoided.

4. The name and mobile number of Court Master shall be published in the cause-list so that Learned Advocates may inform their option of hearing through video conferencing well within stipulated time.

2.1000

- The Court Master will send the link for video conferencing to concerned Advocates through SMS/email on mobile number and email address registered in High Court CIS.
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- 10. All fresh matters may be filed manually or by e-filing. While filing matters manually, learned Advocates will file their cases / documents / petitions / applications in the Filing Section while maintaining all precautionary measures as mentioned in Central & State Government Advisory.
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presentation of the e-pass. Learned Advocates are advised to generate the e-pass from the High Court website, while providing the specific details i.e. name of Learned Advocate, Court Number, Case Number and Item Number of Cause List and declaration about his medical fitness.

- 14. Learned Advocates are advised to minimize the presence of Advocate Clerks in Court premises till complete normalcy returns. Advocate Clerks would be permitted to enter the premises through identity cards only.
- 15. One litigant per case/each side shall be permitted into the court premises through e-pass which shall be issued on the recommendation of the counsel. In case the presence of a litigant is directed by the Hon'ble Court or he/she is appearing in person, then such litigant shall produce copy of the order directing the presence/e-pass issued at the direction of the court.
- Learned Advocates, Litigants and other Stake-holders appearing in the courts shall be required to wear face mask or face cover. Wearing of hand gloves is preferred.
- 17. Entry of law interns in the court premises is strictly prohibited.
- 18. As government advisory has required restricted movement for persons aged 65 years and above, learned Advocates/Senior Advocates and all other concerned aged 65 years and above are requested to exercise due caution/avoid physical appearance in the Courts.
- 19. All the gates for entry of Learned Advocates, Staff members and Litigants for entering into the premises shall be equipped with requisite thermal scanners. The medical staff will permit the persons after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms shall not be allowed to enter the premises.
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By maintaining such record, it would be easy to trace the details of persons who entered the premises on a particular date and whom he visited.

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- 22. Canteens, Photo Copying shops, Book shops, E-Mitra, Bank and Post office may be opened with required protocol/arrangements as prescribed by Central and State Government.
- 23. Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer may be provided in toilets and court corridors.
- 24. All the Section In-charge will be under obligation to ensure the compliance of directions issued by the Central and the State Government.
- 25. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
- 26. The consumption of liquor, pan, gutka, tobacco and spitting inside the premises shall be strictly prohibited and to attract prosecution/punishment as per the guidelines of Central & State Government.
- 27. Finger print scanners at the entry points would be completely sealed.
- 28. All the staff members are directed that in case any staff member having flu like symptom is identified, then he should inform the concerned authority.
- 29. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals.
- 30. Separate committees of Registrar (Admn.), Registrar (Classification), representative of Bar Council of Rajasthan and Presidents of High Court Bar Associations at Jodhpur/Jaipur already constituted shall supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.
- All above guidelines would be in addition to guidelines issued by Central & State Government.
- 32. The guidelines would be subject to variance as required and ordered by Hon'ble the Chief Justice.

By Order

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No. PA/RG/Misc./2020/1753

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- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

REGISTRAR GENERAL

RAJASTHAN HIGH COURT

PA/RG/Misc./2021

Date - 15.04.2021

NOTIFICATION

In view of the Guidelines dated 14.04.2021 issued by the State Government for containment of spread of second wave of Covid-19, while continuing with the directions issued by this office earlier Notification No. PA/RG/Misc./2021/917 dated 10.04.2021, following further directions are issued for the functioning of Rajasthan High Court, Jodhpur and Jaipur Bench from 16.04.2021 onwards till 30.04.2021:-

- 1. On 16.04.2021 and 17.04.2021, all Hon'ble Courts would rise at 03.30 pm and the offices would function only till 04.00 pm.
- 2. From 19.04.2021, morning court timings will be observed as per this Office Notification No. 02/E.V./2021 dated 01.03.2021.
- 3. As per above Guidelines dated 14.04.2021 of the State Government (copy enclosed), only such staff members would be called in office on rotational basis who are required to manage court or office work. Remaining staff would remain available on headquarter and would work from home.
- 4. Following Helpline Numbers for issues related to Video Conferencing will be available during office hours on all the working days:-

For Jodhpur	-	14634,	0291-2888056
For Jaipur Bench	-	14635,	0141-2227441

By Order REGISTRAR GENERAL

No. PA/RG/Misc./2021/919

Date - 15.04.2021

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Additional Solicitor General, Rajasthan.

6. The Chairman, Bar Council of Rajasthan.

7. President, Rajasthan High Court Advocates' Association, Jodhpur.

- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.

10. President, the Bar Association, Jaipur

- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar Hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

REGISTRAR GENERAL

राजस्थान सरकार

गृह (ग्रूप-9) विभाग

कमांक प. 33(2)गृह—9/2019

जयपुर, दिनांकः 14.04.2021

आदेश

विषय : कोविड 19 की दूसरी लहर के प्रसार को रोकने हेतु गाईडलाईन्स।

कोविड—19 के मामलों में ताजा बढ़ोतरी चिन्ता का कारण है। विशेषज्ञों की राय में कोविड की दूसरी लहर पहली लहर से अधिक खतरनाक है, चूंकि **दूसरी कोविड लहर** में कुल संक्रमित एवं मृतकों में से लगभग 30 प्रतिशत ग्रामीण क्षेत्रों में तथा 60 प्रतिशत संक्रमण 45 वर्ष से कम आयु वर्ग में पाया जा रहा है एवं आरटी—पीसीआर नेगेटिव रिपोर्ट आने के पश्चात् भी व्यक्ति में कोविड पाया जा रहा है।

सितम्बर-अक्टूबर 2020 में जब पहली लहर का संक्रमण सर्वाधिक (पीक पर) था तब जितने संक्रमित मामले और मृत्यु प्रतिदिन हुई थी उससे अधिक प्रतिदिन पॉजिटिव मामले और मृत्यु अप्रैल के पहले 10 दिनों में हो चुके हैं।

इस मोड़ पर कोविड—19 के प्रसार को रोकने हेतु हासिल किये गये संतोषजनक लाभों को समेकित (Consolidate) किये जाने की आवश्यकता है तथा शीघ्रता से पूरी तरह सामान्य स्थिति बहाल करने को दृष्टिगत रखते हुए महामारी के प्रसार की श्रृंखला को प्रभावी ढंग से तोड़ने की आवश्यकता है।

राज्य में कोविड—19 संक्रमण फैलाव के वर्तमान परिदृश्य को ध्यान में रखते हुए **दिनांक** 16.04.2021 से दिनांक 30.04.2021 तक की अवधि के लिये राजस्थान राज्य में निम्नलिखित गाइडलाईन्स एतद्द्वारा जारी की जाती है।

स्थानीय प्रतिबन्ध

 राज्य के समस्त क्षेत्रों में सांय 6:00 बजे से प्रातः 5:00 बजे तक रात्रि कालीन कर्फ्यू रहेगा। सभी बाजार, कार्य स्थल एवं व्यावसायिक कॉम्प्लेक्स रात्रि कालीन कर्फ्यू के दौरान बंद रहेंगें। बाजार एवं व्यावसायिक प्रतिष्ठान आदि सांय 5:00 बजे बंद कर दिये जायें ताकि सम्बन्धित स्टाफ एवं अन्य व्यक्ति सांय 6:00 बजे तक अपने घर पहुंच जाये।

समस्त राजकीय कार्यालय (कोविड मेनेजमेन्ट से संबन्धित सभी कार्यालय, वॉर रूम, कन्ट्रोल रूम को छोड़कर) सांय 4:00 बजे तक खुले रहेंगे। समस्त निजी कार्यालय एवं प्रतिष्ठानों को परामर्श दिया जाता है कि कोविड संक्रमण की वर्तमान परिस्थिति को देखते हुएं वह भी अपने कार्यालय समय को इस अनुरूप परिवर्तित करें।

रात्रिकालीन कर्फ्यू निम्नलिखित पर लागू नहीं होगाः-

- i. वे फैक्ट्रियां, जिनमें निरन्तर उत्पादन हो रहा हो।
- ii. वे फैक्ट्रियां, जिनमें रात्रिकालीन शिफ्ट चालू हो।
- iii. आई.टी. कम्पनियां।
- iv. कैमिस्ट शॉप।
- v. अनिवार्य एवं आपातकालीन सेवाओं से सम्बन्धित कार्यालय।
- vi. विवाह सम्बन्धी समारोह।
- vii. चिकित्सा सेवाओं से सम्बन्धित कार्यस्थल।
- viii. बस स्टैण्ड, रेल्वे स्टेशन और एयरपोर्ट से आने/जाने वाले यात्रीगण।
- ix. माल परिवहन करने वाले भार वाहनों के आवागमन, माल के लोडिंग एवं अनलोडिंग तथा उक्त कार्य हेतु नियोजित व्यक्ति।
- x. सरकार द्वारा अनुमत।

(इस हेतु पृथक से पास की आवश्यकता नहीं होगी। पहचान-पत्र/निमंत्रण पत्र/यात्रा टिकट पर्याप्त होंगे।)

उपरोक्त वर्णित सभी संस्थाओं/संगठनों द्वारा कोविड—19 सुरक्षा प्रोटोकॉल का सख्ती से पालना की जायेगी। जिला प्रशासन/Joint Enforcement Teams/Anti-Covid Teams द्वारा इस सम्बन्ध में सख्त निगरानी एवं पर्यवेक्षण किया जायेगा और यदि कोई संस्था/संगठन उल्लंघन करता पाया जाता है, तो संस्था/संगठन के परिसर को सील किया जायेगा।

ग्रामीण क्षेत्रो में आपदा प्रबंधन, सहायता एवं नागरिक सुरक्षा विभाग, राज. द्वारा जारी आदेश दिनांक 03.04.2020 को गठित ग्राम पंचायत स्तरीय कोर ग्रुप द्वारा कोविड दिशा–निर्देशों की पालना सुनिश्चित कराई जाएगी।

Sundant

शिक्षण संस्थान

- राज्य सरकार द्वारा सरकारी एवं निजी शिक्षण संस्थानों के सम्बन्ध में निम्नानुसार निर्णय लिया गया है:
 - a. समस्त शैक्षणिक / कोचिंग संस्थाऐं, लाईब्रेरीज आदि बंद रहेंगे।
 - b. कक्षा 8वीं, 9वीं एवं 11वीं को सीधे ही 9वीं, 10वीं एवं 12वीं कक्षा में प्रमोट करने की कार्यवाही की जाएगी। इस हेतु शिक्षा विभाग द्वारा उचित आदेश पृथक से जारी किये जायेंगे।
 - c. सेन्ट्रल बोर्ड ऑफ सेकेंडरी एजुकेशन (CBSE) के नोटिफिकेशन दिनांक 14.04.2021 द्वारा कक्षा 10वीं की परीक्षाएं निरस्त एवं कक्षा 12वीं की परीक्षा को स्थगित किया गया है। इसी अनुरूप राजस्थान बोर्ड ऑफ सेकेंडरी एजुकेशन (RBSE) द्वारा वर्तमान में चल रही कक्षा 10वीं एवं 12वीं की प्रायोगिक परीक्षाऐं एवं आगे होने वाली लिखित परीक्षाओं को स्थगित किया जायेगा। इस हेतु शिक्षा विभाग द्वारा उचित आदेश पृथक से जारी किये जायेंगे।
 - d. मेडिकल व नर्सिंग महाविद्यालयों में भी अध्ययन यथावत् रहेगा।
 - e. ऑनलाईन / डिस्टेंस लर्निंग जारी रहेगी एवं इसे प्रोत्साहित किया जायेगा।

राज्य सरकार के गृह विभाग, चिकित्सा एवं स्वास्थ्य विभाग व शिक्षा विभाग द्वारा जारी किये गये पूर्व दिशा–निर्देशों की पूर्ण पालना सुनिश्चित की जावेगी।

समारोह आयोजन (Gatherings)

 समस्त निजी आयोजन यथा विवाह इत्यादि में आमंत्रित अतिथियों की संख्या 50 से अधिक नहीं होगी। निम्नांकित दिशा—निर्देश दिनांक 16.04.2021 से 31.05.2021 तक प्रभावी रहेंगे।

आयोजन कर्ता द्वाराः-

Sun guil

- a. विवाह समारोह में बैण्ड—बाजा वादकों को 50 व्यक्तियों की संख्या से अलग रखा जायेगा।
- b. विवाह के सम्बन्ध में उपखण्ड मजिस्ट्रेट को पूर्व सूचना देनी आवश्यक होगी। (प्राथमिकता से ई—मेल द्वारा)
- c. कार्यक्रमों के दौरान सामाजिक दूरी सुनिश्चित करना अनिवार्य होगा।
- d. फेस मास्क पहनना अनिवार्य होगा "नो मास्क नो एन्ट्री" की सख्ती से पालना की जायेगी।
- e. स्क्रीनिंग एवं स्वच्छता सुनिश्चित की जायेगी : प्रवेश एवं निकास के बिन्दुओं पर थर्मल स्केनिंग, हैण्ड वाश एवं सेनेटाईज़र के प्रावधान किये जायेंगे।

f. सामान्य सुविधाओं एवं मानव सम्पर्क में आने वाले सभी बिन्दु जैसे रेलिंगस, डोर हैण्डलस आदि को बार-बार सेनेटाईज़ किया जायेगा।

- g. विवाह आयोजनकर्ता द्वारा समारोह की वीडियों ग्राफी करवाई जायेगी एवं संबंधित उपखण्ड अधिकारी द्वारा मांगने पर उपलब्ध करवाई जायेगी।
- h. यदि कोई मैरिज गार्डन / स्थान कोविड–19 प्रोटोकॉल के प्रावधानों का उल्लंघन करता पाया जाता है, तो उसको एक सप्ताह के लिए सील कर दिया जाएगा।
- 4. अन्त्येष्टि/अन्तिम संस्कार सम्बन्धी कार्यक्रम : अनिवार्य रूप से फेस मास्क पहनने, सामाजिक दूरी एवं थर्मल स्केनिंग, हेंडवॉश और सेनेटाईजर के प्रावधानों के साथ। अनुमत व्यक्तियों की संख्या 20 से अधिक नहीं होगी।
- समस्त प्रकार के सार्वजनिक सामाजिक, राजनैतिक, खेल–कूद सम्बन्धी, मनोरंजन, शैक्षणिक, सांस्कृतिक एवं धार्मिक समारोह/जुलुस/त्योहारों/मेलों की अनुमति नहीं होगी।
- 6. पूजा-अर्चना, इबादत आदि घर पर रहकर ही की जावे। धार्मिक स्थलों पर प्रबंधन द्वारा ही नियमित पूजा-अर्चना, इबादत आदि जारी रहेगी। जिन स्थलों पर ऑनलाइन दर्शनों की व्यवस्था है, वह जारी रहेगी।
- रिनिमा हॉल्स / थियेटर / मल्टीप्लेक्स, मंनोरंजन पार्क एवं समान स्थान बंद रखे जावेंगें।
- स्विमिंग पूल्स / जिम को खोलने की अनुमति नहीं होगी।
- 9. रेस्टारेन्ट्स / क्लब्स के सम्बन्ध में निम्नानुसार निर्देश जारी किये जाते हैं:-
 - a. समस्त रेस्टोरेन्ट्स / क्लब्स् को 50 प्रतिशत की क्षमता के साथ खोलने की अनुमति होगी। इस हेतु बैठक व्यवस्था को ऑलटरनेट (एक छोड़कर एक) रूप से बैठाया जायेगा।
 - b. रेस्टोरेन्ट / क्लब्स में रात्रि कालीन कर्फ्यू की पालना सुनिष्टिचत की जावेगी, परन्तु रेस्टोरेन्ट से होम डिलीवरी (Home Delivery) रात्रि 8:00 बजे तक अनुमत होगी।
 - c. होटल एवं रेस्टोरेन्ट द्वारा अपने इन हाऊस गेस्ट को सर्विस देना अनुमत होगा।

0. कोविड—19 उपयुक्त व्यवहार (Covid Appropriate Behaviour)

- a. जिला कलक्टर और जिला मजिस्ट्रेट कोविड–19 उपयुक्त व्यवहार यथा फेस मास्क पहनने, हाथों को बार–बार धोना और सामाजिक दूरी बनाये रखने को बढ़ावा देने के लिए सभी आवश्यक उपाय करेंगे।
- b. फेस मास्क पहनना एक आवश्यक निवारक उपाय है। इस मुख्य आवश्यकता को लागू करने के लिए, सार्वजनिक और कार्य स्थलों पर चेहरे पर मास्क नहीं पहनने वाले व्यक्तियों पर उचित जुर्माना लगाने जैसी कार्यवाही की जावे।

c. भीड़—भाड़ वाली जगहों, विशेषकर बाजारों, साप्ताहिक बाज़ारों और सार्वजनिक परिवहन में सामाजिक दूरी बनाये रखना संक्रमण के प्रसार को रोकने के लिए भी महत्वपूर्ण है। विमान, ट्रेन और मेट्रो रेल में यात्रा को विनियमित करने के लिए एसओपी पहले से ही लागू है, उसे भी सख्ती से लागू किया जावे। इनकी कड़ाई से अनुपालना करवाई जावे।

11. कोविड–19 के प्रबन्धन हेतु सामान्य सुरक्षा निर्देश :

सभी जिलों एवं सभी क्षेत्रों के लिए निम्नांकित सामान्य सुरक्षा निर्देश लागू रहेंगे:

a. कार्य स्थलों में (At work places) :

- i. आपातकालीन सेवाओं जैसे पुलिस, फायर, एंबुलेंस एवं अन्य कोविड कार्य संबंधी एजेंसी के अलावा समस्त सरकारी एवं निजी कार्यालय जिनमें कार्मिकों की संख्या 100 से अधिक है, में कार्यालय उपस्थिति 50 प्रतिशत ही अनुमत होगी एवं शेष कार्मिक वर्क फ्रॉम होम (घर से कार्य) करेंगे। वर्क फ्रॉम होम कार्मिकों की सेवा Anti COVID Team (ACT) के रूप में भी ली जा सकती है।
- ii. घर से कार्य (WfH) : जहाँ तक सम्भव हो ज्यादा से ज्यादा कार्मिकों को घर से काम करने के लिए प्रोत्साहित किया जाये।
- iii. कार्य स्थल पर किसी भी कार्मिक के कोविड पॉजिटिव या फिर संभावित संक्रमण की स्थिति बनने पर कार्यालय अध्यक्ष द्वारा कार्यालय कक्ष को 72 घंटे के लिए बंद किया जा सकेगा।
- iv. कार्यालयों में बाहर से आने वाले आगंतुक कम-से-कम होने चाहिए और कार्यालय के कर्मचारियों, जो एक ही परिसर में मौजूद है, के अलावा सभी के साथ बैठक ऑनलाइन आयोजित की जानी चाहिए।
- v. राज्य में वर्तमान मे रबी की फसलों की आवक मण्डियों मे हो रही है तथा समर्थन मूल्य पर फसलों का क्रय किया जा रहा है। अतः ऐसे केन्द्रों पर भी कोविड उपयुक्त व्यवहार की पालना सुनिश्चित की जावे।
- vi. जांच एवं स्वच्छता (Screening and Hygiene) : सभी प्रवेश और निकास बिन्दुओं और कॉमन स्थानों पर थर्मल स्केनिंग, हैण्डवॉश और सैनिटाईजर का प्रबन्ध किया जावे।
- **बार-बार सैनिटाईजेशन करना** : सम्पूर्ण कार्य स्थलों, आम सुविधाओं और मानव सम्पर्क में आने वाले सभी बिन्दुओं जैसे दरवाजे के हैण्डल आदि का शिफ्टों के मध्य बार-बार सैनिटाईजेशन करना सुनिश्चित किया जायेगा।

Semdar.

viii. सामाजिक दूरी : कार्य स्थलों के प्रभारी व्यक्तियों द्वारा श्रमिकों के बीच पर्याप्त दूरी, पारियों के बदलने में पर्याप्त अन्तराल तथा लंच ब्रेक में उपयुक्त अन्तराल आदि के माध्यम से सामाजिक दूरी को सुनिष्टिचत किया जायेगा।

b. <u>दुकानें (Shops)</u>:--

- i. दुकानों में ग्राहकों के मध्य पर्याप्त दूरी सुनिश्चित की जायेगी। "नो मास्क नो सर्विस" जैसे कि जिस किसी ग्राहक ने फेस मास्क नहीं पहन रखा होगा तो उसको दुकानदार द्वारा कोई सामान विकय नहीं किया जायेगा।
- ii. दुकानों पर गोले बनाकर सोशल डिस्टेसिंग की पालना सुनिश्चित की जाएगी।
- iii. यदि कोई दुकानदार "नो मास्क नो सर्विस" प्रोटोकॉल का उल्लंघन करता पाया जाता है, तो दुकान को 72 घंटे के लिए सील कर दिया जाएगा।
- iv. दुकानदार स्वयं भी अनिवार्य रूप से मास्क का उपयोग करेंगे।
- राशन की दुकानों पर लगी पोस मशीन को सेनेटाईज करवाया जाए तथा दुकानों पर सोशल डिस्टेंसिंग की पालना सुनिश्चित की जाएगी।

c. सार्वजनिक स्थानों में (In Public Places) :

- i. मुंह को ढकना (Face Covering): सभी सार्वजनिक व कार्य स्थलों एवं परिवहन के दौरान फेस मास्क पहनना अनिवार्य होगा। "नो मास्क नो मूवमेंट" की सख्ती से पालना सुनिष्टिचत कराई जायेगी।
- ii. सामाजिक दूरी : सार्वजनिक स्थानों में प्रत्येक व्यक्ति के 6 फीट यानी (''2 गज की दूरी'') बनाये रखेगा।
- iii. सार्वजनिक और कार्य स्थलों पर थूकना निषिद्ध है और जुर्माने से दण्डनीय है।
- iv. सार्वजनिक स्थानों पर शराब, पान, गुटका, तम्बाकू आदि का सेवन निषिद्ध है और जुर्माने से दण्डनीय है।

v. सभी व्यक्तियों को यह सलाह दी जाती है कि वे किसी ऐसी सतह, जो सार्वजनिक सम्पर्क में है, को छूने के उपरान्त साबुन और पानी से हाथ धोयें/सेनिटाईजर का उपयोग करें।

12. व्यक्तियों के आवागमन/परिवहन (Movement of People/ Transport)

सार्वजनिक परिवहन निम्नलिखित प्रतिबंधों के साथ चालू रहेगा :--

ऑटो रिक्शा	चालक +2 सवारी केवल
टैक्सी (चौपहिया)	चालक +RTO के अनुसार वाहन की क्षमता का 50 प्रतिशत
बस	बैठक क्षमता का 50 प्रतिशत ही अनुमत होगा, इस हेतु बैठक व्यवस्था को Alternate (एक छोड़कर एक) रूप से रखा जाए। साथ ही सार्वजनिक परिवहन में कोई भी व्यक्ति खड़े होकर यात्रा न करें।

- a. प्रत्येक यात्रा के बाद सभी वाहनों को सैनेटाइज किया जाएगा।
- b. निजी वाहन सवारियों की संख्या पंजीकृत वाहन की स्वीकृत बैठक क्षमता से अधिक नहीं होगी।
- c. वस्तुओं के अन्तर्राज्यीय एवं राज्य के अन्दर आवागमन पर कोई प्रतिबंध नहीं होगा। ऐसे आवागमन के लिये पृथक से अनुमति/अनुमोदन/ई–परमिट की आवश्यकता नहीं होगी।
- d. सभी कॉमर्शियल यात्री परिवहन वाहन यात्रा से पहले एवं यात्रा के पश्चात् सीटों एवं छूने के बिंदुओं के उपयुक्त सैनिटाईजेशन एवं अन्य निर्धारित सुरक्षा सावधानियों की शर्तों की अनुपालना के अधीन बस, टैक्सी, कैब, संचालक (ओला/उबर आदि) ऑटो रिक्शा, साईकिल रिक्शा आदि का संचालन भी अनुमत होगा।
- e. यात्री ट्रेन, घरेलू हवाई यात्रा आदि द्वारा आवागमन गृह मंत्रालय, भारत सरकार द्वारा जारी की गयी मानक संचालन प्रक्रिया (SOP) द्वारा नियमित किया जाना निरन्तर जारी रहेगा।
- f. राज्य के बाहर से आने वाले यात्रियों को राजस्थान में आगमन से पूर्व यात्रा प्रारम्भ करने के 72 घण्टे के अन्दर करवाई गई RT-PCR नेगेटिव जांच रिपोर्ट प्रस्तुत करना अनिवार्य होगा। यदि कोई यात्री RT-PCR नेगेटिव जांच रिपोर्ट प्रस्तुत करने में असमर्थ रहता है, तो गंतव्य पर पहुंचने पर 15 दिन के लिए क्वारंटीन किया जायेगा।

Sun Jung

इस सम्बन्ध में निम्नानुसार कार्यवाही सुनिश्चित की जायेगी :--

- i. राज्य में बाहर से आने वाले समस्त यात्रियों हेतु थर्मल स्क्रीनिंग अनिवार्य होगी एवं संबंधित प्राधिकारी द्वारा आगन्तुक यात्रियों की रेण्डम (random) RT-PCR जॉच की जायेगी।
- ii. सभी जिला कलक्टर्स राज्य के बाहर से सड़क मार्ग से आने वाले लोगों की RT-PCR नेगेटिव रिपोर्ट की जांच हेतु पूर्व की भांति प्रवेश द्वार पर चेक-पोस्ट स्थापित कर राज्य सरकार द्वारा लिये गये निर्णय की पूर्ण पालना सुनिश्चित करायेंगे। बॉर्डर चेक पोस्ट पर पल्स ऑक्सीमीटर की उपलब्धता सुनिश्चित करवाया जावे।
- iii. महाप्रबंधक, उत्तर-पश्चिम रेलवे, जयपुर, राजस्थान द्वारा राज्य के बाहर से रेलवे के माध्यम से यात्रा करने वाले यात्रियों की RT-PCR नेगेटिव जांच रिपोर्ट के सम्बन्ध में जारी आदेशों की पालना सुनिष्टिचत करायी जायेगी।
- iv. एयरपोर्ट डायरेक्टर, एयरपोर्ट ऑथोरिटी ऑफ इण्डिया, सांगानेर, जयपुर द्वारा राज्य के बाहर से हवाई माध्यम से यात्रा करने वाले यात्रियों की RT-PCR नेगेटिव जांच रिपोर्ट के सम्बन्ध में जारी आदेशों की पालना सुनिश्चित करायी जायेगी।

13. उपरोक्त आदेशों के साथ निम्नानुसार परामर्श जारी किये जाते हैं :--

a. कुछ जिला कलक्टर एंव जिला मजिस्ट्रेट, द्वारा अपने जिले में व्यापारिक संगठनों से सहमति कर बाजारों में साप्ताहिक अवकाश की कार्यवाही कराई गई है।

अतः सभी जिला कलक्टर एवं जिला मजिस्ट्रेट तथा पुलिस अधीक्षक अपने जिलों में लोगों / व्यापारिक संगठनों से बातचीत कर इस तरह की कार्यवाही सुनिश्चित करावें।

b. राजस्थान के समस्त निवासियों को परामर्श दिया जाता है कि अनावश्यक रूप से घरों से बाहर न निकलें, जब तक कि कोई अति आवश्यक कार्य न हो एवं कोविड प्रोटोकॉल जैसे मास्क पहनना, सामाजिक दूरी बनाए रखना, हाथों को बार—बार सेनेटाईज करना इत्यादि की पालना भी सुनिश्चित करें।

भेद्य व्यक्तियों (Vulnerable Persons) जैसे (60 वर्ष और उससे अधिक आयु के व्यक्ति, पुराने रोगों एवं सःरूग्णता परिस्थितियों से पीड़ित व्यक्ति, गर्भवती महिलाऐं तथा 10 वर्ष से कम आयु के बालक) को घर पर ही रहने एवं केवल आवश्यक व स्वाख्थ्य उद्देश्यों के लिए ही और यदि अपरिहार्य परिस्थितियां ऐसी मांग करें तो ही बाहर जाने की सख्त हिदायत दी जाती

है। घर से बाहर जाने पर यह अति—आवश्यक है कि वे समय—समय पर निर्दिष्ट सुरक्षा सावधानियों की सर्वाधिक पालना करें।

d. समस्त धार्मिक, सामाजिक, गैर सरकारी संस्थाओं, उद्योग जगत, व्यापार मण्डल और कर्मचारी संगठनों से भी विनम्र आग्रह है कि इस कोविड संक्रमण को देखते हुए सकारात्मक दृष्टि से सहयोग करें और अपने स्तर पर Covid Appropriate Behaviour हेतु अपील करें।

14. गाईडलाईन्स की सख्त अनुपालना :

उक्त दिशा—निर्देशों का उल्लंघन करने पर आईपीसी की धारा 188 के कानूनी प्रावधानों के अन्तर्गत व अन्य कानूनी प्रावधान जो लागू हों के अलावा आपदा प्रबंधन अधिनियम, 2005 की धारा 51 से 60 एवं राजस्थान महामारी अधिनियम, 2020 के अनुसार कार्रवाई सुनिश्चित की जायेगी।

उपरोक्त शर्तों में से किसी का भी उल्लंघन अपराध है और भारी जुर्माने एवं आयोजन स्थल को सील करने की कार्यवाही के साथ दंडनीय है।

15. क्रियान्वयन मशीनरीः

विभाग द्वारा जारी समसंख्यक आदेश दिनांक 26 मार्च, 2020 के अनुरूप होगी।

- 16. नगर निकाय विभाग द्वारा जिले में स्थापित सभी कन्टेनमेंट जोन्स में निरंतर सेनेटाईजेशन की कार्यवाही सुनिश्चित की जायेगी।
- 17. पूर्व में जारी गाईडलाइन्स दिनांक 31.03.2021, दिनांक 04.04.2021 एवं दिनांक 09.04.2021 द्वारा जारी अन्य दिशा—निर्देश यथावत रहेंगे।
- 18. यह आदेश दिनांक 16.04.2021 प्रातः 6:00 बजे से प्रभावी होंगे।

(अभय कुमार)

प्रमुख शासन सचिव, गृह

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु :--

- 1. सचिव, राज्यपाल महोदय
- 2. प्रमुख सचिव, माननीय मुख्यमंत्री महोदय, राजस्थान।
- 3. सचिव, राजस्थान विधान सभा
- 4. विशिष्ट सहायक / निजी सहायक, सभी माननीय मंत्रीगण / राज्य मंत्रीगण
- 5. उप सचिव, मुख्य सचिव, राजस्थान।
- 6. समस्त अतिरिक्त मुख्य सचिव / प्रमुख शासन सचिव / शासन सचिव।
- 7. महानिदेशक पुलिस, राजस्थान।
- 8. महानिदेशक जेल/होमगार्ड।
- 9. सभी विभागाध्यक्ष।
- 10. समस्त सम्भागीय आयुक्त।
- 11. समस्त कलेक्टर्स।

- 12. पुलिस आयुक्त, जयपुर/जोधपुर।
- 13. महानिरीक्षक / उप महानिरीक्षक, पुलिस रेंज, राजस्थान।
- 14. महाप्रबंधक, उत्तर–पश्चिम रेलवे, जयपुर, राजस्थान। 15. एयरपोर्ट डायरेक्टर, एयरपोर्ट ऑथोरिटी ऑफ इण्डिया, सांगानेर, जयपुर।
- 16. समस्त जिला पुलिस अधीक्षक / पुलिस उपायुक्त , जयपुर / जोधपुर
- 17. समस्त मुख्य कार्यकारी अधिकारी, जिला परिषद
- 18. समस्त प्रादेशिक परिवहन अधिकारी / जिला परिवहन अधिकारी।
- 19. आयुक्त, सूचना एवं जनसम्पर्क विभाग को व्यापक प्रचार प्रसार हेतु ।

71122 (सुरेश चन्द गुप्ता) शासन सचिव, गृह

राजस्थान महामारी अधिनियम, 2020 धारा 4 के अंतर्गत घोषित अपराध एवं धारा 11 के अंतर्गत शास्ति एवं शमन करने की शक्तियां निम्नानुसार है:--

क्र. सं.	अपराध	शास्ति	शमन करने के लिए प्राधिकृत अधिकारी
1.	कोई व्यक्ति जो सार्वजनिक या कार्यस्थल पर फेस मास्क या फेस कवर(जिससे नाक और मुंह समुचित रूप से ढका हो) नहीं पहने हुए हो।		 समस्त कार्यपालक मजिस्ट्रेट सहायक उप निरीक्षक एवं उससे उच्च स्तर के पुलिस अधिकारी राजस्व निरीक्षक से अनिम्न रेंक के नगर निगम, नगर परिषद,
2.	कोई दुकानदार द्वारा, ऐसे किसी व्यक्ति को जिसने फेस मास्क या फेस कवर नहीं पहना हुआ हो, किसी वस्तु का विक्रय करना।		नगर पालिका के अधिकारी 4. जिला परिषद के मुख्य कार्यकारी अधिकारी व खण्ड विकास अधिकारी
3.	कोई व्यक्ति जो सार्वजनिक स्थान पर सामाजिक दूरी (अन्य व्यक्ति से न्यूनतम 6 फीट) बनाकर नहीं रखता है।		
4.	किसी व्यक्ति द्वारा सार्वजनिक स्थान पर थूकने पर।	200/-	 समस्त कार्यपालक मजिस्ट्रेट सहायक उप निरीक्षक एवं उससे
5.	कोई व्यक्ति सार्वजनिक स्थान पर शराब, पान, गुटखा, तम्बाकू का उपभोग करते हुए पाये जाने पर।	500/-	उच्च स्तर के पुलिस अधिकारी 3. जिला परिषद के मुख्य कार्यकारी अधिकारी व खण्ड विकास अधिकारी
6.	उपखण्ड मजिस्ट्रेट को लिखित में पूर्व सूचना दिये बिना विवाह से सम्बन्धित किसी समारोह या जमाव का आयोजन करना या उस समारोह में सामाजिक दूरी बनाकर नहीं रखना।	5,000 / -	 समस्त कार्यपालक मजिस्ट्रेट जिला परिषद के मुख्य कार्यकारी अधिकारी व खण्ड विकास अधिकारी
7.	विवाह से सम्बन्धित समारोह आयोजन, जिसमें 50 से अधिक व्यक्ति हो।	25,000 /	
8.	कोई व्यक्ति लोक परिवहन सेवा यथा ऑटो, कैब, रिक्शा, बस, ट्रेन आदि में फेस मास्क या फेस कवर (जिसमें नाक और मुंह समुचित रूप से ढका हो) नहीं पहने हुए हो।	500/-	1. क्षेत्रीय परिवहन अधिकारी और जिला परिवहन अधिकारी
9.	0 0	10,000/-	 जिला उद्योग केन्द्र के सभी महाप्रबंधक

	सेनेटाईजेशन तथा सामाजिक दूरी की पालना नहीं कराई जाने पर।	2. रीको ईकाई के प्रमुख
10.	जिला कलक्टर एवं जिला मजिस्ट्रेट को लिखित पूर्व सूचना के बिना (विवाह अथवा अन्त्येष्टि/अंतिम संस्कार के अलावा) सामाजिक, धार्मिक, राजनैतिक अथवा अन्य किसी प्रकार का सार्वजनिक कार्यक्रम इत्यादि आयोजित करना।	 समस्त कार्यपालक मजिस्ट्रेट जिला परिषद के मुख्य कार्यकारी अधिकारी व खण्ड विकास अधिकारी

RAJASTHAN HIGH COURT

PA/RG/Misc./2021

Date - 10.04.2021

NOTIFICATION

In view of exponential rise in Covid-19 cases across the State, for prevention of spread of pandemic and for safety and welfare of all the stakeholders, it is hereby notified that in supersession of all the previous directions, the functioning of Rajasthan High Court at Jodhpur and Jaipur Bench shall be only through Video Conferencing with following modalities from 15.04.2021 onwards till 30.04.2021:-

- Though physical filing counters shall remain open, it is advised to prefer E-filing for safety of all concerned. The link of E-filing portal (<u>https://efiling.ecourts.gov.in/raj</u>) is available on the Home Page of web site of Rajasthan High Court in eServices Menu. User Guide and Help Videos for E-filing are available on the E-filing portal.
- Payment of Court Fees may be made through E-Pay facility, the link of which (<u>https://pay.ecourts.gov.in/epay</u>) is available on Home Page of web site of Rajasthan High Court in eServices Menu.
- 3. Video conferencing shall be through 'Cisco Webex Application' as per the enclosed Standard Operating Procedure (SOP). Learned Counsels are requested to ensure all preparations well in advance as per the SOP.
- 4. The Meeting Number for video conferencing shall be sent to all the learned Advocates whose cases are listed in Cause List. The Meeting Numbers will be sent through SMS and email to concerned learned Advocates on their Mobile Number and email address registered in High Court data base.
- 5. Learned Advocates may check their mobile number and email address registered in High Court CIS by using the option 'Advocate details' in e-Services Menu on Home Page of the web site of Rajasthan High Court (www.hcraj.nic.in). If they require any change, addition or updation, they may send email on dedicated email addresses as shown on the web site.
- If any Advocate does not get Meeting Number, they may contact concerned Court Master whose contact numbers shall be displayed on the Cause List.
- 7. If any Advocate does not turn up in first round, the case may be passed

Page-1 of 3

over for second round.

 Following Helpline Numbers for issues related to Video Conferencing will be available during office hours on all the working days:-

For Jodhpur	-	14634,	0291-2888056
For Jaipur Bench	-	14635,	0141-2227441

- 9. The request for listing of urgent cases for next day may be made upto 12.30 pm in day court timings and upto 09.30 am in morning court timings through Urgent Listing option which is available on home page of the web site of Rajasthan High Court (www.hcraj.nic.in). The request may also be made by dropping the application in drop box. The login credentials for E-Gate Pass may also be used for Urgent Listing. Learned Advocates who have not yet registered themselves, may use the option 'New User Registration'.
- 10. The above request for listing of urgent cases shall be placed before Hon'ble the concerned roster Bench and the matters will be listed accordingly as per directions.
- 11. Personal presence of accused persons in Appeals/Revisions shall stand exempted till 30.04.2021.
- 12. All **preventive measures** for containment of spread of Covid-19 as enumerated in Notification No. PA/RG/Misc./2020 1753 dated 23.10.2020 (copy enclosed) and all the relevant directions/guidelines issued by Central/State Government as applicable shall be strictly followed by all concerned.

By Order

REGISTRAR GENERAL

No. PA/RG/Misc./2021/917

Date - 10.04.2021

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Additional Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.

- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar Hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

REGISTRAR GENERAL

Standard Operating Procedure for participating in the court proceedings through Cisco Webex

- 'Cisco Webex Meetings' Application may be used both on Mobile (Android/ iPhone) and Laptops/Desktops.
- Learned Advocates/Parties-in-person are requested to install 'Cisco Webex Meetings' Application in their Mobile Phones from Android Play Store or Apple Store. The users are not required to make any account in this application. Cisco Webex may also be used in web browser of Laptop/Desktop without installing any application.
- 3. The Advocates or Parties-in-person who would opt for virtual hearing, will intimate the Court Master of concerned Hon'ble Court at least **a day before** the date of listing for the cases listed in Daily List and **before 8.00** am on the day of listing for the cases listed in Supplementary list. No request for virtual hearing sent after stipulated time will be entertained.
- 4. Advocate or Parties-in-person who would opt for virtual hearing, will be sent a numeric **Meeting Number** through SMS or Whatsapp on their mobile number registered in the CIS of High Court. Advocates or Parties-in-person are requested not to share the Meeting Number with any other person.
- 5. If all the listed cases are to be taken up by Video Conferencing by virtue of any specific order, links will be sent on the registered mobile number of all the Advocates whose names are shown in the Cause List.
- 6. The advocates or Parties-in-person shall be ready with their Mobile Phones or Laptop/Desktop during the Hon'ble Court sitting timings. They will regularly watch the Display Board which is available on Mobile Apps and Web Site of High Court. When their case is about to come i.e. **before 2-3 case**, they will join Webex on their Mobile or Laptop/Desktop by following steps mentioned below:-

Mobile Phones

Open Cisco Webex App and tap on 'Join Meeting' option. Thereafter, enter the Meeting Number and in Your Name box, mention the item number just before your name as prefix. For example, if name of learned Advocate is Rajendra Kumar and he wants to join for Item No. 12, he will enter the name as shown below:-

12- Rajendra Kumar

If one learned Advocate has more cases in one court, item numbers of all the cases may be mentioned separated by coma.

After entering name, also enter your email address.

Before joining, the App will prompt to start the Mike and Video. The participant will **start the video but will keep the mike mute**.

Laptop/Desktop

Open URL <u>https://www.webex.com</u> in web browser, **click on Join** and enter **Meeting Number** in Meeting Information Box. Thereafter, enter **Your name** with item number as shown above and email address.

If Cisco Webex Desktop App is installed by any user, please sign out the same and use it as Guest.

- In both the situations i.e. Mobile or Laptop/Desktop, please give necessary permissions for Mike, Speaker and Camera if so promoted by Webex App or browser.
- 8. On Joining Webex, following message will be displayed-

'You can join the meeting after the host admits you.'

Please wait in **virtual waiting room** on getting above message. Participant will be admitted to Video Conferencing soon after Hon'ble Court will call the concerned case. The Court Staff will **admit only those participants who have mentioned the item number as prefix with their name**.

- 9. Please also keep the **mike muted** all the times or until asked by Hon'ble Court to speak. Once, the hearing is over, please leave the meeting by 'x' button in Red Circle.
- 10. During video conferencing, the Advocates/parties-in-person are requested to keep the screen rotation of their mobile on and to hold the mobile phone in landscape position. Keep the Mobile on some stand so that the video is still.
- 11. Please use Head Phone or Ear plugs for clear sound quality at both the ends.
- 12. During virtual hearing, please observe the same dress code and decorum as is required and applicable in Court Room hearing.
- 13. Please strictly adhere to the instructions given in this SOP.

PA/RG/Misc./2020/

Date - 23.10.2020

NOTIFICATION

After considering the suggestions received from The Bar Council of Rajasthan, Rajasthan High Court Advocates Association, Jodhpur, Rajasthan High Court Lawyers' Association, Jodhpur, Rajasthan High Court Bar Association, Jaipur and inputs received from the Registry, it is notified that while continuing with all preventive measures for effective control and containment of spread of COVID-19, in supersession of all previous directions, Rajasthan High Court would regularly function from 02.11.2020 with following modalities:-

- All the Benches of High Court shall function regularly from 10.30 AM to
 4.30 PM with lunch break from 1.00 PM to 2.00 PM.
- 2. Hearing of the matters shall be permitted both through physical appearance and video conferencing. In a case, hearing may be conducted simultaneously through physical appearance and video conferencing. Learned Advocates or parties-in-person opting for video conferencing would intimate the Court Master of concerned Hon'ble Court at least a day before the date of listing for the cases listed in Daily List and before 8.00 am on the day of listing for the cases listed in Supplementary list. No request for virtual hearing sent after stipulated time will be entertained.
- 3. For hearing purpose, for maintaining sufficient distance between court rooms, subject to location of the court rooms, either even or odd number court rooms shall be used. In the Courtrooms, keeping in view the size of the rooms, chairs shall be kept maintaining social distancing by reducing the number of chairs.

The vacant court rooms would be utilized for sitting of the lawyers by providing limited chairs, with requisite distance. Benches in the court corridors would be arranged maintaining social distancing. It must also be ensured that gathering even in small groups in the entire premises is avoided.

4. The name and mobile number of Court Master shall be published in the cause-list so that Learned Advocates may inform their option of hearing through video conferencing well within stipulated time.

1.1000

- The Court Master will send the link for video conferencing to concerned Advocates through SMS/email on mobile number and email address registered in High Court CIS.
- 6. Learned Advocates may check their mobile number and email address registered in High Court CIS by using the option 'Advocate details' in e-Services Menu on Home Page of the web site of Rajasthan High Court (www.hcraj.nic.in). If they require any change, addition or updation, they may send email on dedicated email addresses as shown on the web site.
- 7. There will be no separate time slot for hearing of cases through video conferencing. Such cases would be taken up as per their turn in the cause list. Learned Advocates/Parties-in-person would remain ready for video conferencing well in advance according to the Display Board. The <u>Standard Operating Procedure</u> for video conferencing is enclosed.
- If any Advocate does not turn up in first round, the case may be passed over for second round.
- Following Helpline Numbers, for issues related to Video Conferencing will be available during office hours on each working day:-

For Jodhpur - 14634, 0291-2888056 For Jaipur Bench - 14635, 0141-2227441

- 10. All fresh matters may be filed manually or by e-filing. While filing matters manually, learned Advocates will file their cases / documents / petitions / applications in the Filing Section while maintaining all precautionary measures as mentioned in Central & State Government Advisory.
- 11. Only those learned Advocates shall be allowed in the court room who have to argue/present the case. No learned Advocate should be present in the court room with the purpose of seeking pass-over. Senior Advocates are advised to take assistance from only one Advocate. Learned Advocates other than Senior Advocates are advised to come alone in the court room.
- 12. At any given time, learned Advocates relating to the case being taken up and next four cases on the list only are advised to remain present in the court room.
- 13. Entry of Learned Advocates in court premises would be through e-pass. E-Passes shall be issued to the Learned Advocates, who have to appear in the court for the purpose of hearing and ancillary purposes. These passes will remain valid for a particular day and the entry will be strictly upon

Page - 2 of 5

presentation of the e-pass. Learned Advocates are advised to generate the e-pass from the High Court website, while providing the specific details i.e. name of Learned Advocate, Court Number, Case Number and Item Number of Cause List and declaration about his medical fitness.

- 14. Learned Advocates are advised to minimize the presence of Advocate Clerks in Court premises till complete normalcy returns. Advocate Clerks would be permitted to enter the premises through identity cards only.
- 15. One litigant per case/each side shall be permitted into the court premises through e-pass which shall be issued on the recommendation of the counsel. In case the presence of a litigant is directed by the Hon'ble Court or he/she is appearing in person, then such litigant shall produce copy of the order directing the presence/e-pass issued at the direction of the court.
- 16. Learned Advocates, Litigants and other Stake-holders appearing in the courts shall be required to wear face mask or face cover. Wearing of hand gloves is preferred.
- 17. Entry of law interns in the court premises is strictly prohibited.
- 18. As government advisory has required restricted movement for persons aged 65 years and above, learned Advocates/Senior Advocates and all other concerned aged 65 years and above are requested to exercise due caution/avoid physical appearance in the Courts.
- 19. All the gates for entry of Learned Advocates, Staff members and Litigants for entering into the premises shall be equipped with requisite thermal scanners. The medical staff will permit the persons after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms shall not be allowed to enter the premises.
- 20. The record should be maintained of all persons except Learned Advocates (having e-pass) entering the court premises in the following Proforma:

S. No.	Name Aadhar Card No./ Authorized Id Card No.	Address	Purpose of Visit	Mobile No.	Zone
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By maintaining such record, it would be easy to trace the details of persons who entered the premises on a particular date and whom he visited.

21. Persons deputed at entry gates for the purpose of screening shall be equipped with PPE Kits.

- 22. Canteens, Photo Copying shops, Book shops, E-Mitra, Bank and Post office may be opened with required protocol/arrangements as prescribed by Central and State Government.
- Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer may be provided in toilets and court corridors.
- 24. All the Section In-charge will be under obligation to ensure the compliance of directions issued by the Central and the State Government.
- 25. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
- 26. The consumption of liquor, pan, gutka, tobacco and spitting inside the premises shall be strictly prohibited and to attract prosecution/punishment as per the guidelines of Central & State Government.
- 27. Finger print scanners at the entry points would be completely sealed.
- 28. All the staff members are directed that in case any staff member having flu like symptom is identified, then he should inform the concerned authority.
- 29. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals.
- 30. Separate committees of Registrar (Admn.), Registrar (Classification), representative of Bar Council of Rajasthan and Presidents of High Court Bar Associations at Jodhpur/Jaipur already constituted shall supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.
- All above guidelines would be in addition to guidelines issued by Central & State Government.
- 32. The guidelines would be subject to variance as required and ordered by Hon'ble the Chief Justice.

By Order

Encl: As above

REGISTRAR GENERAL

No. PA/RG/Misc./2020/1753

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

REGISTRAR GENERAL

PA/RG/Misc./2021

Date - 22.03.2021

NOTIFICATION

In view of prevailing situation of Covid-19 cases across the State, it is hereby notified that Rajasthan High Court would continue to function in terms of this office Notification No. PA/RG/Misc./2021/68 dated 08.01.20201 (copy enclosed) and it is enjoined upon all concerned to ensure strict compliance of the directions, guidelines and preventive measures enumerated therein and all relevant guidelines issued by the Central/State Government from time to time.

All eligible stakeholders are requested to get their Covid-19 Vaccination done for which facility is available in the premises of Rajasthan High Court, Jodhpur and Jaipur Bench.

By Order

REGISTRAR GENERAL

No. PA/RG/Misc./2021/774

Date - 22.03.2021

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

REGISTRAR GENERAL

PA/RG/Misc./2021

Date - 08.01.2021

NOTIFICATION

Considering the constant decline in Covid-19 positive cases, it is notified that while continuing with all preventive measures for effective control and containment of spread of COVID-19, in supersession of all previous directions, Rajasthan High Court would regularly function from 11.01.2021 with following modalities:-

- All the Benches of High Court shall function regularly from 10.30 AM to
 4.30 PM with lunch break from 1.00 PM to 2.00 PM.
- 2. Hearing of the matters shall be permitted both through physical appearance and video conferencing. In a case, hearing may be conducted simultaneously through physical appearance and video conferencing. Learned Advocates or parties-in-person opting for video conferencing would intimate the Court Master of concerned Hon'ble Court at least a day before the date of listing for the cases listed in Daily List and before 8.00 am on the day of listing for the cases listed in Supplementary list. No request for virtual hearing sent after stipulated time will be entertained.
- 3. For hearing purpose, for maintaining sufficient distance between court rooms, subject to location of the court rooms, either even or odd number court rooms shall be used. In the Courtrooms, keeping in view the size of the rooms, chairs shall be kept maintaining social distancing by reducing the number of chairs.

The vacant court rooms would be utilized for sitting of the lawyers by providing limited chairs, with requisite distance. Benches in the court corridors would be arranged maintaining social distancing. It must also be ensured that gathering even in small groups in the entire premises is avoided.

- 4. The name and mobile number of Court Master shall be published in the cause-list so that Learned Advocates may inform their option of hearing through video conferencing well within stipulated time.
- 5. The Court Master will send the link for video conferencing to concerned

Advocates through SMS/email on mobile number and email address registered in High Court CIS.

- 6. Learned Advocates may check their mobile number and email address registered in High Court CIS by using the option 'Advocate details' in e-Services Menu on Home Page of the web site of Rajasthan High Court (www.hcraj.nic.in). If they require any change, addition or updation, they may send email on dedicated email addresses as shown on the web site.
- 7. There will be no separate time slot for hearing of cases through video conferencing. Such cases would be taken up as per their turn in the cause list. Learned Advocates/Parties-in-person would remain ready for video conferencing well in advance according to the Display Board. The Standard Operating Procedure for video conferencing is enclosed.
- If any Advocate does not turn up in first round, the case may be passed over for second round.
- Following Helpline Numbers, for issues related to Video Conferencing will be available during office hours on each working day:-

For Jodhpur - 14634, 0291-2888056 For Jaipur Bench - 14635, 0141-2227441

- 10. All fresh matters may be filed manually or by e-filing. While filing matters manually, learned Advocates will file their cases / documents / petitions / applications in the Filing Section while maintaining all precautionary measures as mentioned in Central & State Government Advisory.
- 11. Only those learned Advocates shall be allowed in the court room who have to argue/present the case. No learned Advocate should be present in the court room with the purpose of seeking pass-over. Senior Advocates are advised to take assistance from only one Advocate. Learned Advocates other than Senior Advocates are advised to come alone in the court room.
- 12. At any given time, learned Advocates relating to the case being taken up and next four cases on the list only are advised to remain present in the court room.
- 13. Entry of Learned Advocates in court premises would be through e-pass.

Page - 2 of 5

E-Passes shall be issued to the Learned Advocates, who have to appear in the court for the purpose of hearing and ancillary purposes. These passes will remain valid for a particular day and the entry will be strictly upon presentation of the e-pass. Learned Advocates are advised to generate the e-pass from the High Court website, while providing the specific details i.e. name of Learned Advocate, Court Number, Case Number and Item Number of Cause List and declaration about his medical fitness.

- 14. Learned Advocates are advised to minimize the presence of Advocate Clerks in Court premises. Advocate Clerks would be permitted to enter the premises through identity cards only.
- 15. One litigant per case/each side shall be permitted into the court premises through e-pass which shall be issued on the recommendation of the counsel. In case the presence of a litigant is directed by the Hon'ble Court or he/she is appearing in person, then such litigant shall produce copy of the order directing the presence/e-pass issued at the direction of the court.
- Learned Advocates, Litigants and other Stake-holders appearing in the courts shall be required to wear face mask or face cover. Wearing of hand gloves is preferred.
- 17. Entry of law interns in the court premises is strictly prohibited.
- 18. All the gates for entry of Learned Advocates, Staff members and Litigants for entering into the premises shall be equipped with requisite thermal scanners. The medical staff will permit the persons after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms shall not be allowed to enter the premises.
- 19. The record should be maintained of all persons except Learned Advocates (having e-pass) entering the court premises in the following Proforma:

S. No.	Name Aadhar Card No./ Authorized Id Card No.	Address	Purpose of Visit	Mobile No.	Zone
	Authonzed id Card No.	Sector Sector Sector		and the second second	

By maintaining such record, it would be easy to trace the details of persons who entered the premises on a particular date and whom he visited.

 Persons deputed at entry gates for the purpose of screening shall be equipped with PPE Kits.

- 21. Canteens, Photo Copying shops, Book shops, E-Mitra, Bank and Post office may be opened with required protocol/arrangements as prescribed by Central and State Government.
- Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer may be provided in toilets and court corridors.
- 23. All the Section In-charge will be under obligation to ensure the compliance of directions issued by the Central and the State Government.
- 24. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
- 25. The consumption of liquor, pan, gutka, tobacco and spitting inside the premises shall be strictly prohibited and to attract prosecution/punishment as per the guidelines of Central & State Government.
- 26. Finger print scanners at the entry points would be completely sealed.
- 27. All the staff members are directed that in case any staff member having flu like symptom is identified, then he should inform the concerned authority.
- 28. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals.
- 29. Separate committees of Registrar (Admn.), Registrar (Classification), representative of Bar Council of Rajasthan and Presidents of High Court Bar Associations at Jodhpur/Jaipur already constituted shall supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.
- All above guidelines would be in addition to guidelines issued by Central & State Government.
- 31. The guidelines would be subject to variance as required and ordered by Hon'ble the Chief Justice.

By Order

REGISTRAR GENERAL

Encl: As above

Page - 4 of 5

No. PA/RG/Misc./2021/68

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/ Bench, Jaipur.

REGISTRAR GENERAL

Standard Operating Procedure for participating in the court proceedings through Cisco Webex

- 'Cisco Webex Meetings' Application may be used both on Mobile (Android/ iPhone) and Laptops/Desktops.
- Learned Advocates/Parties-in-person are requested to install 'Cisco Webex Meetings' Application in their Mobile Phones from Android Play Store or Apple Store. The users are not required to make any account in this application. Cisco Webex may also be used in web browser of Laptop/Desktop without installing any application.
- 3. The Advocates or Parties-in-person who would opt for virtual hearing, will intimate the Court Master of concerned Hon'ble Court at least **a day before** the date of listing for the cases listed in Daily List and **before 8.00** am on the day of listing for the cases listed in Supplementary list. No request for virtual hearing sent after stipulated time will be entertained.
- 4. Advocate or Parties-in-person who would opt for virtual hearing, will be sent a numeric Meeting Number through SMS or Whatsapp on their mobile number registered in the CIS of High Court. Advocates or Parties-in-person are requested not to share the Meeting Number with any other person.
- 5. If all the listed cases are to be taken up by Video Conferencing by virtue of any specific order, links will be sent on the registered mobile number of all the Advocates whose names are shown in the Cause List.
- 6. The advocates or Parties-in-person shall be ready with their Mobile Phones or Laptop/Desktop during the Hon'ble Court sitting timings. They will regularly watch the Display Board which is available on Mobile Apps and Web Site of High Court. When their case is about to come i.e. **before 2-3 case**, they will join Webex on their Mobile or Laptop/Desktop by following steps mentioned below:-

Mobile Phones

Open Cisco Webex App and tap on 'Join Meeting' option. Thereafter, enter the Meeting Number and in Your Name box, mention the item number just before your name as prefix. For example, if name of learned Advocate is Rajendra Kumar and he wants to join for Item No. 12, he will enter the name as shown below:-

12- Rajendra Kumar

If one learned Advocate has more cases in one court, item numbers of all the cases may be mentioned separated by coma.

After entering name, also enter your email address.

Before joining, the App will prompt to start the Mike and Video. The participant will **start the video but will keep the mike mute**.

Laptop/Desktop

Open URL <u>https://www.webex.com</u> in web browser, **click on Join** and enter **Meeting Number** in Meeting Information Box. Thereafter, enter **Your name** with item number as shown above and email address.

If Cisco Webex Desktop App is installed by any user, please sign out the same and use it as Guest.

- In both the situations i.e. Mobile or Laptop/Desktop, please give necessary permissions for Mike, Speaker and Camera if so promoted by Webex App or browser.
- 8. On Joining Webex, following message will be displayed-

'You can join the meeting after the host admits you.'

Please wait in **virtual waiting room** on getting above message. Participant will be admitted to Video Conferencing soon after Hon'ble Court will call the concerned case. The Court Staff will **admit only those participants who have mentioned the item number as prefix with their name**.

- Please also keep the mike muted all the times or until asked by Hon'ble Court to speak. Once, the hearing is over, please leave the meeting by 'x' button in Red Circle.
- 10. During video conferencing, the Advocates/parties-in-person are requested to keep the screen rotation of their mobile on and to hold the mobile phone in landscape position. Keep the Mobile on some stand so that the video is still.
- 11. Please use Head Phone or Ear plugs for clear sound quality at both the ends.
- 12. During virtual hearing, please observe the same dress code and decorum as is required and applicable in Court Room hearing.
- 13. Please strictly adhere to the instructions given in this SOP.

PA/RG/Misc./2021

Date - 08.01.2021

NOTIFICATION

Considering the constant decline in Covid-19 positive cases, it is notified that while continuing with all preventive measures for effective control and containment of spread of COVID-19, in supersession of all previous directions, Rajasthan High Court would regularly function from 11.01.2021 with following modalities:-

- All the Benches of High Court shall function regularly from 10.30 AM to
 4.30 PM with lunch break from 1.00 PM to 2.00 PM.
- 2. Hearing of the matters shall be permitted both through physical appearance and video conferencing. In a case, hearing may be conducted simultaneously through physical appearance and video conferencing. Learned Advocates or parties-in-person opting for video conferencing would intimate the Court Master of concerned Hon'ble Court at least a day before the date of listing for the cases listed in Daily List and before 8.00 am on the day of listing for the cases listed in Supplementary list. No request for virtual hearing sent after stipulated time will be entertained.
- 3. For hearing purpose, for maintaining sufficient distance between court rooms, subject to location of the court rooms, either even or odd number court rooms shall be used. In the Courtrooms, keeping in view the size of the rooms, chairs shall be kept maintaining social distancing by reducing the number of chairs.

The vacant court rooms would be utilized for sitting of the lawyers by providing limited chairs, with requisite distance. Benches in the court corridors would be arranged maintaining social distancing. It must also be ensured that gathering even in small groups in the entire premises is avoided.

- 4. The name and mobile number of Court Master shall be published in the cause-list so that Learned Advocates may inform their option of hearing through video conferencing well within stipulated time.
- 5. The Court Master will send the link for video conferencing to concerned

Advocates through SMS/email on mobile number and email address registered in High Court CIS.

- 6. Learned Advocates may check their mobile number and email address registered in High Court CIS by using the option 'Advocate details' in e-Services Menu on Home Page of the web site of Rajasthan High Court (www.hcraj.nic.in). If they require any change, addition or updation, they may send email on dedicated email addresses as shown on the web site.
- 7. There will be no separate time slot for hearing of cases through video conferencing. Such cases would be taken up as per their turn in the cause list. Learned Advocates/Parties-in-person would remain ready for video conferencing well in advance according to the Display Board. The Standard Operating Procedure for video conferencing is enclosed.
- If any Advocate does not turn up in first round, the case may be passed over for second round.
- Following Helpline Numbers, for issues related to Video Conferencing will be available during office hours on each working day:-

For Jodhpur - 14634, 0291-2888056

For Jaipur Bench - 14635, 0141-2227441

- 10. All fresh matters may be filed manually or by e-filing. While filing matters manually, learned Advocates will file their cases / documents / petitions / applications in the Filing Section while maintaining all precautionary measures as mentioned in Central & State Government Advisory.
- 11. Only those learned Advocates shall be allowed in the court room who have to argue/present the case. No learned Advocate should be present in the court room with the purpose of seeking pass-over. Senior Advocates are advised to take assistance from only one Advocate. Learned Advocates other than Senior Advocates are advised to come alone in the court room.
- 12. At any given time, learned Advocates relating to the case being taken up and next four cases on the list only are advised to remain present in the court room.
- 13. Entry of Learned Advocates in court premises would be through e-pass.

Page - 2 of 5

E-Passes shall be issued to the Learned Advocates, who have to appear in the court for the purpose of hearing and ancillary purposes. These passes will remain valid for a particular day and the entry will be strictly upon presentation of the e-pass. Learned Advocates are advised to generate the e-pass from the High Court website, while providing the specific details i.e. name of Learned Advocate, Court Number, Case Number and Item Number of Cause List and declaration about his medical fitness.

- Learned Advocates are advised to minimize the presence of Advocate Clerks in Court premises. Advocate Clerks would be permitted to enter the premises through identity cards only.
- 15. One litigant per case/each side shall be permitted into the court premises through e-pass which shall be issued on the recommendation of the counsel. In case the presence of a litigant is directed by the Hon'ble Court or he/she is appearing in person, then such litigant shall produce copy of the order directing the presence/e-pass issued at the direction of the court.
- 16. Learned Advocates, Litigants and other Stake-holders appearing in the courts shall be required to wear face mask or face cover. Wearing of hand gloves is preferred.
- 17. Entry of law interns in the court premises is strictly prohibited.
- 18. All the gates for entry of Learned Advocates, Staff members and Litigants for entering into the premises shall be equipped with requisite thermal scanners. The medical staff will permit the persons after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms shall not be allowed to enter the premises.
- 19. The record should be maintained of all persons except Learned Advocates (having e-pass) entering the court premises in the following Proforma:

S. Name Aadhar Card No. No./ Authorized Id Card No.	Address	Purpose of Visit	Mobile No.	Zone
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By maintaining such record, it would be easy to trace the details of persons who entered the premises on a particular date and whom he visited.

20. Persons deputed at entry gates for the purpose of screening shall be equipped with PPE Kits.

- 21. Canteens, Photo Copying shops, Book shops, E-Mitra, Bank and Post office may be opened with required protocol/arrangements as prescribed by Central and State Government.
- 22. Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer may be provided in toilets and court corridors.
- 23. All the Section In-charge will be under obligation to ensure the compliance of directions issued by the Central and the State Government.
- 24. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
- 25. The consumption of liquor, pan, gutka, tobacco and spitting inside the premises shall be strictly prohibited and to attract prosecution/punishment as per the guidelines of Central & State Government.
- 26. Finger print scanners at the entry points would be completely sealed.
- 27. All the staff members are directed that in case any staff member having flu like symptom is identified, then he should inform the concerned authority.
- 28. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals.
- 29. Separate committees of Registrar (Admn.), Registrar (Classification), representative of Bar Council of Rajasthan and Presidents of High Court Bar Associations at Jodhpur/Jaipur already constituted shall supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.
- 30. All above guidelines would be in addition to guidelines issued by Central & State Government.
- 31. The guidelines would be subject to variance as required and ordered by Hon'ble the Chief Justice.

By Order

REGISTRAR GENERAL

Encl: As above

No. PA/RG/Misc./2021/68

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/ Bench, Jaipur.

REGISTRAR GENERAL

Standard Operating Procedure for participating in the court proceedings through Cisco Webex

- 1. 'Cisco Webex Meetings' Application may be used both on Mobile (Android/ iPhone) and Laptops/Desktops.
- 2. Learned Advocates/Parties-in-person are requested to install 'Cisco Webex Meetings' Application in their Mobile Phones from Android Play Store or Apple Store. The users are not required to make any account in this application. Cisco Webex may also be used in web browser of Laptop/Desktop without installing any application.
- 3. The Advocates or Parties-in-person who would opt for virtual hearing, will intimate the Court Master of concerned Hon'ble Court at least **a day before** the date of listing for the cases listed in Daily List and **before 8.00** am on the day of listing for the cases listed in Supplementary list. No request for virtual hearing sent after stipulated time will be entertained.
- 4. Advocate or Parties-in-person who would opt for virtual hearing, will be sent a numeric **Meeting Number** through SMS or Whatsapp on their mobile number registered in the CIS of High Court. Advocates or Parties-in-person are requested not to share the Meeting Number with any other person.
- 5. If all the listed cases are to be taken up by Video Conferencing by virtue of any specific order, links will be sent on the registered mobile number of all the Advocates whose names are shown in the Cause List.
- 6. The advocates or Parties-in-person shall be ready with their Mobile Phones or Laptop/Desktop during the Hon'ble Court sitting timings. They will regularly watch the Display Board which is available on Mobile Apps and Web Site of High Court. When their case is about to come i.e. **before 2-3 case**, they will join Webex on their Mobile or Laptop/Desktop by following steps mentioned below:-

Mobile Phones

Open Cisco Webex App and tap on **'Join Meeting'** option. Thereafter, enter the **Meeting Number** and in Your Name box, **mention the item number just before your name as prefix**. For example, if name of learned Advocate is Rajendra Kumar and he wants to join for Item No. 12, he will enter the name as shown below:-

12- Rajendra Kumar

If one learned Advocate has more cases in one court, item numbers of all the cases may be mentioned separated by coma.

After entering name, also enter your email address.

Before joining, the App will prompt to start the Mike and Video. The participant will **start the video but will keep the mike mute**.

Laptop/Desktop

Open URL<u>https://www.webex.com</u> in web browser, **click on Join** and enter **Meeting Number** in Meeting Information Box. Thereafter, enter **Your name with item number** as shown above and email address.

If Cisco Webex Desktop App is installed by any user, please sign out the same and use it as Guest.

- 7. In both the situations i.e. Mobile or Laptop/Desktop, please give necessary permissions for Mike, Speaker and Camera if so promoted by Webex App or browser.
- 8. On Joining Webex, following message will be displayed-

'You can join the meeting after the host admits you.'

Please wait in **virtual waiting room** on getting above message. Participant will be admitted to Video Conferencing soon after Hon'ble Court will call the concerned case. The Court Staff will **admit only those participants who have mentioned the item number as prefix with their name**.

- 9. Please also keep the **mike muted** all the times or until asked by Hon'ble Court to speak. Once, the hearing is over, please leave the meeting by 'x' button in Red Circle.
- 10. During video conferencing, the Advocates/parties-in-person are requested to keep the screen rotation of their mobile on and to hold the mobile phone in landscape position. Keep the Mobile on some stand so that the video is still.
- 11. Please use Head Phone or Ear plugs for clear sound quality at both the ends.
- 12. During virtual hearing, please observe the same dress code and decorum as is required and applicable in Court Room hearing.
- 13. Please strictly adhere to the instructions given in this SOP.

PA/RG/Misc./2020

Date - 19.12.2020

NOTIFICATION

Vide this office Notification No.PA/RG/Misc./2020/2082 dated 05.12.2020, it was notified that from 07.12.2020 to 18.12.2020 the functioning of Rajasthan High Court at Jodhpur and Jaipur Bench shall be only through Video Conferencing.

For containment of spread of Covid-19, it is hereby notified that for safety of all stakeholders, the functioning of Rajasthan High Court at Jodhpur and Jaipur Bench shall continue to be **only through Video Conferencing** from 04.01.2021 to 08.01.2021.

Though physical filing counters shall remain open, it is advised to prefer E-filing for safety of all concerned. The link of E-filing portal is available on the Home Page of web site of Rajasthan High Court in eServices Menu. User Guide and Help Videos for E-filing are available on the E-filing portal.

Payment of Court Fees may be made through E-Pay facility, the link of which is available on Home Page of web site of Rajasthan High Court in eServices Menu.

Video conferencing shall be through 'Cisco Webex Application' as per the enclosed Standard Operating Procedure (SOP). Learned Counsels are requested to ensure all preparations well in advance as per the SOP.

The Meeting Number for video conferencing shall be sent to all the learned Advocates whose cases are listed in Cause List. The Meeting Numbers will be sent through SMS and email to concerned learned Advocates on their Mobile Number and email address registered in High Court data base.

Learned Advocates may check their mobile number and email address registered in High Court CIS by using the option 'Advocate details' in e-Services Menu on Home Page of the web site of Rajasthan High Court (<u>www.hcraj.nic.in</u>). If they require any change, addition or updation, they may send email on dedicated email addresses as shown on the web site.

If any Advocate does not get Meeting Number, they may contact concerned Court Master whose numbers shall be displayed on the Cause List.

If any Advocate does not turn up in first round, the case may be passed over for second round.

Following Helpline Numbers for issues related to Video Conferencing will be available during office hours on each working day:- For Jodhpur - 14634, 0291-2888056

For Jaipur Bench – 14635, 0141-2227441

The request for listing of urgent cases may be made upto 12.30 pm for next day through Urgent Listing option which is available on home page of the web site of Rajasthan High Court (<u>www.hcraj.nic.in</u>). The request may also be made by dropping the application in drop box. The login credentials for E-Gate Pass may also be used for Urgent Listing. Learned Advocates who have not yet registered themselves, may use the option 'New User Registration'.

The above request for listing of urgent cases shall be placed before Hon'ble the concerned roster Bench and the matters will be listed accordingly as per directions.

Personal presence of accused persons in Appeals/Revisions shall stand exempted till 08.01.2021.

All preventive measures for containment of spread of Covid-19 as enumerated in Notification No. PA/RG/Misc./2020 1753 dated 23.10.2020 and all the relevant directions/guidelines issued by Central/State Government as applicable shall be strictly followed by all concerned.

By Order

REGISTRAR GENERAL

No. PA/RG/Misc./2020//2234

Date - 19.12.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Additional Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar Hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

REGISTRAR GENERAL

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- 3. The Advocates or Parties-in-person who would opt for virtual hearing, will intimate the Court Master of concerned Hon'ble Court at least a day before the date of listing for the cases listed in Daily List and before 8.00 am on the day of listing for the cases listed in Supplementary list. No request for virtual hearing sent after stipulated time will be entertained.
- 4. Advocate or Parties-in-person who would opt for virtual hearing, will be sent a numeric Meeting Number through SMS or Whatsapp on their mobile number registered in the CIS of High Court. Advocates or Parties-in-person are requested not to share the Meeting Number with any other person.
- 5. If all the listed cases are to be taken up by Video Conferencing by virtue of any specific order, links will be sent on the registered mobile number of all the Advocates whose names are shown in the Cause List.
- 6. The advocates or Parties-in-person shall be ready with their Mobile Phones or Laptop/Desktop during the Hon'ble Court sitting timings. They will regularly watch the Display Board which is available on Mobile Apps and Web Site of High Court. When their case is about to come i.e. before 2-3 case, they will join Webex on their Mobile or Laptop/Desktop by following steps mentioned below:-

Mobile Phones

Open Cisco Webex App and tap on 'Join Meeting' option. Thereafter, enter the Meeting Number and in Your Name box, mention the item number just before your name as prefix. For example, if name of learned Advocate is Rajendra Kumar and he wants to join for Item No. 12, he will enter the name as shown below:-

If one learned Advocate has more cases in one court, item numbers of all the cases may be mentioned separated by coma.

After entering name, also enter your email address.

Before joining, the App will prompt to start the Mike and Video. The participant will start the video but will keep the mike mute.

Laptop/Desktop

Open URL_https://www.webex.com in web browser, click on Join and enter Meeting Number in Meeting Information Box. Thereafter, enter Your name with item number as shown above and email address.

If Cisco Webex Desktop App is installed by any user, please sign out the same and use it as Guest.

- In both the situations i.e. Mobile or Laptop/Desktop, please give necessary permissions for Mike, Speaker and Camera if so promoted by Webex App or browser.
- 8. On Joining Webex, following message will be displayed-

'You can join the meeting after the host admits you.'

Please wait in virtual waiting room on getting above message. Participant will be admitted to Video Conferencing soon after Hon'ble Court will call the concerned case. The Court Staff will admit only those participants who have mentioned the item number as prefix with their name.

- Please also keep the mike muted all the times or until asked by Hon'ble Court to speak. Once, the hearing is over, please leave the meeting by 'x' button in Red Circle.
- 10. During video conferencing, the Advocates/parties-in-person are requested to keep the screen rotation of their mobile on and to hold the mobile phone in landscape position. Keep the Mobile on some stand so that the video is still.
- 11. Please use Head Phone or Ear plugs for clear sound quality at both the ends.
- 12. During virtual hearing, please observe the same dress code and decorum as is required and applicable in Court Room hearing.
- 13. Please strictly adhere to the instructions given in this SOP.

PA/RG/Misc./2020/

Date - 05.12.2020

NOTIFICATION

Vide this office Notification No.PA/RG/Misc./2020/1936 dated 22.11.2020, it was notified that from 23.11.2020 to 05.12.2020 the functioning of Rajasthan High Court at Jodhpur and Jaipur Bench shall be only through Video Conferencing.

Considering the prevailing situation and spread of Covid-19 in Rajasthan, it is hereby notified that for safety of all stakeholders, the functioning of Rajasthan High Court at Jodhpur and Jaipur Bench shall continue to be **only through Video Conferencing** from 07.12.2020 to 18.12.2020.

Though physical filing counters shall remain open, it is advised to prefer E-filing for safety of all concerned. The link of E-filing portal is available on the Home Page of web site of Rajasthan High Court in eServices Menu. User Guide and Help Videos for E-filing are available on the E-filing portal.

Payment of Court Fees may be made through E-Pay facility, the link of which is available on Home Page of web site of Rajasthan High Court in eServices Menu.

Video conferencing shall be through 'Cisco Webex Application' as per the enclosed Standard Operating Procedure (SOP). Learned Counsels are requested to ensure all preparations well in advance as per the SOP.

The Meeting Number for video conferencing shall be sent to all the learned Advocates whose cases are listed in Cause List. The Meeting Numbers will be sent through SMS and email to concerned learned Advocates on their Mobile Number and email address registered in High Court data base.

Learned Advocates may check their mobile number and email address registered in High Court CIS by using the option 'Advocate details' in e-Services Menu on Home Page of the web site of Rajasthan High Court (<u>www.hcraj.nic.in</u>). If they require any change, addition or updation, they may send email on dedicated email addresses as shown on the web site.

If any Advocate does not get Meeting Number, they may contact concerned Court Master whose numbers shall be displayed on the Cause List.

If any Advocate does not turn up in first round, the case may be passed over for second round.

Following Helpline Numbers for issues related to Video Conferencing will be available during office hours on each working day:-

5.12.200

For Jodhpur - 14634, 0291-2888056

For Jaipur Bench – 14635, 0141-2227441

The request for listing of urgent cases may be made upto 12.30 pm for next day through Urgent Listing option which is available on home page of the web site of Rajasthan High Court (<u>www.hcraj.nic.in</u>). The request may also be made by dropping the application in drop box. The login credentials for E-Gate Pass may also be used for Urgent Listing. Learned Advocates who have not yet registered themselves, may use the option 'New User Registration'.

The above request for listing of urgent cases shall be placed before Hon'ble the concerned roster Bench and the matters will be listed accordingly as per directions.

Personal presence of accused persons in Appeals/Revisions shall stand exempted till 18.12.2020.

All preventive measures for containment of spread of Covid-19 as enumerated in Notification No. PA/RG/Misc./2020 1753 dated 23.10.2020 and all the relevant directions/guidelines issued by Central/State Government as applicable shall be strictly followed by all concerned.

By Order

RGENERAL REGISTR

No. PA/RG/Misc./2020/2082

Date - 05.12.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Additional Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar Hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

REGISTRAR GENERAL

Standard Operating Procedure for participating in the court proceedings through Cisco Webex

- 'Cisco Webex Meetings' Application may be used both on Mobile (Android/ iPhone) and Laptops/Desktops.
- Learned Advocates/Parties-in-person are requested to install 'Cisco Webex Meetings' Application in their Mobile Phones from Android Play Store or Apple Store. The users are not required to make any account in this application. Cisco Webex may also be used in web browser of Laptop/Desktop without installing any application.
- 3. The Advocates or Parties-in-person who would opt for virtual hearing, will intimate the Court Master of concerned Hon'ble Court at least **a day before** the date of listing for the cases listed in Daily List and **before 8.00** am on the day of listing for the cases listed in Supplementary list. No request for virtual hearing sent after stipulated time will be entertained.
- 4. Advocate or Parties-in-person who would opt for virtual hearing, will be sent a numeric **Meeting Number** through SMS or Whatsapp on their mobile number registered in the CIS of High Court. Advocates or Parties-in-person are requested not to share the Meeting Number with any other person.
- 5. If all the listed cases are to be taken up by Video Conferencing by virtue of any specific order, links will be sent on the registered mobile number of all the Advocates whose names are shown in the Cause List.
- 6. The advocates or Parties-in-person shall be ready with their Mobile Phones or Laptop/Desktop during the Hon'ble Court sitting timings. They will regularly watch the Display Board which is available on Mobile Apps and Web Site of High Court. When their case is about to come i.e. **before 2-3 case**, they will join Webex on their Mobile or Laptop/Desktop by following steps mentioned below:-

Mobile Phones

Open Cisco Webex App and tap on **'Join Meeting'** option. Thereafter, enter the **Meeting Number** and in Your Name box, **mention the item number just before your name as prefix**. For example, if name of learned Advocate is Rajendra Kumar and he wants to join for Item No. 12, he will enter the name as shown below:-

12- Rajendra Kumar

If one learned Advocate has more cases in one court, item numbers of all the cases may be mentioned separated by coma.

After entering name, also enter your email address.

Before joining, the App will prompt to start the Mike and Video. The participant will **start the video but will keep the mike mute**.

Laptop/Desktop

Open URL <u>https://www.webex.com</u> in web browser, **click on Join** and enter **Meeting Number** in Meeting Information Box. Thereafter, enter **Your name** with item number as shown above and email address.

If Cisco Webex Desktop App is installed by any user, please sign out the same and use it as Guest.

- In both the situations i.e. Mobile or Laptop/Desktop, please give necessary permissions for Mike, Speaker and Camera if so promoted by Webex App or browser.
- 8. On Joining Webex, following message will be displayed-

'You can join the meeting after the host admits you.'

Please wait in **virtual waiting room** on getting above message. Participant will be admitted to Video Conferencing soon after Hon'ble Court will call the concerned case. The Court Staff will **admit only those participants who have mentioned the item number as prefix with their name**.

- Please also keep the **mike muted** all the times or until asked by Hon'ble Court to speak. Once, the hearing is over, please leave the meeting by 'x' button in Red Circle.
- 10. During video conferencing, the Advocates/parties-in-person are requested to keep the screen rotation of their mobile on and to hold the mobile phone in landscape position. Keep the Mobile on some stand so that the video is still.
- 11. Please use Head Phone or Ear plugs for clear sound quality at both the ends.
- 12. During virtual hearing, please observe the same dress code and decorum as is required and applicable in Court Room hearing.
- 13. Please strictly adhere to the instructions given in this SOP.

PA/RG/Misc./2020

Date - 22.11.2020

NOTIFICATION

Taking into consideration the exponential rise in Covid-19 cases at Jodhpur and Jaipur, it is hereby notified that for safety of all stakeholders, the functioning of Rajasthan High Court at Jodhpur and Jaipur Bench from 23.11.2020 to 05.12.2020 shall be **only through video conferencing**.

Though physical filing counters shall remain open, it is advised to prefer E-filing for safety of all concerned. The link of E-filing portal is available on the Home Page of web site of Rajasthan High Court in eServices Menu. User Guide and Help Videos for E-filing are available on the E-filing portal.

Payment of Court Fees may be made through E-Pay facility, the link of which is available on Home Page of web site of Rajasthan High Court in eServices Menu.

Video conferencing shall be through 'Cisco Webex Application' as per the enclosed Standard Operating Procedure (SOP). Learned Counsels are requested to ensure all preparations well in advance as per the SOP.

The Meeting Number for video conferencing shall be sent to all the learned Advocates whose cases are listed in Cause List. The Meeting Numbers will be sent through SMS and email to concerned learned Advocates on their Mobile Number and email address registered in High Court data base.

Learned Advocates may check their mobile number and email address registered in High Court CIS by using the option 'Advocate details' in e-Services Menu on Home Page of the web site of Rajasthan High Court (<u>www.hcraj.nic.in</u>). If they require any change, addition or updation, they may send email on dedicated email addresses as shown on the web site.

If any Advocate does not get Meeting Number, they may contact concerned Court Master whose numbers shall be displayed on the Cause List.

If any Advocate does not turn up in first round, the case may be passed over for second round.

Following Helpline Numbers for issues related to Video Conferencing will be available during office hours on each working day:-

For Jodhpur - 14634, 0291-2888056 For Jaipur Bench – 14635, 0141-2227441

2211.200

The request for listing of urgent cases may be made upto 12.30 pm for next day through Urgent Listing option which is available on home page of the web site of Rajasthan High Court (<u>www.hcraj.nic.in</u>). The request may also be made by dropping the application in drop box. The login credentials for E-Gate Pass may also be used for Urgent Listing. Learned Advocates who have not yet registered themselves, may use the option 'New User Registration'.

The above request for listing of urgent cases shall be placed before Hon'ble the concerned roster Bench and the matters will be listed accordingly as per directions.

Personal presence of accused persons in Appeals/Revisions shall stand exempted till 05.12.2020.

All preventive measures for containment of spread of Covid-19 as enumerated in this office Notification No. PA/RG/Misc./2020 1753 dated 23.10.2020 and all the relevant directions/guidelines issued by Central/State Government as applicable shall be strictly followed by all concerned.

By Order

Encl: As above

REGISTRAR GENERAL

No. PA/RG/Misc./2020/1936

Date 22.11.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Additional Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) /(CPC)/(Judicial), Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar Hq. at New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/ Bench, Jaipur. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.



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- 3. The Advocates or Parties-in-person who would opt for virtual hearing, will intimate the Court Master of concerned Hon'ble Court at least **a day before** the date of listing for the cases listed in Daily List and **before 8.00** am on the day of listing for the cases listed in Supplementary list. No request for virtual hearing sent after stipulated time will be entertained.
- 4. Advocate or Parties-in-person who would opt for virtual hearing, will be sent a numeric **Meeting Number** through SMS or Whatsapp on their mobile number registered in the CIS of High Court. Advocates or Parties-in-person are requested not to share the Meeting Number with any other person.
- 5. If all the listed cases are to be taken up by Video Conferencing by virtue of any specific order, links will be sent on the registered mobile number of all the Advocates whose names are shown in the Cause List.
- 6. The advocates or Parties-in-person shall be ready with their Mobile Phones or Laptop/Desktop during the Hon'ble Court sitting timings. They will regularly watch the Display Board which is available on Mobile Apps and Web Site of High Court. When their case is about to come i.e. **before 2-3 case**, they will join Webex on their Mobile or Laptop/Desktop by following steps mentioned below:-*

Mobile Phones

Open Cisco Webex App and tap on **'Join Meeting'** option. Thereafter, enter the **Meeting Number** and in Your Name box, **mention the item number just before your name as prefix**. For example, if name of learned Advocate is Rajendra Kumar and he wants to join for Item No. 12, he will enter the name as shown below:-

12- Rajendra Kumar

If one learned Advocate has more cases in one court, item numbers of all the cases may be mentioned separated by coma.

After entering name, also enter your email address.

Before joining, the App will prompt to start the Mike and Video. The participant will **start the video but will keep the mike mute**.

Laptop/Desktop

Open URL <u>https://www.webex.com</u> in web browser, **click on Join** and enter **Meeting Number** in Meeting Information Box. Thereafter, enter **Your name** with item number as shown above and email address.

If Cisco Webex Desktop App is installed by any user, please sign out the same and use it as Guest.

- In both the situations i.e. Mobile or Laptop/Desktop, please give necessary permissions for Mike, Speaker and Camera if so promoted by Webex App or browser.
- 8. On Joining Webex, following message will be displayed-

'You can join the meeting after the host admits you.'

Please wait in **virtual waiting room** on getting above message. Participant will be admitted to Video Conferencing soon after Hon'ble Court will call the concerned case. The Court Staff will **admit only those participants who have mentioned the item number as prefix with their name**.

- Please also keep the mike muted all the times or until asked by Hon'ble Court to speak. Once, the hearing is over, please leave the meeting by 'x' button in Red Circle.
- 10. During video conferencing, the Advocates/parties-in-person are requested to keep the screen rotation of their mobile on and to hold the mobile phone in landscape position. Keep the Mobile on some stand so that the video is still.
- 11. Please use Head Phone or Ear plugs for clear sound quality at both the ends.
- 12. During virtual hearing, please observe the same dress code and decorum as is required and applicable in Court Room hearing.
- 13. Please strictly adhere to the instructions given in this SOP.

PA/RG/Misc./2020/

Date - 23.10.2020

NOTIFICATION

After considering the suggestions received from The Bar Council of Rajasthan, Rajasthan High Court Advocates Association, Jodhpur, Rajasthan High Court Lawyers' Association, Jodhpur, Rajasthan High Court Bar Association, Jaipur and inputs received from the Registry, it is notified that while continuing with all preventive measures for effective control and containment of spread of COVID-19, in supersession of all previous directions, Rajasthan High Court would regularly function from 02.11.2020 with following modalities:-

- All the Benches of High Court shall function regularly from 10.30 AM to
 4.30 PM with lunch break from 1.00 PM to 2.00 PM.
- 2. Hearing of the matters shall be permitted both through physical appearance and video conferencing. In a case, hearing may be conducted simultaneously through physical appearance and video conferencing. Learned Advocates or parties-in-person opting for video conferencing would intimate the Court Master of concerned Hon'ble Court at least a day before the date of listing for the cases listed in Daily List and before 8.00 am on the day of listing for the cases listed in Supplementary list. No request for virtual hearing sent after stipulated time will be entertained.
- 3. For hearing purpose, for maintaining sufficient distance between court rooms, subject to location of the court rooms, either even or odd number court rooms shall be used. In the Courtrooms, keeping in view the size of the rooms, chairs shall be kept maintaining social distancing by reducing the number of chairs.

The vacant court rooms would be utilized for sitting of the lawyers by providing limited chairs, with requisite distance. Benches in the court corridors would be arranged maintaining social distancing. It must also be ensured that gathering even in small groups in the entire premises is avoided.

4. The name and mobile number of Court Master shall be published in the cause-list so that Learned Advocates may inform their option of hearing through video conferencing well within stipulated time.

1.1000

- The Court Master will send the link for video conferencing to concerned Advocates through SMS/email on mobile number and email address registered in High Court CIS.
- 6. Learned Advocates may check their mobile number and email address registered in High Court CIS by using the option 'Advocate details' in e-Services Menu on Home Page of the web site of Rajasthan High Court (www.hcraj.nic.in). If they require any change, addition or updation, they may send email on dedicated email addresses as shown on the web site.
- 7. There will be no separate time slot for hearing of cases through video conferencing. Such cases would be taken up as per their turn in the cause list. Learned Advocates/Parties-in-person would remain ready for video conferencing well in advance according to the Display Board. The <u>Standard Operating Procedure</u> for video conferencing is enclosed.
- If any Advocate does not turn up in first round, the case may be passed over for second round.
- Following Helpline Numbers, for issues related to Video Conferencing will be available during office hours on each working day:-

For Jodhpur - 14634, 0291-2888056 For Jaipur Bench - 14635, 0141-2227441

- 10. All fresh matters may be filed manually or by e-filing. While filing matters manually, learned Advocates will file their cases / documents / petitions / applications in the Filing Section while maintaining all precautionary measures as mentioned in Central & State Government Advisory.
- 11. Only those learned Advocates shall be allowed in the court room who have to argue/present the case. No learned Advocate should be present in the court room with the purpose of seeking pass-over. Senior Advocates are advised to take assistance from only one Advocate. Learned Advocates other than Senior Advocates are advised to come alone in the court room.
- 12. At any given time, learned Advocates relating to the case being taken up and next four cases on the list only are advised to remain present in the court room.
- 13. Entry of Learned Advocates in court premises would be through e-pass. E-Passes shall be issued to the Learned Advocates, who have to appear in the court for the purpose of hearing and ancillary purposes. These passes will remain valid for a particular day and the entry will be strictly upon

Page - 2 of 5

presentation of the e-pass. Learned Advocates are advised to generate the e-pass from the High Court website, while providing the specific details i.e. name of Learned Advocate, Court Number, Case Number and Item Number of Cause List and declaration about his medical fitness.

- 14. Learned Advocates are advised to minimize the presence of Advocate Clerks in Court premises till complete normalcy returns. Advocate Clerks would be permitted to enter the premises through identity cards only.
- 15. One litigant per case/each side shall be permitted into the court premises through e-pass which shall be issued on the recommendation of the counsel. In case the presence of a litigant is directed by the Hon'ble Court or he/she is appearing in person, then such litigant shall produce copy of the order directing the presence/e-pass issued at the direction of the court.
- 16. Learned Advocates, Litigants and other Stake-holders appearing in the courts shall be required to wear face mask or face cover. Wearing of hand gloves is preferred.
- 17. Entry of law interns in the court premises is strictly prohibited.
- 18. As government advisory has required restricted movement for persons aged 65 years and above, learned Advocates/Senior Advocates and all other concerned aged 65 years and above are requested to exercise due caution/avoid physical appearance in the Courts.
- 19. All the gates for entry of Learned Advocates, Staff members and Litigants for entering into the premises shall be equipped with requisite thermal scanners. The medical staff will permit the persons after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms shall not be allowed to enter the premises.
- 20. The record should be maintained of all persons except Learned Advocates (having e-pass) entering the court premises in the following Proforma:

S. Name Aadh No. No./ Authorized Id	Address	Purpose of Visit	Mobile No.	Zone
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By maintaining such record, it would be easy to trace the details of persons who entered the premises on a particular date and whom he visited.

21. Persons deputed at entry gates for the purpose of screening shall be equipped with PPE Kits.

- 22. Canteens, Photo Copying shops, Book shops, E-Mitra, Bank and Post office may be opened with required protocol/arrangements as prescribed by Central and State Government.
- Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer may be provided in toilets and court corridors.
- 24. All the Section In-charge will be under obligation to ensure the compliance of directions issued by the Central and the State Government.
- 25. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
- 26. The consumption of liquor, pan, gutka, tobacco and spitting inside the premises shall be strictly prohibited and to attract prosecution/punishment as per the guidelines of Central & State Government.
- 27. Finger print scanners at the entry points would be completely sealed.
- 28. All the staff members are directed that in case any staff member having flu like symptom is identified, then he should inform the concerned authority.
- 29. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals.
- 30. Separate committees of Registrar (Admn.), Registrar (Classification), representative of Bar Council of Rajasthan and Presidents of High Court Bar Associations at Jodhpur/Jaipur already constituted shall supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.
- All above guidelines would be in addition to guidelines issued by Central & State Government.
- 32. The guidelines would be subject to variance as required and ordered by Hon'ble the Chief Justice.

By Order

Encl: As above

REGISTRAR GENERAL

No. PA/RG/Misc./2020/1753

Date - 23.10.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

REGISTRAR GENERAL

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- 3. The Advocates or Parties-in-person who would opt for virtual hearing, will intimate the Court Master of concerned Hon'ble Court at least **a day before** the date of listing for the cases listed in Daily List and **before 8.00** am on the day of listing for the cases listed in Supplementary list. No request for virtual hearing sent after stipulated time will be entertained.
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- 6. The advocates or Parties-in-person shall be ready with their Mobile Phones or Laptop/Desktop during the Hon'ble Court sitting timings. They will regularly watch the Display Board which is available on Mobile Apps and Web Site of High Court. When their case is about to come i.e. **before 2-3 case**, they will join Webex on their Mobile or Laptop/Desktop by following steps mentioned below:-

Mobile Phones

Open Cisco Webex App and tap on 'Join Meeting' option. Thereafter, enter the Meeting Number and in Your Name box, mention the item number just before your name as prefix. For example, if name of learned Advocate is Rajendra Kumar and he wants to join for Item No. 12, he will enter the name as shown below:-

12- Rajendra Kumar

If one learned Advocate has more cases in one court, item numbers of all the cases may be mentioned separated by coma.

After entering name, also enter your email address.

Before joining, the App will prompt to start the Mike and Video. The participant will **start the video but will keep the mike mute**.

Laptop/Desktop

Open URL <u>https://www.webex.com</u> in web browser, **click on Join** and enter **Meeting Number** in Meeting Information Box. Thereafter, enter **Your name** with item number as shown above and email address.

If Cisco Webex Desktop App is installed by any user, please sign out the same and use it as Guest.

- In both the situations i.e. Mobile or Laptop/Desktop, please give necessary permissions for Mike, Speaker and Camera if so promoted by Webex App or browser.
- 8. On Joining Webex, following message will be displayed-

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Please wait in **virtual waiting room** on getting above message. Participant will be admitted to Video Conferencing soon after Hon'ble Court will call the concerned case. The Court Staff will **admit only those participants who have mentioned the item number as prefix with their name**.

- 9. Please also keep the **mike muted** all the times or until asked by Hon'ble Court to speak. Once, the hearing is over, please leave the meeting by 'x' button in Red Circle.
- 10. During video conferencing, the Advocates/parties-in-person are requested to keep the screen rotation of their mobile on and to hold the mobile phone in landscape position. Keep the Mobile on some stand so that the video is still.
- 11. Please use Head Phone or Ear plugs for clear sound quality at both the ends.
- 12. During virtual hearing, please observe the same dress code and decorum as is required and applicable in Court Room hearing.
- 13. Please strictly adhere to the instructions given in this SOP.

No. PA/RG/Misc./2020

Date- 01.10.2020

NOTIFICATION

In view of prevailing situation, for effective control and containment over spread of corona virus, the directions issued vide this office Notification No. PA/RG/ Misc./2020/1569 dated 19.09.2020 shall remain in force till 23.10.2020.

The cases in which dates from 05.10.2020 to 23.10.2020 are given, shall stand adjourned to following dates:-

Date already fixed	Next date of hearing
05.10.2020	06.11.2020
06.10.2020	09.11.2020
07.10.2020	10.11.2020
08.10.2020	11.11.2020
09.10.2020	12.11.2020
12.10.2020	18.11.2020
13.10.2020	19.11.2020
14.10.2020	20.11.2020
15.10.2020	21.11.2020
16.10.2020	23.11.2020
19.10.2020	24.11.2020
20.10.2020	25.11.2020
21.10.2020	26.11.2020
22.10.2020	27.11.2020
23.10.2020	01.12.2020

In all matters where interim orders are lapsing, they shall be deemed to have been extended till the matter is taken up by the regular court.

By Order

GENERAL REGISTRA

No. PA/RG/Misc./2020/1625

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan/Asstt. Solicitor General, Rajasthan
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, The Bar Association, Jaipur.
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint Registrars/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

REGISTRAR GENERAL

No. PA/RG/Misc./2020

Date- 19.09.2020

NOTIFICATION

For effective control and containment over spread of corona virus, in supersession of all previous directions, following directions are issued for Rajasthan High Court which shall remain in force till 01.10.2020 and/or till further orders:-

- 1. Functioning of Rajasthan High Court shall be restricted only to cases involving extreme urgency which will be taken up only through video conferencing.
- 2. Such number of Division and Single Benches at Jodhpur and Jaipur Bench shall be constituted as directed by Hon'ble the Chief Justice for hearing of the extremely urgent matters. These benches would function on all working days between 10.30 am to 01.00 pm. Only those Hon'ble Judges are required to come to court who have been assigned roster for extremely urgent work.
- 3. The request for listing of urgent cases may be made upto 12.00 noon for next day through Urgent Listing option which is available on home page of the web site of Rajasthan High Court (www.hcraj.nic.in). The request may also be made by dropping a copy in drop box. The login credentials for E-Gate Pass may also be used for Urgent Listing. Learned Advocates who have not yet registered themselves, may use the option 'New User Registration'.
- 4. The above request for listing of urgent cases shall be placed before concerned Hon'ble roster Bench and the matters will be listed accordingly as per directions.
- 5. Fresh filing of extremely urgent matters may be made through e-filing on e-filing portal in terms of Notification No. PA/RG/Misc./2020 dated 08.04.2020 (Copy enclosed). Hard copy of e-filed cases will be submitted at filing counters within 7 days of resuming regular work. The link of E-filing portal is available on Home Page of web site of Rajasthan High Court in eServices Menu.
- 6. For filing of petition/applications/pleadings/papers etc., only one advocate or his clerk or litigant in person shall be permitted at filing counters.
- Payment of Court Fees may be made through E-Pay facility, the link of which is available on Home Page of web site of Rajasthan High Court in eServices Menu.
- 8. Video conferencing shall be done through 'Jitsi Meet Application' as per the enclosed Standard Operating Procedure (SOP). Learned Counsels are requested to ensure all preparations well in advance as per the SOP.

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- 9. The Links for video conferencing shall be sent for all the cases listed in cause list to all the advocates whose enrolment number or name is available in details of the case in High Court data base. Link will be sent through SMS and email to concerned learned Advocates on their Mobile Number and email address registered in High Court data base.
- 10. Learned Advocates may check their mobile number and email address registered in High Court data base by using the option 'Advocate details' in e-Services Menu on Home Page of web site of Rajasthan High Court. If they require any change, addition or updation, they may sent email on dedicated email addresses as shown on the web site.
- 11. Following Helpline Numbers, for issues related to Video Conferencing, will be available during office hours on each working day:-

For Jodhpur - 14634, 0291-2888056 For Jaipur Bench – 14635, 0141-2227441

- 12. Before filing of petitions in criminal matters, the petitioner or his counsel shall serve an advance copy of the petition to the office of the Government Advocate through email or whatsapp.
- 13. The Lawyers shall be at liberty to submit written arguments in Document section of E-filing after exchanging its copy with other side(s). In addition, the arguments may be advanced through video conference on 'Jitsi Meet' Application as per the Standard Operating Procedure enclosed with this Notification.
- 14. It is made clear that on consideration of written mentioning and written submissions, if any, the relief as prayed for in extremely urgent matters will be considered and/or the matter shall be suitably adjourned without passing any adverse orders. This clause shall not be applicable if effective hearing has been made.
- 15. The cases in which dates of 21.09.2020 to 01.10.2020 are given, shall stand adjourned to following dates:-

Date already fixed	Next date of hearing
21.09.2020	19.10.2020
22.09.2020	20.10.2020
23.09.2020	21.10.2020
24.09.2020	22.10.2020
25.09.2020	23.10.2020
28.09.2020	02.11.2020
29.9.2020	03.11.2020
30.09.2020	04.11.2020
01.10.2020	05.11.2020

2e-2 of 5

- 16. In all matters where interim orders are lapsing, they shall be deemed to have been extended till the date to which matter has been adjourned.
- 17. Scanned copy of 'certified copy' of the orders passed by Hon'ble Court in urgent matters including bail applications shall be sent for compliance to concerned District Judge/Chief Judicial Magistrate/Jail authorities through their official email and also telephonically informed by the Registry.
- 18. Only bare essential staff of courts, judicial sections, administrative sections and computer cell required to manage the urgent work would be called on a rotational basis. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Only such staff members are required to come to office who have been specifically directed to do so till 01.10.2020. Remaining staff would not be required to attend the office but remain available at home during office timings and would not leave headquarter without permission.
- 19. The Court staff is directed to ensure that all the orders passed by Hon'ble Court are uploaded on CIS immediately after signing by Hon'ble Judge(s).
- 20. Entry in the court premises is restricted only to the Advocates/Party-in-Person, who have some urgent work like obtaining certified copy and filing.
- 21. Concerned Bar Associations shall be requested to make the advocates aware to advise and persuade the litigants not to visit the court premises unless it is very essential and unavoidable.
- 22. Personal presence of accused persons in Appeals/Revisions shall stand exempted till 03.10.2020.
- 23. Entry of Law Students and Interns would remain prohibited in court premises.
- 24. To avoid public gatherings and crowding, no function or other event of mass gathering shall be permitted in the court premises.
- 25. Adverse orders would be avoided for non presence of the counsel of parties.
- 26. Mediation proceedings shall be held only in urgent matters.

9.200 Page- 3 of 5

PA/RG/Misc./2020

5

Date - 15.09.2020

NOTIFICATION

Vide this office Notification No. No.PA/RG/Misc/2020 dated 10.09.2020, it was notified that the functioning of Rajasthan High Court at Jodhpur and Jaipur Bench from 14.09.2020 to 01.10.2020 shall be only through video conferencing for fresh matters and cases of urgent nature. In continuation to this Notification, to elaborate the process, it is further notified that:-

- The request for listing of urgent cases may be made upto 12.30 pm for next day through Urgent Listing option which is available on home page of the web site of Rajasthan High Court (<u>www.hcraj.nic.in</u>). The request may also be made by dropping a copy in drop box. The login credentials for E-Gate Pass may also be used for Urgent Listing. Learned Advocates who have not yet registered themselves, may use the option 'New User Registration'.
- 2. Filing of case may also be made through E-filing on E-filing portal, the link of which is available on Home Page of web site of Rajasthan High Court in eServices Menu.
- 3. Payment of Court Fees may be made through E-Pay facility, the link of which is available on Home Page of web site of Rajasthan High Court in eServices Menu.
- 4. The above request for listing of urgent cases shall be placed before Hon'ble the concerned roster Bench and the matters will be listed accordingly as per directions.
- 5. Video conferencing shall be done through 'Jitsi Meet Application' as per the enclosed Standard Operating Procedure (SOP). Learned Counsels are requested to ensure all preparations well in advance as per the SOP.
- 6. The Links for video conferencing shall be sent for all the cases listed in cause list to all the advocates whose enrolment number or name is available in details of the case in High Court data base. Link will be sent through SMS and email to concerned learned Advocates on their Mobile Number and email address registered in High Court data base.
- 7. Learned Advocates may check their mobile number and email address registered in High Court data base by using the option 'Advocate details' in e-Services Menu on Home Page of web site of Rajasthan High Court.

A.g.2020

If they require any change, addition or updation, they may sent email on dedicated email addresses as shown on the web site.

- 8. If any Advocate does not turn up in first round, the case may be passed over for second round.
- 9. Following Helpline Numbers, for issues related to Video Conferencing, will be available during office hours on each working day:-

For Jodhpur - 14634, 0291-2888056

For Jaipur Bench – 14635, 0141-2227441

By Order

REGISTRAR GENERAL

No. PA/RG/Misc./2020/1528

Date 15.09.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Additional Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) /(CPC)/(Judicial), Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar Hq. at New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/ Bench, Jaipur. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.



Standard Operating Procedure for participating in the court proceedings through Jitsi-Meet

- Court proceedings in Rajasthan High Court through video conferencing will be conducted by 'Jitsi Meet' Application. 'Jitsi Meet' works both on Mobile (Android/iPhone) and Laptops/Desktops.
- 2. Learned Advocates, Parties-in-person are requested to install 'Jitsi Meet' Application in their Mobile Phones from Android Play Store or Apple Store. If they want to use 'Jitsi Meet' application from Laptop/Desktop, URLhttps://meet.jit.si/ may be opened in the web browser. It is suggested to use updated Chrome browser. The users are not required to make any account in this application. Mobile users should ensure that in the settings of Jitsi Meet App, their name is entered in display name box.
- 3. The Advocates or Parties-in-person who would opt for video conferencing, will intimate the Court Master of concerned Hon'ble Court at least a day before for the cases listed in Daily Cause List and before 8.00 am on the day of listing for the cases of Supplementary Cause list. No request for video conferencing after the stipulated time will be entertained. They will also provide their whatsapp number to the Court Master so that if required and directed by Hon'ble Court, they may be connected through whatsapp call.
- 4. Advocate or Parties-in-person who would opt for video conferencing, will be sent a link through SMS or email on their mobile number/email address registered in the CIS of High Court.
- 5. If all the listed cases are to be taken up by Video Conferencing by virtue of any specific order, links will be sent on the registered mobile number or email of all the Advocates whose names are shown in the Cause List.
- 6. Mobile Phone users may join the VC by clicking on the link provided to them. After clicking the link, please select the option of Jitsi Meet. Desktop/ Laptop users will open the link in web browser and on being prompted, will enter their name and will join. Give necessary permissions for camera and mike, if required by Mobile App or Browser.
- 7. The Advocates or Parties-in-person shall be ready with their Mobile Phones or Laptop/Desktop during the Hon'ble Court sitting timings. They will regularly watch the Display Board which is available on Mobile Apps and Website of High Court.
- 8. The Advocates/Parties-in-person will join the VC through the Link as stated above, well in advance, atleast 2-3 cases prior to their case, and will wait for

their turn and when the case will be taken up by the Hon'ble Court, they will be joined with the Hon'ble Court, if required or directed by Hon'ble Court.

- 9. After the Hon'ble Court joins and VC begins, start your camera but keep your mike muted all the times unless asked by Hon'ble Court to speak. Please also keep the mike muted when other person is speaking.
- 10. Advocates or Parties-in-person are requested not to share their VC link with any other person.
- 11. During video conferencing, the Advocates/parties-in-person are requested to keep the screen rotation of their mobile on and to hold the mobile phone in landscape position. Keep the Mobile on some stand so that the video remains still.
- 12. Please use Head Phone or Ear plugs for clear sound quality at both the ends.
- 13. During video conferencing, please observe the same dress code and decorum as is required and applicable for physical appearance in court room.

- 27. The Advocate General is requested to depute only one Additional Advocate General /Govt. Advocate for each court.
- 28. In Rajasthan High Court, Jodhpur, bio-metric access control system shall not be used, instead RFID cards shall be used for entry through access points.
- 29. At Jaipur Bench, Gate No. 5 shall remain closed till further orders.
- 30. In all the court rooms and offices, toilets, door handles, chairs, tables, gates, railings and other things shall be disinfected regularly at least twice a day by mopping through 1% Hypochlorite and Benzoic acid.
- 31. Bare essential Canteens/shops selling food articles/photocopy shops in the court premises shall remain open till 01.10.2020 on rotational basis to be decided by the High Court Bar Association at Jaipur Bench and Registrar Classification cum Nodal Officer at Jodhpur. All preventive measures shall be strictly observed while maintaining social distancing on these shops.
- 32. Court staff suffering from cold/cough or sneezing are advised to take leave and follow the medical advise.
- 33. Hand sanitizers would be provided in all court rooms and offices for use of Advocates, litigants and court staff.
- 34. Court staff who deal with files and come in frequent contact with advocates, litigants and visitors shall be provided with masks and gloves for regular use during working hours.
- 35. No person without mask shall be allowed to enter and move around in High Court premises. The social distancing as per the guidelines of Central and State Government shall be followed in strict manner in the entire premises.
- 36. The consumption of liquor, pan, gutka, tobacco and spitting inside High Court premises shall be strictly prohibited and attract prosecution/punishment as per the guidelines of Central/State Government.
- 37. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places in the court premises. Regular cleaning and sanitization with sodium hypochlorite may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with

19.9.202 Page- 4 of 5 chemicals.

- 38. The existing Committees of Registrar (Admn.), Registrar Classification, representative of Bar Council of Rajasthan and Presidents of High Court Bar Associations at Jodhpur/Jaipur would continue to supervise and monitor the situation on daily basis, to ensure strict compliance of these directions and to take appropriate remedial steps.
- 39. All concerned shall strictly ensure the preventive and remedial measures as instructed or advised from time to time by the Central/State Governments and other competent authorities.

By Order

REGISTRAR GENERAL

No. PA/RG/Misc./2020/1569

Date : 19.09.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan/Asstt. Solicitor General, Rajasthan
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, The Bar Association, Jaipur.
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint Registrars/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

REGISTRAR

No. PA/RG/Misc./2020

Date 08.04.2020

NOTIFICATION

It is notified that the facility of e-filing of urgent cases in Rajasthan High Court has been started on e-filing portal developed by E-Committee of Supreme Court of India. This portal is also being used by various other High Courts for e-filing. Link of e-filing portal is available on the web site of Rajasthan High Court in top bar on home page.

E-filing of urgent cases shall be made in accordance with the Guidelines already issued for the purpose along with this office Order No. 01/SO/2020 dated 09.01.2020. However, in view of prevailing situation amid outbreak of corona virus, the condition of filing of hard copy of e-filed cases within 7 days of e-filing shall remain relaxed till normal work resumes. Hard copy of such e-filed cases shall be filed along with requisite court fees on filing counters within 7 days after the normal work resumes. In future, e-filing portal will be directly integrated with online payment facility of court fees.

Before e-filing, the Advocates or Party in person shall be required to create his/her user account on the e-filing portal. Detailed guidelines for user creation are available on the web site of Rajasthan High Court.

The Advocate account creation process shall be verified by 'One Time Password' which will be sent on Mobile Number and email address of concerned Advocate registered in the data base of Rajasthan High Court. Some advocates may have changed their mobile number or the registered email address may not be in use. To meet such situation, an option 'Advocate Details' is made available on the web site of Rajasthan High Court where the advocates can see their registered email address and mobile number. If any change in mobile number or email address is required, the advocates may send email for the same along with a copy of their Bar Council Enrollment Certificate or Bar Association Identity Card having Bar Council enrollment number. These requests may be sent on following email addresses:-

For Jodhpur	~	advocatejodh.update@hcraj.nic.in
For Jaipur Bench	-	advocatejpr.update@hcrai.nic.in

Please note that above request will be processed only if copy of Bar Council Enrollment Certificate or Bar Association Identity Card having Bar Council enrollment number is attached with the email. A detailed user manual prepared by E-Committee, Supreme Court of India along with the steps required to be taken as per the practice prevailing in Rajasthan High Court is available on the web site of Rajasthan High Court.

The present facility of filing of urgent cases through email shall be simultaneously continued for few days so that the advocates/party in person may create their user accounts and start e-filing in the meantime. It is to be ensured that filing is made only through one mode i.e. either through email or on the e-filing portal. If filing is made through both the modes, either the case will not be listed or it will delay the listing as the system will identify two cases in one matter.

E-filing is only a mode of filing. Mentioning for urgent listing shall continue to be made as per prevailing practice.

All relevant details are available in e-filing option on home page of web site of Rajasthan High Court.

By Order

aning REGIST R GENERAL

No. PA/RG/Misc./2020/678

Date 08.04.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 11. Member Secretary, Rajasthan State Legal Services Authority.
- 12. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 13. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

REGISTRAR GENERAL

Standard Operating Procedure for participating in the court proceedings through Jitsi-Meet

- Court proceedings in Rajasthan High Court through video conferencing will be conducted by 'Jitsi Meet' Application. 'Jitsi Meet' works both on Mobile (Android/iPhone) and Laptops/Desktops.
- 2. Learned Advocates, Parties-in-person are requested to install 'Jitsi Meet' Application in their Mobile Phones from Android Play Store or Apple Store. If they want to use 'Jitsi Meet' application from Laptop/Desktop, URL-<u>https://meet.jit.si/</u> may be opened in the web browser. It is suggested to use updated Chrome browser. The users are not required to make any account in this application. Mobile users should ensure that in the settings of Jitsi Meet App, their name is entered in display name box.
- 3. The Advocates or Parties-in-person who would opt for video conferencing, will intimate the Court Master of concerned Hon'ble Court at least a day before for the cases listed in Daily Cause List and before 8.00 am on the day of listing for the cases of Supplementary Cause list. No request for video conferencing after the stipulated time will be entertained. They will also provide their whatsapp number to the Court Master so that if required and directed by Hon'ble Court, they may be connected through whatsapp call.
- Advocate or Parties-in-person who would opt for video conferencing, will be sent a link through SMS or email on their mobile number/email address registered in the CIS of High Court.
- 5. If all the listed cases are to be taken up by Video Conferencing by virtue of any specific order, links will be sent on the registered mobile number or email of all the Advocates whose names are shown in the Cause List.
- 6. Mobile Phone users may join the VC by clicking on the link provided to them. After clicking the link, please select the option of Jitsi Meet. Desktop/ Laptop users will open the link in web browser and on being prompted, will enter their name and will join. Give necessary permissions for camera and mike, if required by Mobile App or Browser.
- 7. The Advocates or Parties-in-person shall be ready with their Mobile Phones or Laptop/Desktop during the Hon'ble Court sitting timings. They will regularly watch the Display Board which is available on Mobile Apps and Website of High Court.
- 8. The Advocates/Parties-in-person will join the VC through the Link as stated above, well in advance, atleast 2-3 cases prior to their case, and will wait for

their turn and when the case will be taken up by the Hon'ble Court, they will be joined with the Hon'ble Court, if required or directed by Hon'ble Court.

- 9. After the Hon'ble Court joins and VC begins, start your camera but keep your mike muted all the times unless asked by Hon'ble Court to speak. Please also keep the mike muted when other person is speaking.
- 10. Advocates or Parties-in-person are requested not to share their VC link with any other person.
- 11. During video conferencing, the Advocates/parties-in-person are requested to keep the screen rotation of their mobile on and to hold the mobile phone in landscape position. Keep the Mobile on some stand so that the video remains still.
- 12. Please use Head Phone or Ear plugs for clear sound quality at both the ends.
- 13. During video conferencing, please observe the same dress code and decorum as is required and applicable for physical appearance in court room.

RAJASTHAN HIGH COURT, JODHPUR

No.PA/RG/Misc./2020

Date : 10.09.2020

NOTIFICATION

Taking into consideration the rise in Covid-19 cases, specifically at Jodhpur and Jaipur particularly amongst Advocates and Staff of the Registry, it is hereby notified that for safety of all stakeholders, the functioning of Rajasthan High Court at Jodhpur and Jaipur Bench from 14.09.2020 to 01.10.2020 shall be only through video conferencing for fresh matters and cases of urgent nature.

The request for listing of urgent cases may be made upto 12.30 pm for next day only through Urgent Listing option which will be available on home page of the web site of Rajasthan High Court (www.hcraj.nic.in). The login credentials for E-Gate Pass may also be used for Urgent Listing.

The request for listing of urgent cases shall be placed before Hon'ble the concerned roster Bench and the matters will be listed accordingly as per directions.

By Order

3.2020 **REGISTRAR** GENERAL

No.Estt./HC/2020/1505

Date : 10.09.2020

Copy forwarded to the following for information and necessary action :-

- 1. The Registrar -cum- Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to all Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocated General, Rajasthan.
- 5. Additional Solicitor General, Rajasthan/ Assistant Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- The Registrar (Admn./Vigilance/Exam./Rules/Class./OSD(F&I)/CPC/Judicial), Rajasthan High Court, Jodhpur /Jaipur Bench, Jaipur and Registrar H.Q. at New Delhi.
- 11. Member Secretary, Rajasthan State Legal Services Authority.
- 12. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 13. All the Joint/ Dy. Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
- 14. AOJ, Classification Section (Website), Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.



Date-27.08.2020

NOTICE

In view of prevailing situation, it is notified that the court proceedings in Rajasthan High Court Jaipur Bench shall be conducted both through physical appearance and video conferencing from 31.08.2020 in terms of Notifications No. PA/RG/Misc./2020/972 dated 12.06.2020 and No. PA/RG/Misc./2020/1140 dated 15.07.2020.

It is further notified that from 31.08.2020 video conferencing for court proceedings **both at Rajasthan High Court, Jodhpur and Jaipur Bench** shall be through 'Jitsi Meet' Application in place of 'Cisco Webex' as per enclosed Standard Operating Procedure.

By Order

Registrar General

No. PA/RG/Misc./2020/1402

Date - 27.08.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan/Asstt. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. The Registrar (Vig.)/(Writs)/(Admn.)/(Rules) / (Class.) / (Exam.) / OSD(F&I)/(CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. at New Delhi.
- 11. Member Secretary, Rajasthan State Legal Services Authority.
- 12. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 13. All Joint Registrars/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 14. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench Jaipur.

Registrar

Standard Operating Procedure for participating in the court proceedings through Jitsi-Meet

- Court proceedings in Rajasthan High Court through video conferencing will be conducted by 'Jitsi Meet' Application. 'Jitsi Meet' works both on Mobile (Android/iPhone) and Laptops/Desktops.
- 2. Learned Advocates, Parties-in-person are requested to install 'Jitsi Meet' Application in their Mobile Phones from Android Play Store or Apple Store. If they want to use 'Jitsi Meet' application from Laptop/Desktop, URL-<u>https://meet.jit.si/</u> may be opened in the web browser. It is suggested to use updated Chrome browser. The users are not required to make any account in this application. Mobile users should ensure that in the settings of Jitsi Meet App, their name is entered in display name box.
- 3. The Advocates or Parties-in-person who would opt for video conferencing, will intimate the Court Master of concerned Hon'ble Court at least a day before for the cases listed in Daily Cause List and before 8.00 am on the day of listing for the cases of Supplementary Cause list. No request for video conferencing after the stipulated time will be entertained. They will also provide their whatsapp number to the Court Master so that if required and directed by Hon'ble Court, they may be connected through whatsapp call.
- 4. Advocate or Parties-in-person who would opt for video conferencing, will be sent a link through SMS or email on their mobile number/email address registered in the CIS of High Court.
- 5. If all the listed cases are to be taken up by Video Conferencing by virtue of any specific order, links will be sent on the registered mobile number or email of all the Advocates whose names are shown in the Cause List.
- 6. Mobile Phone users may join the VC by clicking on the link provided to them. After clicking the link, please select the option of Jitsi Meet. Desktop/ Laptop users will open the link in web browser and on being prompted, will enter their name and will join. Give necessary permissions for camera and mike, if required by Mobile App or Browser.
- 7. The Advocates or Parties-in-person shall be ready with their Mobile Phones or Laptop/Desktop during the Hon'ble Court sitting timings. They will regularly watch the Display Board which is available on Mobile Apps and Website of High Court.
- 8. The Advocates/Parties-in-person will join the VC through the Link as stated above, well in advance, atleast 2-3 cases prior to their case, and will wait for

their turn and when the case will be taken up by the Hon'ble Court, they will be joined with the Hon'ble Court, if required or directed by Hon'ble Court.

- After the Hon'ble Court joins and VC begins, start your camera but keep your mike muted all the times unless asked by Hon'ble Court to speak.
 Please also keep the mike muted when other person is speaking.
- 10. Advocates or Parties-in-person are requested not to share their VC link with any other person.
- 11. During video conferencing, the Advocates/parties-in-person are requested to keep the screen rotation of their mobile on and to hold the mobile phone in landscape position. Keep the Mobile on some stand so that the video remains still.
- 12. Please use Head Phone or Ear plugs for clear sound quality at both the ends.
- 13. During video conferencing, please observe the same dress code and decorum as is required and applicable for physical appearance in court room.

Date 19.08.2020

NOTICE

In view of prevailing situation and that sampling and results of Covid-19 tests are under process, it is hereby notified that in continuation of this Office Notice No.PA/RG/Misc./2020/1326, dated 16.08.2020, the Court and Office work in Rajasthan High Court, Jaipur Bench shall remain suspended on 20.08.2020 and 21.08.2020.

All concerned are requested to get them tested for COVID-19. The facility of testing is available in Rajasthan High Court, Jaipur Bench.

It is further notified that the Court proceedings in Rajasthan High Court Jaipur Bench shall be conducted only through video conferencing from 24.08.2020 to 27.08.2020 and during this period only fresh admission/orders cases and urgent matters shall be taken up.

The cases listed on 17.08.2020 and 18.08.2020 shall be adjourned for 24.08.2020 and 25.08.2020 and the cases fixed for 19.08.2020 to 21.08.2020 shall be adjourned for 26.08.2020, 27.08.2020 and 31.08.2020 respectively. The interim orders in cases listed/fixed on above dates which are lapsing shall also be extended till the corresponding date.

By Order

Regi

No. PA/RG/Misc./2020/1354

Date - 19.08.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Registrar (Admn.) Rajasthan High Court, Jaipur Bench with a direction to get all concerned tested for Covid-19.
- 5. Advocate General, Rajasthan.
- 6. Addl. Solicitor General, Rajasthan/Asstt. Solicitor General, Rajasthan.
- 7. The Chairman, Bar Council of Rajasthan.
- 8. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 9. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 10. President, Rajasthan High Court Bar Association, Jaipur.
- 11. The Registrar (Vig.)/(Writs)/(Admn.)/(Rules) / (Class.) / (Exam.) / OSD(F&I)/(CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. at New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint Registrars/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench Jaipur.

Copy also to:

CMHO, Jaipur with a request to do the needful.



Date 16.08.2020

NOTICE

In view of recent results of Covid-19 tests conducted in Rajasthan High Court, Jaipur Bench, it is notified that court and office work in Rajasthan High Court, Jaipur Bench shall remain suspended on 17.08.2020, 18.08.2020 and 19.08.2020 for Covid-19 testing.

All the concerned persons are requested to get them tested for Covid-19. The facility of testing is available in Rajasthan High Court, Jaipur Bench during the period from 17.08.2020 to 19.08.2020 also.

By Order

Registrar General

No. PA/RG/Misc./2020/1326

Date - 16.08.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Registrar(Admn.), Raj. High Court Bench, Jaipur with the direction to get all the Hon'ble Judges at Jaipur Bench, Jaipur tested for Covid-19.
- 5. Advocate General, Rajasthan.
- 6. Addl. Solicitor General, Rajasthan/Asstt. Solicitor General, Rajasthan.
- 7. The Chairman, Bar Council of Rajasthan.
- 8. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 9. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 10. President, Rajasthan High Court Bar Association, Jaipur.
- 11. The Registrar (Vig.)/(Admn.)/ (Rules) / (Class.) / (Exam.) / OSD(F&I)/ (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. at New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint Registrars/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench Jaipur.

Copy also to:

CMHO, Jaipur with a request to do the needful.

Registrar General

Date - 07.08.2020

NOTICE

In supersession of this office Notice No. PA/RG/MISC/2020/1227 dated 28.07.2020, it is hereby notified that hearing of cases at Principal Seat of Rajasthan High Court, Jodhpur shall be conducted both through physical appearance and video conferencing from 10.08.2020 in terms of Notification No. PA/RG/Misc./2020 dated 12.06.2020 and Notification No. PA/RG/Misc./2020 dated 15.07.2020.

By Order

Va Registrar General

No.: PA/RG/MISC/2020/1286

Dated : 07.08.2020

Copy forwarded to the followings for information and necessary compliance:-

- 1. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court, Jodhpur/Bench, Jaipur.
- 2. P.S. to all Hon'ble Judges, Rajasthan High Court.
- 3. Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Additional Solicitor General, Rajasthan/Assistant Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. The Registrar (Admn.)/(Writs)/(Vig.)/(Admn.)/(Rules)/(Class.)/ (Exam.)/OSD(F&I)/(CPC)/(Judicial), Rajasthan High Court, Jodhpur & Jaipur Bench, Jaipur and Registrar HQ. at Delhi.
- 11. Member Secretary, Rajasthan State Legal Services Authority.
- 12. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 13. All the Joint Registrars, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
- 14. All the Deputy Registrars, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
- 15. All the Assistant Registrars/Senior Librarian, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
- 16. All the AOJs/AAOs/CAAOJ, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
- 17. AOJ, Classification, Jodhpur/Jaipur Bench, Jaipur.
- 18. All the Staff Members through the concerning Section/Cell/Branch Incharge for making strict compliance.



Dated 28.07.2020

NOTICE

In view of recent results of Covid-19 tests conducted in Rajasthan High Court, it is notified that hearing of cases at Principal Seat of Rajasthan High Court, Jodhpur, shall be only through video conferencing from 29.07.2020 to 13.08.2020.

By Order

Registrar General

No.: PA/RG/MISC/2020/1227

Dated : 28.07.2020

Copy forwarded to the followings for information and necessary compliance:-

- 1. The Registrar-Cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 2. P.S. to all Hon'ble Judges, Rajasthan High Court.
- 3. Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Additional Solicitor General, Rajasthan/ Assistant Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. The Registrar (Admn.) / (Writs)/ (Vig.)/ (Admn.)/ (Rules)/ (Class.)/ (Exam.)/ OSD(F&I)/ (CPC)/ (Judicial), Rajasthan High Court, Jodhpur & Jaipur Bench, Jaipur and Registrar HQ. at Delhi.
- 11. Member Secretary, Rajasthan State Legal Services Authority.
- 12. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 13. All the Joint Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
- 14. All the Deputy Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
- 15. All the Assistant Registrars/ Senior Librarian, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
- 16. All the AOJs/AAOs/CAAOJ, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
- 17. AOJ, Classification, Jodhpur/ Jaipur Bench, Jaipur.
- 18. All the Staff Members through the concerning Section/ Cell/ Branch Incharge for making strict compliance.

NOTICE

In view of recent results of Covid-19 tests conducted in Rajasthan High Court, it is notified that the judicial work at Principal Seat of Rajasthan High Court, Jodhpur shall remain suspended for 28.07.2020 (Tuesday).

By Order

'G**ener**al

Date 28.07.2020

No. PA/RG/MISC/2020/1225

Copy forwarded to the followings for information and necessary compliance; 1. The Registrar -cum- Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court

2. P.S. to all Hon'ble Judges, Rajasthan High Court.

3. Registrar General, Rajasthan High Court.

4. Advocated General, Rajasthan

5. Additional Solicitor General, Rajasthan/ Assistant Solicitor General, Rajasthan.

6. The Chairman, Bar Council of Rajasthan.

7. President, Rajasthan High Court Advocates Association, Jodhpur.

8. President, Rajasthan High Court Lawyers Association, Jodhpur.

9. President, Rajasthan High Court Bar Association, Jaipur.

10. The Registrar (Admn./Writ/Vigilance/Exam./Rules/Class/OSD(F&I)/CPC/Judicial, Rajasthan High Court, Jodhpur and Jaipur Bench, Jaipur and Registrar H.Q.at New Delhi.

11. Member Secretary, Rajasthan State Legal Services Authority.

12. The Director, Rajasthan State Judicial Academy, Jodhpur.

13. All the Joint Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.

14. All the Deputy Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.

15. All the Assistant Registrar/ Senior Librarian, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.

16. All the AOJs/AAOs/CAAOJ, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.

17. AOJ, Classification, Rajasthan High Court, Jodhpur/ Jaipur.

18. All the Staff Members through the concerning Section/Cell/Branch Incharge for making strict compliance.

trat General

PA/RG/Misc./2020/

Date - 15.07.2020

NOTIFICATION

Samples of Court Staff at Rajasthan High Court Jodhpur and Jaipur Bench for Covid-19 were taken and few court staff at both the places have been found positive. Sampling of remaining court staff and Advocates is in the process and the reports are likely to be received by 19.07.2020. Therefore, the functioning of Courts and Offices in Rajasthan High Court, Jodhpur and Jaipur Bench would remain suspended from 16.07.2020 to 19.07.2020 and the same would resume from 20.07.2020 in terms of Notification No. PA/RG/Misc./2020 /972 dated 12.06.2020 with following modifications:-

- (1) Hearing of the matters shall be permitted both through physical appearance and video conferencing. In a case, hearing may be conducted simultaneously through physical appearance and video conferencing. Learned Advocates or parties-in-person opting for video conferencing would intimate the Court Master concerned at least one day in advance.
- (2) There will be no separate time slot for hearing of cases through video conferencing. Such cases would be taken up as per their turn in the cause list. Learned Advocates/Parties-in-person would remain ready for video conferencing well in advance according to the Display Board.

The functioning of Subordinate Courts/Special Courts/ Tribunals shall continue as per Circular No. PI/2020/20 dated 12.06.2020.

By Order

REGISTR

No. PA/RG/Misc./2020/1140

Date -15.07.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.

- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

REGISTRAR GENERAL

No. PA/RG/Misc./2020

Date 12.07.2020

NOTIFICATION

After a court staff was found Covid-19 positive, the functioning of court and office at Principal Seat of Rajasthan High Court, Jodhpur, was suspended for 09.07.2020 and 10.07.2020 vide this office Notifications No. PA/RG/Misc./2020/1131 and 1134 dated 09.07.2020 as the infected person came in contact with a number of other court staff. Thereafter, samples of some court staff at Principal Seat, Jodhpur were taken, out of which a few were found Covid-19 positive. The process of taking samples of remaining court staff at Principal Seat as also at Jaipur Bench is under process and the results will take some time.

Therefore, in continuation to above Notifications, the functioning of Court and Office at Rajasthan High Court, Jodhpur and Jaipur Bench shall remain suspended from 13.07.2020 to 15.07.2020.

By Order

No. PA/RG/Misc./2020/1137

Date - 12.07.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.

4. Advocate General, Rajasthan.

5. Addl. Solicitor General, Rajasthan/Asstt. Solicitor General, Rajasthan.

6. The Chairman, Bar Council of Rajasthan.

7. President, Rajasthan High Court Advocates' Association, Jodhpur.

8. President, Rajasthan High Court Lawyers' Association, Jodhpur.

9. President, Rajasthan High Court Bar Association, Jaipur.

10. President, The Bar Association, Jaipur.

11. The Registrar (Vig.)/(Admn.)/ (Rules) / (Class.) / (Exam.) / OSD(F&I)/(CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. at New Delhi.

12. Member Secretary, Rajasthan State Legal Services Authority.

13. The Director, Rajasthan State Judicial Academy, Jodhpur.

14. All Joint Registrars/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.

15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench Jaipur.

Registrar General

RAJASTHAN HIGH COURT, JODHPUR

No. 07/P.I./2020

Dated: 15.03.2020

CIRCULAR

In order to have effective control and containment over spread of Novel Corona Virus (COVID-19), following instructions are issued to be observed in the premises of all the subordinate courts of Rajasthan:-

- 1. Public gatherings in the premises of all the subordinate courts be avoided as far as possible. No function or other event of mass gathering shall be permitted in the court premises.
- The subordinate courts should not insist on the presence of the parties unless it is very essential and unavoidable. The requests for personal exemption of accused/complainant/witnesses/parties be accordingly considered and adverse orders may be avoided for their absence.
- 3. As far as possible, remand of all the prisoners be given only through video conferencing and over crowding in the lockup be avoided.
- 4. Mediation proceedings be held only in urgent matters.
- 5. All the learned members of Bar be requested to advise their clients not to visit the court premises unless it is very essential and unavoidable.
- 6. In all the court rooms and offices, chairs, tables, gates, railings and other things be disinfected regularly at least twice a day by mopping through 1% hypochlorite.
- 7. The State Government has appointed Nodal Officers in each District for effective control over spread of Corona Virus. In coordination with these Nodal Officers, para medical personnel be deployed in all the court complexes for primary medical check-up of the entrants of court premises so that appropriate steps for suspected infectants may be timely taken up.
- 8. Court staff suffering from cold/cough or sneezing would be instructed to strictly follow the medical advice.
- 9. All concerned shall also ensure the preventive and remedial measures as instructed or advised by the Central/State Governments and other competent authorities from time to time.

This Circular shall remain in force till further orders.

By Order

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RAJASTHAN HIGH COURT, JODHPUR

No. PA/RG/Misc./2020

Date 17.03.2020

NOTIFICATION

In order to have effective control and containment over spread of Novel Corona Virus (COVID-I9), following instructions are issued, in continuation to this office Notification No. PA/RG/Misc./2020 dated 16.03.2020, to be observed in Rajasthan High Court, Jodhpur and Bench at Jaipur:-

1. Only urgent matters shall be taken up

- i. Functioning of Rajasthan High Court shall be restricted only to urgent cases.
- ii. The urgent matters to be listed on the following day shall be determined by the Registrars mentioned hereinbelow-

At Jodhpur

Registrar Rules - D.B. Writs, DB Criminal matters, SAW, Civil Appellate Matters

Registrar Classification – Criminal (SB Matters)

Registrar Judicial – Writs and Civil (SB matters)

At Jaipur

Registrar Admn. - D.B. Writs, DB Criminal matters, SAW, Civil Appellate Matters

Registrar Classification – Criminal (SB Matters)

Registrar Judicial – Writs and Civil (SB matters)

- iii. Urgent cases will be listed by the Registry on the request of learned advocates by submitting 'request slips' signed by the concerned advocate and advocate for opposite party, if any.
- iv. The time for mentioning before the Registrars will be from 10.30 am to 12.00 noon everyday till 31.03.2020 subject to further directions. On 17.03.2020, the said timings will be upto 4.30 pm.
- v. The filing counters in the High Court shall remain open and limitation period shall continue to run as before.
- vi. As far as possible, written submission will be given and time of oral arguments would be reduced to the extent possible.

2. Steps to limit the gatherings in court rooms and court premises

i. Bar Council of Rajasthan and High Court Bar Associations are requested to make the advocates aware to advise and persuade the litigants not to visit the court premises unless it is very essential.

- ii. Only litigants whose presence is required by the court shall be permitted to attend the court with his lawyer. Litigants who are appearing in person shall be permitted entry.
- iii. Personal presence of accused persons in Appeals/Revisions shall stand exempted till 31.03.2020.
- iv. Entry of Law Students and Interns would remain prohibited in court premises.
- v. To avoid public gatherings and crowding, no function or other event of mass gathering shall be permitted in the court premises.
- vi. Adverse orders would be avoided for non presence of the counsel of parties.
- vii. Mediation proceedings shall be held only in urgent matters.
- viii. The Advocate General is requested to depute only one Additional Advocate General /Govt. Advocate for each court.
- ix. Number of chairs in court rooms for advocates and litigants shall be reduced and be re-arranged with reasonable distance.

3. Not to use bio-metric devices-

- In Rajasthan High Court, Jodhpur, bio-metric access control system i. shall not be used, instead RFID cards shall be used for entry through access points.
- At Jaipur Bench, Gate No. 5 shall remain closed till 31.03.2020. ii.

4. Other preventive measures-

- Hand sanitizers would be provided in all court rooms and offices i. for use of Advocates, litigants and court staff.
- Court staff who deal with files and come in frequent contact with ii. advocates, litigants and visitors shall be provided with masks and gloves for regular use during working hours.
- The advocates are permitted to use masks in courts.
- iv. In all the court rooms and offices, toilets, door handles, chairs, tables, gates, railings and other things shall be disinfected regularly at least twice a day by mopping through 1% hypochlorite. One court staff shall be deputed outside every court for opening of doors.
- v. All canteens and shops selling food articles in the court premises shall remain closed till 31.03.2020. However, drinking water arrangements shall be duly ensured.
- vi. Court staff suffering from cold/cough or sneezing are advised to take leave and follow the medical advise.
- vii. The Rajasthan State Judicial Academy would suspend all its institutional training programmes till 31.03.2020. 73.252
- 5. State Government be moved for-

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- i. Making available thermal guns for checking temperature of the entrants in premises of Rajasthan High Court.
- Deploying adequate number of para medical personnel in Rajasthan High Court for primary medical check up of the entrants of court premises so that appropriate steps for suspected infectants may be timely taken up.

6. Monitoring

- i. Separate committees of Registrar (Admn.), Registrar Classification, representative of Bar Council of Rajasthan and Presidents of High Court Bar Associations at Jodhpur/Jaipur are constituted to supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.
- All concerned shall ensure the preventive and remedial measures as instructed or advised from time to time by the Central/State Governments and other competent authorities.

By Order

REGISTRAR GENERAL

PA/RG/Misc./2020/591

Date 17.03.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- 6. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 7. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 8. President, Rajasthan High Court Bar Association, Jaipur.
- The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 10. Member Secretary, Rajasthan State Legal Services Authority.
- 11. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 12. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 13. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

REGISTRAR GENERAL

RAJASTHAN HIGH COURT, JODHPUR

No. 08/P.I./2020

Date 17.03.2020

CIRCULAR

In continuation to this office Circular No. 07/PI/2020 dated 15.03.2020 issued to have effective control and containment over spread of Novel Corona Virus (COVID-I9), following instructions are issued to be observed in subordinate courts, special courts and tribunals of Rajasthan:-

1. Only urgent matters be taken up

- i. Subordinate courts of Rajasthan shall take up only the following urgent matters till 31.03.2020:-
 - I. Bail Applications, Appeals under Special Acts regarding bails.
 - II. Remand matters (in second session of court sitting)
 - III. Injunction/stay Applications,
 - IV. Supurdagi Applications.
 - V. Statements under Section 164 Cr.P.C. including dying declarations.
 - VI. Any other urgent matter to be decided by the Presiding Officer of concerned court.

All other matters shall be adjourned suitably subject to further directions.

- ii. In matters having no urgency, common dates shall be given and updated on the same day in CIS so that the lawyers and litigants would get the next dates without coming to the court.
- iii. The filing of cases in subordinate courts shall remain open and limitation period shall continue to run as before.
- 2. Steps to limit the gatherings in court rooms and court premises
 - i. Subordinate courts shall not insist on the presence of the parties unless it is very essential and unavoidable.
 - ii. Only litigants whose presence is required by the court shall be permitted to attend the court with his lawyer. Litigants who are appearing in person shall be permitted entry.
 - iii. The requests for personal exemption of accused/complainant/witnesses/parties shall be accordingly considered and adverse orders be avoided for their absence.

- iv. The processes for service of the witnesses issued for the dates upto 31.03.2020 be returned unserved to the concerned court. Concerned police officials shall be requested accordingly.
- v. As far as possible, remand of all the prisoners shall be given only through video conferencing and over crowding in the lockups shall be avoided.
- vi. Concerned Bar Associations shall be requested to make the advocates aware to advise and persuade the litigants not to visit the court premises unless it is very essential and unavoidable.
- vii. Entry of Law Students and Interns shall remain prohibited in court premises.
- viii. To avoid public gatherings and crowding, no function or other event of mass gathering shall be permitted in the court premises.
- ix. Mediation proceedings shall be held only in urgent matters.

3. Other Preventive measures

- i. Hand sanitizers shall be provided in all court rooms and offices for use of Advocates, litigants and court staff.
- ii. Court staff who deal with files and come in frequent contact with advocates, litigants and visitors shall be provided with masks and gloves for regular use during working hours.
- iii. The advocates are permitted to use masks in courts.
- iv. The advocates are exempted to wear coats till 31.03.2020.
- In all the court rooms and offices, toilets, door handles, chairs, tables, gates, railings and other things shall be disinfected regularly at least twice a day by mopping through 1% hypochlorite.
- vi. Court staff suffering from cold/cough or sneezing are advised to take leave and follow the medical advise.
- vii. All canteens and shops selling food articles in the court premises shall remain closed till 31.03.2020. However, drinking water arrangements shall be duly ensured.
- viii. Director General of Police be requested to depute adequate number of police personnel at the entry gates of all court complexes to regulate the entry of visitors in consultation with District Judge/Presiding officer concerned till 31.03.2020.
- ix. The State Government has appointed Nodal Officers in each District for effective control over spread of Corona Virus. In coordination with these Nodal Officers, para medical personnel be deployed in all the court complexes for primary medical check up of the entrants of court premises so that appropriate steps for

6

suspected infectants may be timely taken up. List of Nodal Officers of each district declared by the State Government shall be published on the High Court website.

4. State Government may be moved for-

Making available thermal guns for checking temperature of the i. entrant in Court Complexes.

5. Monitoring

- A committee of one Judicial Officer, Bar President and one senior i. court staff be constituted for every court complex to supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.
- All concerned shall ensure the preventive and remedial measures as ii. instructed or advised from time to time by the Central/State Governments and other competent authorities.

By Order

REGISTRAR GENERAL

No. Gen/XV/42/2020/2523

Date - 17.03.2020

Copy forwarded to the following for information and necessary action:-

- 1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- Presiding Officers of all the Special Courts and Tribunals.
- 3. All the Bar Associations through the concerned District & Sessions Judges.
- 4. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

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REGISTRAR GENERAL

RAJASTHAN HIGH COURT

No. PA/RG/Misc./2020

Date 24.03.2020

NOTIFICATION

For effective control and containment over spread of corona virus, instructions have been issued vide previous notifications. In order to remove any sort of confusion and to further clarify the issues, all the previous directions shall stand superseded and following directions shall remain in force for Rajasthan High Court till 31.03.2020 and/or till further orders:-

1. Only matters of extreme urgency shall be taken up

- i. Functioning of Rajasthan High Court shall be restricted only to cases involving extreme urgency.
- ii. One Division Bench and two Single Benches each at Jodhpur and Jaipur Bench shall be constituted for hearing of the extremely urgent matters as notified from time to time. These benches would function between 11.00 am to 12.30 pm. Only those Hon'ble Judges are required to come to court who have been assigned roster for urgent work.
- iii. The matters of extreme urgency which are to be listed shall be determined by the Registrars mentioned hereinbelow-

	-
Registrar Rules-	D.B. Writs, DB Criminal matters, SAW,
	Civil Appellate Matters
Registrar Classification –	Criminal (SB Matters)
Registrar Judicial –	Writs and Civil (SB matters)
At	Jaipur
Registrar Admn	D.B. Writs, DB Criminal matters, SAW,
	Civil Appellate Matters
Registrar Classification –	Criminal (SB Matters)
Registrar Judicial –	Writs and Civil (SB matters)

At Jodhpur

iv. Urgent cases will be listed by the Registry on the request of learned advocates by submitting 'request slips' in prescribed format after intimating the opposite counsel, if any between 10.30 am to 12.00 noon every day preferably by any of the following mode:-

<u>For Jodhpur</u>

urgentlisting.jodh@hcraj.nic.in
8279081463, 8279081473
hcraj.nic.in - (Option 'Urgent Listing' is
available in top bar on home page).

For Jaipur

Email address –	urgentlisting.jaipur@hcraj.nic.in
Whatsapp numbers –	8279081618, 8279081619
High Court web site -	hcraj.nic.in – (Option 'Urgent Listing' is
	available in top bar on home page).

- v. Request slips for urgent mentioning shall be considered only if Mobile number and email address of the applicant are mentioned. The mobile number and email address will be required for the facility of arguments through video conferencing.
- vi. For filing of petition/applications/pleadings/papers etc. only one advocate or his clerk or litigant in person shall be permitted at filing counters.
- vii. As per directions of Hon'ble Supreme Court vide order dated 23.03.2020 in Suo Motu Writ Petition (Civil) No. 3/2020 In Re: Cognizance for Extension of Limitation, prescribed limitation for filing of petitions/applications/suits/appeals and other proceedings shall stand extended w.e.f. 15th March 2020 till further order/s by Hon'ble Supreme Court.
- viii. Fresh filing of extremely urgent matters may also be made through email on above email addresses with the condition that on resuming the regular work, hard-copy file shall be presented. Scanned copy of complete file in the same format and with index as filed in hard copy should be sent through email. The case filed through email shall be treated to have been filed only if actually taken up by the court for consideration.
- ix. If required, the advocate or party in person may make an application seeking exemption from filing duly attested affidavit in the prevailing circumstances with an undertaking that deficit court fees will be paid subsequently.
- x. The Lawyers shall also be at liberty to submit the notes of arguments through email on above email addresses.
- xi. In addition to the facility of giving written submissions through email, arguments may be advanced through video conference on Whatsapp application. As far as possible, written submission will be given and time of oral arguments would be reduced to the extent possible.
- xii. During the period when Hon'ble Bench(s) would hold sitting, the

advocates or party in person whose cases are listed will remain ready with their Mobile Phone having whats app provided by them in urgent mentioning application. They are advised to keep their mobile phone free during this period for receiving any call or message from High Court officials. When their matter will be taken up, they will be given whats app video call by the court official, therefore they are advised not to make video call at their own.

- xiii. It is made clear that on consideration of written mentioning and written submissions, if any, the relief as prayed for in urgent matters will be considered and/or the matter shall be suitably adjourned without passing any adverse orders.
- 2. The cases in which dates of 20.03.2020 to 31.03.2020 are given, shall stand adjourned to following dates:-

Date already fixed	Next date of hearing	
17.03.2020	15.04.2020	
18.03.2020	16.04.2020	
19.03.2020	17.04.2020	
20.03.2020	18.04.2020	
23.03.2020	20.04.2020	
24.03.2020	21.04.2020	
26.03.2020	22.04.2020	
27.03.2020	23.04.2020	
28.03.2020	24.04.2020	
30.03.2020	27.04.2020	
31.03.2020	28.04.2020	

- 3. In all matters where interim orders are lapsing, they shall be deemed to have been extended till the matter is taken up by the regular court.
- 4. Only bare essential staff of courts, judicial sections and computer cell required to manage the urgent work would be called on a rotational basis. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Only such staff members are required to come to office who have been specifically directed to do so till 31.03.2020. Remaining staff would not be required to attend the office but will remain available at home during office timings.
- 5. The State Government vide order dated 23.03.2020 has imposed ban on the

private vehicles till 31.03.2020, however judicial officers and court staff have been allowed to use their private vehicles for attending the office, therefore they are directed to carry official identity card with them.

 The Court staff is directed to ensure that all the orders passed by Hon'ble Court are uploaded on CIS immediately after the signature of Hon'ble Judge(s) is obtained.

7. Steps to limit the gatherings in court rooms and court premises

- i. Entry in the court premises is restricted only to the advocates or party in person whose cases are listed or have any other urgent work like obtaining certified copy etc.
- ii. The Presidents and General Secretaries of Rajasthan High Court Bar Associations, Jodhpur and Jaipur may also authorize entry of any advocate in the High Court premises indicating the urgent nature of work.
- iii. Only litigants whose presence is required by the court shall be permitted to attend the court with his lawyer.
- iv. Personal presence of accused persons in Appeals/Revisions shall stand exempted till 31.03.2020.
- v. Entry of Law Students and Interns would remain prohibited in court premises.
- vi. To avoid public gatherings and crowding, no function or other event of mass gathering shall be permitted in the court premises.
- vii. Adverse orders would be avoided for non presence of the counsel of parties.
- viii. Mediation proceedings shall be held only in urgent matters.
- ix. The Advocate General is requested to depute only one Additional Advocate General /Govt. Advocate for each court.
- x. Number of chairs in court rooms for advocates and litigants shall be reduced and be re-arranged with reasonable distance.

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8. Not to use bio-metric devices-

- i. In Rajasthan High Court, Jodhpur, bio-metric access control system shall not be used, instead RFID cards shall be used for entry through access points.
- ii. At Jaipur Bench, Gate No. 5 shall remain closed till 31.03.2020.

9. Other preventive measures-

- i. Hand sanitizers would be provided in all court rooms and offices for use of Advocates, litigants and court staff.
- ii. Court staff who deal with files and come in frequent contact with advocates, litigants and visitors shall be provided with masks and gloves for regular use during working hours.
- iii. The advocates are permitted to use masks in courts.
- iv. In all the court rooms and offices, toilets, door handles, chairs, tables, gates, railings and other things shall be disinfected regularly at least twice a day by mopping through 1% hypochlorite. One court staff shall be deputed outside every court for opening of doors.
- All canteens and shops selling food articles in the court premises shall remain closed till 31.03.2020. However, drinking water arrangements shall be duly ensured.
- vi. Court staff suffering from cold/cough or sneezing are advised to take leave and follow the medical advise.
- vii. The Rajasthan State Judicial Academy would suspend all its institutional training programmes till 31.03.2020.
- viii. The Advocates having chambers in Rajasthan High Court, Jodhpur and Jaipur Bench are advised against attending their chambers as they would require to be closed due to lack of cleaning and conservancy services.

10. Monitoring

Separate committees of Registrar (Admn.), Registrar Classification, representative of Bar Council of Rajasthan and Presidents of High Court Bar Associations at Jodhpur/Jaipur are constituted to supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.

11. All concerned shall ensure the preventive and remedial measures as instructed or advised from time to time by the Central/State Governments and other competent authorities.

By Order

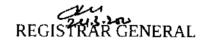
REGISTRAR GENERAL

No. PA/RG/Misc./2020/626

Date 24.03.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 11. Member Secretary, Rajasthan State Legal Services Authority.
- 12. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 13. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 14. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.



RAJASTHAN HIGH COURT

No. 12/PI/2020

Date- 24.03.2020

CIRCULAR

For effective control and containment over spread of corona virus, instructions have been issued vide previous circulars. In order to remove any sort of confusion and to further clarify the issues, all the previous directions shall stand superseded and following directions shall remain in force for Subordinate Courts/Special Courts/Tribunals till 31.03.2020 and/or till further orders:-

i. Only extremely urgent matters be taken up

Subordinate courts of Rajasthan shall take up only the following extremely urgent matters till 31.03.2020:-

- i. Bail Applications, Appeals under Special Acts regarding bails.
- ii. Remand matters
- iii. Injunction/stay Applications,
- iv. Supurdagi Applications.
- v. Statements under Section 164 Cr.P.C. including dying declarations.
- vi. Any other extremely urgent matter to be decided by the concerned Presiding Officer deputed by the District Judge for hearing urgent matters.
- vii.All other matters shall be adjourned suitably subject to further directions.
- ii. The extremely urgent matters shall be taken up through video conference by Vidyo/whatsapp/skype or voice call or any other convenient mode. For this purpose, smart phones with official SIM available in district courts for electronic service of processes (NSTEP) may be used.
- iii. In matters having no urgency, common dates shall be given and notice thereof be published on official web site of each judgeship so that the lawyers and litigants would get the next dates without coming to the court. Efforts be also made to update the dates in CIS as far as possible.
- iv. As per directions of Hon'ble Supreme Court vide order dated 23.03.2020 in Suo Motu Writ Petition (Civil) No. 3/2020 In Re: Cognizance for Extension of Limitation, prescribed limitation for filing of petitions/applications/suits/appeals and other proceedings

shall stand extended w.e.f. 15th March 2020 till further orders by Hon'ble Supreme Court.

- v. Filing of only fresh urgent cases/applications may be made on official email address notified by the concerned District Judge with the condition to present the hard-copy file before jurisdictional court soon after the regular work resumes. The filing through email shall be entertained only when mobile number which is having whatsapp or the skype account address and email address are mentioned. The court deputed for urgent work will forward all the papers to the jurisdictional court after the regular work resumes. A matter filed through email shall be treated to be filed only when it is actually taken up by the court.
- vi. The District Judges are authorized to depute bare essential judicial officers on rotational basis at each court complex for hearing of urgent matters. Only those bare minimum Judicial Officers are required to come to court who have been deputed by the concerned District Judge for urgent work. Remaining judicial officers would not be required to attend the office but shall remain available at home during office timings.
- vii. The District Judges are empowered to depute the officers of District Judge cadre for urgent work of Family Courts/Special Courts/Tribunals in addition to other urgent work assigned to them.
- viii. Only bare essential court staff required to manage the above urgent work shall be called on rotational basis. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Remaining staff would not be required to attend the office but shall remain available at home during office timings.
- ix. The Presiding Officers deputed for urgent work shall hold court only between 02.00 pm to 04.00 pm.
- x. The State Government vide order dated 23.03.2020 has imposed ban on the private vehicles till 31.03.2020, however judicial officers and court staff have been allowed to use their private vehicles for attending the office, therefore they are directed to carry official identity card with them.
- 2. Steps to limit the gatherings in court rooms and court premises
 - i. Subordinate courts shall not insist on the presence of the parties unless it is very essential and unavoidable.

- ii. The requests for personal exemption of accused/complainant/witnesses/parties shall be accordingly considered and adverse orders be avoided for their absence.
- iii. Only litigants whose presence is required by the court shall be permitted to attend the court with his lawyer. Litigants who are appearing in person shall be permitted entry.
- iv. The processes for service of the witnesses issued for the dates upto 31.03.2020 be returned unserved to the concerned court. Concerned police officials shall be requested accordingly.
- As far as possible, remand of all the prisoners shall be given only through video conferencing and over crowding in the lockups shall be avoided.
- vi. Concerned Bar Associations shall be requested to make the advocates aware to advise and persuade the litigants not to visit the court premises unless it is very essential and unavoidable.
- vii. Entry of Law Students and Interns shall remain prohibited in court premises.
- viii. To avoid public gatherings and crowding, no function or other event of mass gathering shall be permitted in the court premises.
- ix. Mediation proceedings shall be held only in urgent matters.

3. Other Preventive measures

- i. Hand sanitizers shall be provided in all court rooms and offices for use of Advocates, litigants and court staff.
- ii. Court staff who deal with files and come in frequent contact with advocates, litigants and visitors shall be provided with masks and gloves for regular use during working hours.
- iii. The advocates are permitted to use masks in courts.
- iv. The advocates are exempted to wear coats till 31.03.2020.
- v. In all the court rooms and offices, toilets, door handles, chairs, tables, gates, railings and other things shall be disinfected regularly at least twice a day by mopping through 1% hypochlorite.
- vi. Court staff suffering from cold/cough or sneezing are advised to take leave and follow the medical advise.
- vii. All canteens and shops selling food articles in the court premises shall remain closed till 31.03.2020. However, drinking water arrangements shall be duly ensured.
- viii. Director General of Police be requested to depute adequate number of police personnel at the entry gates of all court complexes to regulate

the entry of visitors in consultation with District Judge/Presiding officer concerned till 31.03.2020.

- ix. The State Government has appointed District Collectors as Nodal Officers in each District for effective control over spread of Corona Virus. In co-ordination with these Nodal Officers, para medical personnel be deployed in all the court complexes for primary medical check up of the entrants of court premises so that appropriate steps for suspected infectants may be timely taken up.
- x. The Advocates having chambers in Subordinate courts are advised against attending their chambers as they would require to be closed due to lack of cleaning and conservancy services.

4. Monitoring

A committee of one Judicial Officer, Bar President and one senior court staff be constituted for every court complex to supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.

5. All concerned shall ensure the preventive and remedial measures as instructed or advised from time to time by the Central/State Governments and other competent authorities.

By Order

Ř GENERAL REGISTR

Date - 24.03.2020

No. Gen/XV/42/2020/2598

Copy forwarded to the following for information and necessary action:-

- 1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 2. Presiding Officers of all the Special Courts and Tribunals.
- 3. All the Bar Associations through the concerned District & Sessions Judges.
- 4. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.



RAJASTHAN HIGH COURT

No. PA/RG/Misc./2020

Date- 14.04.2020

NOTIFICATION

For effective control and containment over spread of corona virus, in supersession of all previous directions, following directions are issued for Rajasthan High Court which shall remain in force till 03.05.2020 and/or till further orders:-

1. Only matters of extreme urgency shall be taken up

- i. Functioning of Rajasthan High Court shall be restricted only to cases involving extreme urgency.
- ii. Such number of Division and Single Benches at Jodhpur and Jaipur Bench shall be constituted as per direction of Hon'ble the Chief Justice for hearing of the extremely urgent matters. These benches would function between 11.00 am to 01.00 pm. Only those Hon'ble Judges are required to come to court who have been assigned roster for urgent work.
- iii. The matters of extreme urgency which are to be listed shall be determined by the Registrars mentioned hereinbelow-

	o o un p m
Registrar Rules-	D.B. Writs, DB Criminal matters, SAW,
	Civil Appellate Matters
Registrar Classification –	Criminal (SB Matters)
Registrar Judicial –	Writs and Civil (SB matters)
A	t Jaipur
Registrar Admn	D.B. Writs, DB Criminal matters, SAW,
	Civil Appellate Matters
Registrar Classification –	Criminal (SB Matters)
Registrar Judicial –	Writs and Civil (SB matters)

At Jodhpur

iv. Urgent cases will be listed by the Registry on the request of learned advocates by submitting 'request slips' in prescribed format after intimating the opposite counsel, if any between 10.30 am to 12.00 noon every day preferably by any of the following mode:-

For Jodhpur

Email address -	urgentlisting.jodh@hcraj.nic.in
Whatsapp numbers –	8279081463, 8279081473
High Court web site -	hcraj.nic.in – (Option 'Urgent Listing' is
	available in top bar on home page).

For Jaipur

Email address —	urgentlisting.jaipur@hcraj.nic.in			
Whatsapp numbers –	8279081618, 8279081619			
High Court web site -	hcraj.nic.in - (Option 'Urgent Listing' is			
	available in top bar on home page).			

All pending Bail Applications shall be listed before concerned Hon'ble Benches without mentioning.

- v. Request slips for urgent mentioning shall be considered only if Mobile number and email address of the applicant are mentioned. The mobile number and email address will be required for the facility of arguments through video conferencing.
- vi. For filing of petition/applications/pleadings/papers etc. only one advocate or his clerk or litigant in person shall be permitted at filing counters.
- vii. As per directions of Hon'ble Supreme Court vide order dated 23.03.2020 in Suo Motu Writ Petition (Civil) No. 3/2020 In Re: Cognizance for Extension of Limitation, prescribed limitation for filing of petitions/applications/suits/appeals and other proceedings shall stand extended w.e.f. 15th March 2020 till further order/s by Hon'ble Supreme Court.
- viii. Fresh filing of extremely urgent matters may be made through e-filing on e-filing portal in terms of Notification No. PA/RG/Misc./2020 dated 08.04.2020. Urgent filing may also be made through email on above email addresses with the condition that on resuming the regular work, hard-copy shall be submitted. Scanned copy of complete file in the same format with index used in normal hard copy filing should be sent through email. The case filed through email shall be treated to have been filed only if actually taken up by the court for consideration.
- ix. If required, the advocate or party in person may make an application seeking exemption from filing duly attested affidavit in the prevailing circumstances with an undertaking that deficit court fees will be paid subsequently.
- x. Copies of all the Petitions in criminal matters listed on the following day be served by the Registry in advance to the office of the Government Advocate through email or whatsapp.
- xi. The Lawyers shall be at liberty to submit the notes of arguments through email on above email addresses. In addition, the arguments may be

advanced through video conference on 'Jitsi Meet' Application as per the Standard Operating Procedure enclosed with this Notification. If for any reason, the video conferencing cannot be held through 'Jitsi Meet', the conferencing shall be held through Whatsapp Video Call. Therefore, the Advocates/Party-in-Person are requested to mention their whatsapp Mobile number in the Urgent Mentioning Memo/Petition/Application. As far as possible, written submission will be submitted and time of oral arguments would be reduced to the extent possible.

- xii.During the period when Hon'ble Bench(s) would hold sitting, the Advocates/Party-in-Person whose cases are listed will remain ready with their above mentioned whats app Mobile Phone. They are advised to keep their mobile phone free during this period for receiving any call or message from High Court officials. When their matter will be taken up, they will be given whats app video call by the court official, therefore they are advised not to make video call at their own.
- xiii. It is made clear that on consideration of written mentioning and written submissions, if any, the relief as prayed for in urgent matters will be considered and/or the matter shall be suitably adjourned without passing any adverse orders. This clause shall not be applicable if effective hearing has been made.
- The cases in which dates of 15.04.2020 to 30.04.2020 are given, shall stand adjourned to following dates:-

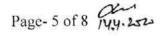
Date already fixed	Next date of hearing	
15.04.2020	06.05.2020	
16.04.2020	07.05.2020	
17.04.2020	08.05.2020	
18.04.2020	11.05.2020	
20.04.2020	12.05.2020	
21.04.2020	13.05.2020	
22.04.2020	14.05.2020	
23.04.2020	15.05.2020	
24.04.2020	18.05.2020	
27.04.2020	19.05.2020	
28.04.2020	20.05.2020	
29.04.2020	21.05.2020	
30.04.2020	22.05.2020	
01.05.2020	26.05.2020	

- 3. In all matters where interim orders are lapsing, they shall be deemed to have been extended till the matter is taken up by the regular court.
- 4. Scanned copy of 'certified copy' of the orders passed by Hon'ble Court in urgent matters including bail applications shall be sent for compliance to concerned District Judge/Chief Judicial Magistrate/Jail authorities through their official email and also telephonically informed by the Registry.
- 5. Only bare essential staff of courts, judicial sections, administrative sections and computer cell required to manage the urgent work would be called on a rotational basis. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Only such staff members are required to come to office who have been specifically directed to do so till 03.05.2020. Remaining staff would not be required to attend the office but will remain available at home during office timings.
- 6. The State Government has imposed ban on the private vehicles, however, judicial officers and court staff have been allowed to use their private vehicles for attending the office, therefore they are directed to carry official identity card with them.
- The Court staff is directed to ensure that all the orders passed by Hon'ble Court are uploaded on CIS immediately after the signature of Hon'ble Judge(s) is obtained.
- 8. Steps to limit the gatherings in court rooms and court premises:
- Entry in the court premises is restricted only to the Advocates/Party-in-Person whose cases are listed or have any other urgent work like obtaining certified copy etc.
- ii. The Presidents and General Secretaries of Rajasthan High Court Bar Associations, Jodhpur and Jaipur may also authorize entry of any advocate in the High Court premises indicating the urgent nature of work.
- iii. Only litigants whose presence is required by the court shall be permitted to attend the court with his lawyer.
- iv. Personal presence of accused persons in Appeals/Revisions shall stand exempted till 31.05.2020.

- v. Entry of Law Students and Interns would remain prohibited in court premises.
- vi. To avoid public gatherings and crowding, no function or other event of mass gathering shall be permitted in the court premises.
- vii. Adverse orders would be avoided for non presence of the counsel of parties.
- viii. Mediation proceedings shall be held only in urgent matters.
- ix. The Advocate General is requested to depute only one Additional Advocate General /Govt. Advocate for each court.
- x. Number of chairs in court rooms for advocates and litigants shall be reduced and be re-arranged with reasonable distance.
- 9. Not to use bio-metric devices-
- In Rajasthan High Court, Jodhpur, bio-metric access control system shall not be used, instead RFID cards shall be used for entry through access points.
- ii. At Jaipur Bench, Gate No. 5 shall remain closed till 03.05.2020.

10. Other preventive measures-

- Hand sanitizers would be provided in all court rooms and offices for use of Advocates, litigants and court staff.
- ii. Court staff who deal with files and come in frequent contact with advocates, litigants and visitors shall be provided with masks and gloves for regular use during working hours.
- iii. The advocates are permitted to use masks in courts.
- iv. In all the court rooms and offices, toilets, door handles, chairs, tables, gates, railings and other things shall be disinfected regularly at least twice a day by mopping through 1% Hypochlorite and Benzoic acid. One court staff shall be deputed outside every court for opening of doors.
- v. All canteens and shops selling food articles in the court premises shall



remain closed till 03.05.2020. However, drinking water arrangements shall be duly ensured. One photocopy shop each in the premises of Rajasthan High Court Jodhpur and Jaipur Bench shall be kept open on every working day on rotational basis to be decided by the High Court Bar Association at Jaipur Bench and Registrar Classification cum Nodal Officer at Jodhpur. All preventive measures shall be strictly observed while maintaining social distancing on these shops.

- vi. Court staff suffering from cold/cough or sneezing are advised to take leave and follow the medical advise.
- vii. The Rajasthan State Judicial Academy would suspend all its institutional training programmes till 03.05.2020. The Judicial Academy may also explore the possibilities of online training courses.
- viii. The Advocates having chambers in Rajasthan High Court, Jodhpur and Jaipur Bench are advised against attending their chambers as they would require to be closed due to lack of cleaning and conservancy services.

11. Monitoring

Separate committees of Registrar (Admn.), Registrar Classification, representative of Bar Council of Rajasthan and Presidents of High Court Bar Associations at Jodhpur/Jaipur are constituted to supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.

12. All concerned shall ensure the preventive and remedial measures as instructed or advised from time to time by the Central/State Governments and other competent authorities.

By Order

حمد بر REGISTRAR GENERAL

No. PA/RG/Misc./2020/689

Date : 14.04.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan/Asstt. Solicitor General, Rajasthan
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, The Bar Association, Jaipur.
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint Registrars/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

REGISTRAR GENERAL

Standard Operating Procedure for participating in the court proceedings through Video Conferencing

- 'Jitsi Meet' Application shall be used for Video Conferencing. It works both on Mobile (Android/iPhone) and Laptops/Desktops.
- Learned Advocates/Parties-in-person are requested to install 'Jitsi Meet' Application in their Mobile Phones from Android Play Store or Apple Store. If someone wants to use the application from Laptop/Desktop, URL -<u>https://meet.jit.si/</u> may be opened in the web browser. The users are not required to make any account in this application.
- 3. Before the scheduled time of sitting of Hon'ble Court, a Link will be sent to concerned Advocates or Parties-in-person through SMS on their mobile number or through email registered in the CIS of High Court. Advocates or Parties-inperson are requested not to share this link with any one as the link is generated to join for their particular case.
- 4. The Advocates or Parties-in-person shall be ready with their Mobile Phones or Laptop/Desktop during the Hon'ble Court sitting timings. They will regularly watch the Display Board which is available on Mobile Apps and Web Site of High Court.

The Advocates/Party-in-Person whose cases are listed at item no. 1 to 5 of Cause List, shall copy the above link in the 'Jitsi Meet' Mobile Application or in web browser application at start time of Hon'ble Court (11.00 am) and they will join the Video Conferencing. The Advocates so joined will wait for their turn and when the case will be taken up by the Hon'ble Court, they will be joined with the Hon'ble Court, if required or directed by Hon'ble Court.

Remaining Advocates/Parties-in-person will copy the above Link in the 'Jitsi Meet' Mobile Application or in web browser application when at least 5th case above their case in cause list is taken up by Hon'ble Court and will join the Video Conferencing. Advocates/Parties-in-person so joined will wait for their turn and when the case will be taken up by the Hon'ble Court, they will be joined with the Hon'ble Court, if required or directed by Hon'ble Court.

- During video conferencing, the Advocates/parties-in-person are requested to keep the screen rotation of their mobile on and to hold the mobile phone in landscape position.
- 6. If for any reason, the video conferencing cannot be held through 'Jitsi Meet', the conferencing shall be held through Whatsapp Video Call. Therefore, the Advocates/Parties-in-Person are requested to mention their Mobile number having whatsapp in the Urgent Mentioning Memo or in Petition/Application.

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RAJASTHAN HIGH COURT

No. 14/PI/2020

Date- 14.04.2020

CIRCULAR

For effective control and containment over spread of corona virus, in supersession of all previous directions, following directions are issued for Subordinate Courts/Special Courts/Tribunals which shall remain in force till 03.05.2020 and/or till further orders:-

1. Only extremely urgent matters be taken up

- i. Subordinate courts of Rajasthan shall take up only the following extremely urgent matters till 03.05.2020:-
 - (a) Bail Applications, Appeals under Special Acts regarding bails.
 - (b) Remand matters
 - (c) Injunction/stay Applications,
 - (d) Supurdagi Applications.
 - (e) Statements under Section 164 Cr.P.C. including dying declarations.
 - (f) Any other extremely urgent matter to be decided by the concerned Presiding Officer deputed by the District Judge for hearing urgent matters.
 - (g) All other matters shall be adjourned suitably subject to further directions.
- ii. The extremely urgent matters shall be taken up through video conference by Vidyo/whatsapp/skype or voice call or any other convenient mode. For this purpose, All-in-one Computer available in each Court and the smart phones with official SIM available in district courts for electronic service of processes (NSTEP) may be used.
- iii. In matters having no urgency, common dates shall be given and notice thereof be published on official web site of each judgeship so that the lawyers and litigants would get the next dates without coming to the court. Efforts be also made to update the dates in CIS as far as possible.
- iv. As per directions of Hon'ble Supreme Court vide order dated 23.03.2020 in Suo Motu Writ Petition (Civil) No. 3/2020 In Re: Cognizance for Extension of Limitation, prescribed limitation for filing of petitions/applications/suits/appeals and other proceedings shall stand extended w.e.f. 15th March 2020 till further orders by Hon'ble Supreme Court.
- Filing of only fresh urgent cases/applications may be made on official email address notified by the concerned District Judge with the condition to present the hard-copy file before

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jurisdictional court soon after the regular work resumes. The filing through email shall be entertained only when mobile number which is having whatsapp or the skype account address and email address are mentioned. The court deputed for urgent work will forward all the papers to the jurisdictional court after the regular work resumes. A matter filed through email shall be treated to be filed only when it is actually taken up by the court.

- vi. The District Judges are authorized to depute bare essential judicial officers on rotational basis at each court complex for hearing of urgent matters. Only those bare minimum Judicial Officers are required to come to court who have been deputed by the concerned District Judge for urgent work. Remaining judicial officers would not be required to attend the office but shall remain available at home during office timings.
- vii. The District Judges are empowered to depute the officers of District Judge cadre for urgent work of Family Courts/Special Courts/Tribunals in addition to other urgent work assigned to them.
- viii. Only bare essential court staff required to manage the above urgent work shall be called on rotational basis. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Remaining staff would not be required to attend the office but shall remain available at home during office timings.
- ix. The Presiding Officers deputed for urgent work shall hold court only between 02.00 pm to 04.00 pm.
- x. The State Government has imposed ban on the private vehicles, however judicial officers and court staff have been allowed to use their private vehicles for attending the office, therefore they are directed to carry official identity card with them.

2. Steps to limit the gatherings in court rooms and court premises

- i. Subordinate courts shall not insist on the presence of the parties unless it is very essential and unavoidable.
- ii. The requests for personal exemption of accused / complainant / witnesses / parties shall be accordingly considered and adverse orders be avoided for their absence.
- iii. Only litigants whose presence is required by the court shall be permitted to attend the court with his lawyer. Litigants who are appearing in person shall be permitted entry.
- iv. The processes for service of the witnesses issued for the dates upto 03.05.2020 shall be returned unserved to the concerned court. Concerned police officials shall be requested accordingly.
- v. The directions issued for extension of remand vide this office letter no. Gen/XV/43/2020/2600 dated 29.03.2020 shall remain in

force till 03.05.2020.

- vi. Concerned Bar Associations shall be requested to make the advocates aware to advise and persuade the litigants not to visit the court premises unless it is very essential and unavoidable.
- vii. Entry of Law Students and Interns shall remain prohibited in court premises.
- viii. To avoid public gatherings and crowding, no function or other event of mass gathering shall be permitted in the court premises.
- ix. Mediation proceedings shall be held only in urgent matters.

3. Other Preventive measures

- i. Hand sanitizers shall be provided in all court rooms and offices for use of Advocates, litigants and court staff.
- ii. Court staff who deal with files and come in frequent contact with advocates, litigants and visitors shall be provided with masks and gloves for regular use during working hours.
- iii. The advocates are permitted to use masks in courts.
- iv. The advocates are exempted to wear coats till 03.05.2020.
- v. In all the court rooms and offices, toilets, door handles, chairs, tables, gates, railings and other things shall be disinfected regularly at least twice a day by mopping through 1% hypochlorite and Benzoic Acid.
- vi. Court staff suffering from cold/cough or sneezing are advised to take leave and follow the medical advise.
- vii. All canteens and shops selling food articles in the court premises shall remain closed till 03.05.2020. However, drinking water arrangements shall be duly ensured. One photocopy shop in each court complex shall be kept open on every working day on rotational basis to be decided by concerned District Judge at District Hq. and Senior most judicial officer on outlying Hqs. All preventive measures shall be strictly observed while maintaining social distancing on these shops.
- viii. Director General of Police shall be requested to depute adequate number of police personnel at the entry gates of all court complexes to regulate the entry of visitors in consultation with District Judge/Presiding officer concerned till 03.05.2020.
- ix. The State Government has appointed District Collectors as Nodal Officers in each District for effective control over spread of Corona Virus. In co-ordination with these Nodal Officers, para medical personnel be deployed in all the court complexes for primary medical check up of the entrants of court premises so that appropriate steps for suspected infectants may be timely taken up.
- x. The Advocates having chambers in Subordinate courts are

advised against attending their chambers as they would require to be closed due to lack of cleaning and conservancy services.

4. Monitoring

A committee of one Judicial Officer, Bar President and one senior court staff be constituted for every court complex to supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.

5. All concerned shall ensure the preventive and remedial measures as instructed or advised from time to time by the Central/State Governments and other competent authorities.

By Order

REGISTRAR GENERAL

No. Gen/XV/42/2020/2651

Date - 14.04.2020

Copy forwarded to the following for information and necessary action:-

- 1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 2. Presiding Officers of all the Special Courts and Tribunals.
- 3. All the Bar Associations through the concerned District & Sessions Judges.
- 4. Registrar Classification. Raiasthan High Court. Jodhpur to upload the same on the official website of this office.

REGISTRAR GENERAL

RAJASTHAN HIGH COURT

PA/RG/Misc./2020/

Date - 12.06.2020

NOTIFICATION

While continuing with all preventive measures for effective control and containment of spread of COVID-19, in supersession of all previous directions, Rajasthan High Court would regularly function from 29.06.2020 after the end of summer vacations with following modalities:-

- All the Benches of High Court shall function regularly from 10.30 AM to 4.30 PM with lunch break from 1.00 PM to 2.00 PM.
- Listing of matters shall be limited to 100 cases in each court and in case fresh/urgent/court date matters are less than 100, matters of other categories may also be listed in each court. Bunch matters shall be counted as one.
- The working hours of the courts and number of cases to be listed can be revised based on working of the system from time to time.
- 4. For hearing purpose, for maintaining sufficient distance between court rooms, subject to location of the court rooms, either even or odd number court rooms shall be used. In the Courtroom, keeping in view the size of the room, chairs be kept at proper distance by reducing the present number of chairs.

The vacant court rooms would be utilized for sitting of the lawyers by providing limited chairs, with requisite distance. Benches in the court corridors would be arranged in such a way to maintain social distancing. It must also be ensured that gathering even in small groups in the entire premises is avoided.

5. Hearing of matters shall be permitted both through physical appearance and video conferencing. The hearing of only fresh and uncontested matters or where all the counsel appearing in a case appear through video conferencing, shall be done through video conferencing. For the purpose of hearing of cases, firstly the matters where counsel are appearing physically shall be taken up. Matters through Video Conferencing shall be taken up between 3.30 PM to 4.30 PM. In case matters where counsel are appearing physically, end prior to 3.30 PM, matters through Video Conferencing can be taken up earlier. The name and mobile number of Court Master shall be published in the cause-list so that Learned Advocates

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may inform their option of hearing through video conferencing well in advance.

- If any Advocate does not turn up in first round, the case may be passed over for second round.
- 7. In case of contested matters, filing of brief written submissions preferably in not more than 5 pages, after its exchanging with the other side/sides would be mandatory for expeditious disposal of the cases.
- 8. All fresh matters may be filed manually or by e-filing. While filing matters manually, learned Advocates will file their cases / documents / petitions / applications in the Stamp Reporter Section while maintaining all precautionary measures as mentioned in Central & State Government Advisory.
- Learned Advocates are advised to minimize the presence of Advocate Clerks in Court premises till complete normalcy returns. Advocate Clerks would be permitted to enter the premises through identity cards only.
- 10. Only those learned Advocates shall be allowed in the court room who have to argue/present the case. No learned Advocate should be present in the court room with the purpose of seeking pass-over. Senior Advocates are advised to take assistance from only one Advocate. Learned Advocates other than Senior Advocates are advised to come alone in the court room.
- At any given time, learned Advocates relating to the case being taken up or next four cases on the list only are advised to remain present in the court room.
- Learned Advocates, Litigants and other Stake-holders appearing in the courts shall be required to wear face mask or face cover. Wearing of hand gloves is preferred.
- 13. Wearing of gown and coat is optional.
- 14. Entry of law interns in the court premises is strictly prohibited.
- 15. As government advisory has required restricted movement for persons aged 65 years and above, learned Advocates/Senior Advocates and all other concerned aged 65 years and above are requested to exercise due caution/avoid physical appearance in the Courts.
- 16. One litigant per case/each side shall be permitted into the court premises through e-pass which shall be issued on the recommendation of the counsel. In case the presence of a litigant is directed by the Hon'ble Court or he is appearing in person, then such litigant shall produce copy of the order directing the presence/e-pass issued at the direction of the court.

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- 17. Entry of Learned Advocates in court premises would be through e-pass. E-Passes shall be issued to the Learned Advocates, who have to appear in the court for the purpose of hearing. These passes will remain valid for a particular day and the entry will be strictly upon presentation of the e-pass. Learned Advocates are advised to generate the e-pass from the High Court website, while providing the specific details i.e. Name of Learned Advocate, Court Number, Case Number and Item Number of Cause List, Zone where the Advocate resides and declaration about his medical fitness.
- 18. All the gates for entry of Learned Advocates, Staff members and Litigants for entering into the premises be equipped with requisite thermal scanners. The medical staff will permit the persons after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms be not allowed to enter the premises.
- The record should be maintained of all persons except Learned Advocates (having e-pass) entering the court premises in the following Performa:

S. No.	Name Aadhar Card No./ Authorized Id Card No.	Address	Purpose of Visit	Mobile No.	Zone
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By maintaining such record, it would be easy to trace the details of persons who entered the premises on a particular date and whom he visited.

- 20. The Learned Advocates, Litigants, Staff Members and other Stake-holders residing in Hot spot/Containment Zones/Restricted Area/Area under Curfew and the persons under Quarantine/Isolation shall not be allowed to enter the premises.
- Persons deputed at entry gates for the purpose of screening shall be equipped with PPE Kits.
- 22. The entry to the Advocate Chambers shall be permissible to the lawyers and litigants having e-pass in terms of Clause 16 & 17. They shall be required to take all the precautions while visiting the Chambers.
- 23. Canteens, Photo Copying shops, Book shops, E-Mitra, Bank and Post office may be opened with required protocol/arrangements as prescribed by Central and State Government.
- 24. Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer may be provided in toilets and court corridors. It must also be ensured that the files presented and listed before the courts are passed through ultraviolet desenitization tunnel and properly sanitized.

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- 25. All the Section In-charge will be under obligation to ensure the compliance of directions issued by the Central and the State Government.
- 26. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
- 27. The consumption of liquor, pan, gutka, tobacco and spitting inside the premises shall be strictly prohibited and to attract prosecution/punishment as per the guidelines of Central & State Government.
- 28. Finger print scanners at the entry points would be completely sealed.
- 29. All the staff members are directed that in case any staff member having flu like symptom is identified, then he should inform the concerned authority.
- 30. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals
- 31. Separate committees of Registrar (Admn.), Registrar (Classification), representative of Bar Council of Rajasthan and Presidents of High Court Bar Associations at Jodhpur/Jaipur already constituted shall supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.
- 32. All above guidelines would be in addition to guidelines issued by Central & State Government.
- 33. The guidelines would be subject to variance as required and ordered by Hon'ble the Chief Justice.

By Order

REGISTRAR GENERAL

No. PA/RG/Misc./2020/972

Date -12.06.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.

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- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

REGISTRAR GENERAL

RAJASTHAN HIGH COURT

No. /PI/2020/20

Date - 12.06.2020

CIRCULAR

While continuing with all preventive measures for effective control and containment of spread of COVID-19, in supersession of all previous directions, following fresh directions are issued for functioning of Subordinate Courts/Special Courts/Tribunals from 15.06.2020 to 28.06.2020 and thereafter from 29.06.2020 till further orders:-

- From 15.06.2020 to 28.06.2020, all the Subordinate Courts/Special Courts/ Tribunals shall function for only urgent matters on all working days and observe the regular working hours. Following shall be deemed to be urgent cases:
 - i. Remands and bail applications, Appeals under Special Acts regarding bail.
 - ii. Injunctions/Stay Applications.
 - iii. Supurdagi Applications.
 - iv. Petty matters which can be disposed by imposing fine only.
 - v. Statements under section 164 Cr.P.C. including dying declarations.
 - vi. The cases which may be disposed of through plead guilty, compromise, withdrawal and with the consent of parties.

vii. Any other matter which the Court considers to be urgent.

- In all cases other than urgent matters, next dates shall be fixed so as to regulate the cause list for regular working of the courts. Cases of final arguments/misc. applications shall be identified and fixed in July 2020 as far as possible.
- 3. Next dates shall be updated in CIS on the same day and shall also be notified on the Notice Board of the Court and local Bar Association.
- Judicial Custody remands shall be given through video conferencing as far as possible.
- 5. Hearing of urgent matters would continue through video conferencing by Vidyo/whatsapp/skype/Jitsi or tele-conferencing or any other convenient mode. For this purpose, All-in-one Computer available in each court and the smart phones with official SIM for electronic service of processes (NSTEP) may be used.
- 6. Filing of only fresh urgent cases/applications may be made on official email address notified by the concerned District Judge with the condition to present hard-copy file soon after the regular work resumes.

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- 7. During above period, besides urgent work, the Subordinate Courts/Special Courts/Tribunals would discharge administrative works such as updating dates/proceedings in CIS, physical verification of files to ensure that there is no difference in manual statistical statement and pendency in CIS, verification and disposal of Malkhana articles, preparation and consignment of record, verification and updation of standing arrest warrants with police record and other like works.
- 8. From 15.06.2020, all the court staff would attend the office except those residing in Containment Zones/Restricted Areas/Area under Curfew and under Quarantine/Isolation who would remain available at home and would not leave the headquarter without permission.
- If any staff member is having flu like symptoms, would immediately inform the concerned Presiding Officer and would take leave as per medical advise.
- 10. The concerned Presiding Officer may permit the court staff to leave for home before the office hours on rotational basis, if the concerned staff has completed the work assigned to him for the day. However, it will be ensured that overall work does not suffer and the tasks are completed in a planned time bound manner.
- 11. From 29.06.2020 onwards, the Subordinate Courts/Special Courts/Tribunals shall resume regular functioning except recording of evidence which shall be started from 01.08.2020. Processes for witnesses in cases which are more than 5 years old and Judicial custody cases be issued so that recording of witnesses may be started from August 2020.
- 12. Keeping in view the local conditions, concerned District & Sessions Judges at District Headquarters and senior most judicial officer at Taluka Headquarters would make necessary arrangements for entry and exit of Lawyers, Litigants and others in the court premises and shall take all required steps for limiting the gathering in court premises and in court rooms.
- 13. Learned Advocates, Litigants and other Stake-holders residing in Containment Zones/Restricted Areas/Area under Curfew and the persons under Quarantine/Isolation shall not be allowed to enter in the court premises.
- 14. The consumption of liquor, pan, gutka, tobacco and spitting inside the court premises shall be strictly prohibited and attract prosecution/punishment as per the guidelines of Central/State Government.

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- 37 15. Learned Advocates, Litigants and other Stake-holders appearing in the courts shall be required to wear face mask or face cover. Wearing of hand gloves is preferred.
- 16. Wearing of coat would be optional till further orders.
- 17. Entry of law interns in the court premises would be strictly prohibited.
- 18. As government advisory has required restricted movement for persons aged 65 years and above, learned Advocates/Senior Advocates and all other concerned aged 65 years and above are requested to exercise due caution/avoid physical appearance in the Courts.
- 19. All the gates for entry of Learned Advocates, Staff members and Litigants for entering into the premises be equipped with requisite thermal scanners. The medical staff will permit the persons after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms be not allowed to enter the premises.
- 20. Canteens, Photo Copying shops, Book shops and E-Mitra kiosks may be opened with required protocol/arrangements as prescribed by Central and State Government.
- Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer may be provided in toilets and court corridors.
- 22. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
- 23. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places in the court premises. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals.
- 24. All the directions and guidelines issued by the Central/State Government from time to time, as applicable, would be strictly followed by all the stakeholders.
- 25. A Committee of one Judicial Officer, Bar President and one senior court staff constituted earlier shall continue to supervise and monitor the situation on daily basis to ensure the compliance of these directions and to take appropriate remedial steps.

By Order

No. Gen/XV/42/2020/3534

Date -12.06.2020

Copy forwarded to the following for information and necessary action:-

- All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 2. Presiding Officers of all the Special Courts and Tribunals.
- 3. All the Bar Associations through the concerned District & Sessions Judges.
- 4. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

CHAR GENERAL REC

No. PA/RG/Misc./2020

Date 09.07.2020

NOTIFICATION

In continuation to this office even number Notification dated 09.07.2020, it is notified that functioning of the Court and Office at Principal Seat, Rajasthan High Court, Jodhpur shall remain suspended on 10.07.2020 (Friday).

By Order

Registrar General

No. PA/RG/Misc./2020/1134

Date - 09.07.2020

- 1. The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan/Asstt. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, The Bar Association, Jaipur.
- 11. The Registrar (Vig.)/(Admn.)/ (Rules) / (Class.) / (Exam.) / OSD(F&I)/ (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. at New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint Registrars/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench Jaipur.

Registrar General

No. PA/RG/Misc./2020

Date : 09/07/2020

NOTIFICATION

A court staff of Principal Seat at Rajasthan High Court, Jodhpur is found Covid-19 Positive. Many staff members have come in direct contact with the affected person which has mandated further sanitization of the entire court premises and taking of other preventive measures by the medical team, therefore, Hon'ble the Chief Justice has directed for suspension of court and office work for today i.e. 09/07/2020 (Thursday) at Principal Seat of the Rajasthan High Court, Jodhpur.

BY ORDER

Ogno? REGISTRAR GENERAL

No. PA/RG/Misc./2020/1131

Date : 09.07.2020

- 1. The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan/Asstt. Solicitor General, Rajasthan
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, The Bar Association, Jaipur.
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. at New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint Registrars/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.



PA/RG/Misc./2020

Date - 28.06.2020

NOTIFICATION

Vide this office Notification No. PA/RG/Misc./2020/972 dated 12.06.2020, wearing of Gown and Coat has been made optional. Wearing of face mask or face cover has been made mandatory for Learned Advocates, litigants and other stakeholders appearing before the Hon'ble Court. In continuation to these directions, use of Face Shield is also permitted while addressing Hon'ble High Court as well as Subordinate Courts/Special Courts/Tribunals.

By Order

REGISTRAR GENERAL

Date 28.06.2020

No. PA/RG/Misc./2020/1047

- 1. The Registrar-Cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.



PA/RG/Misc./2020/

Date - 12.06.2020

NOTIFICATION

While continuing with all preventive measures for effective control and containment of spread of COVID-19, in supersession of all previous directions, Rajasthan High Court would regularly function from 29.06.2020 after the end of summer vacations with following modalities:-

- All the Benches of High Court shall function regularly from 10.30 AM to
 4.30 PM with lunch break from 1.00 PM to 2.00 PM.
- Listing of matters shall be limited to 100 cases in each court and in case fresh/urgent/court date matters are less than 100, matters of other categories may also be listed in each court. Bunch matters shall be counted as one.
- 3. The working hours of the courts and number of cases to be listed can be revised based on working of the system from time to time.
- 4. For hearing purpose, for maintaining sufficient distance between court rooms, subject to location of the court rooms, either even or odd number court rooms shall be used. In the Courtroom, keeping in view the size of the room, chairs be kept at proper distance by reducing the present number of chairs.

The vacant court rooms would be utilized for sitting of the lawyers by providing limited chairs, with requisite distance. Benches in the court corridors would be arranged in such a way to maintain social distancing. It must also be ensured that gathering even in small groups in the entire premises is avoided.

5. Hearing of matters shall be permitted both through physical appearance and video conferencing. The hearing of only fresh and uncontested matters or where all the counsel appearing in a case appear through video conferencing, shall be done through video conferencing. For the purpose of hearing of cases, firstly the matters where counsel are appearing physically shall be taken up. Matters through Video Conferencing shall be taken up between 3.30 PM to 4.30 PM. In case matters where counsel are appearing physically, end prior to 3.30 PM, matters through Video Conferencing can be taken up earlier. The name and mobile number of Court Master shall be published in the cause-list so that Learned Advocates

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may inform their option of hearing through video conferencing well in advance.

- If any Advocate does not turn up in first round, the case may be passed over for second round.
- 7. In case of contested matters, filing of brief written submissions preferably in not more than 5 pages, after its exchanging with the other side/sides would be mandatory for expeditious disposal of the cases.
- 8. All fresh matters may be filed manually or by e-filing. While filing matters manually, learned Advocates will file their cases / documents / petitions / applications in the Stamp Reporter Section while maintaining all precautionary measures as mentioned in Central & State Government Advisory.
- 9. Learned Advocates are advised to minimize the presence of Advocate Clerks in Court premises till complete normalcy returns. Advocate Clerks would be permitted to enter the premises through identity cards only.
- 10. Only those learned Advocates shall be allowed in the court room who have to argue/present the case. No learned Advocate should be present in the court room with the purpose of seeking pass-over. Senior Advocates are advised to take assistance from only one Advocate. Learned Advocates other than Senior Advocates are advised to come alone in the court room.
- 11. At any given time, learned Advocates relating to the case being taken up or next four cases on the list only are advised to remain present in the court room.
- Learned Advocates, Litigants and other Stake-holders appearing in the courts shall be required to wear face mask or face cover. Wearing of hand gloves is preferred.
- 13. Wearing of gown and coat is optional.
- 14. Entry of law interns in the court premises is strictly prohibited.
- 15. As government advisory has required restricted movement for persons aged 65 years and above, learned Advocates/Senior Advocates and all other concerned aged 65 years and above are requested to exercise due caution/avoid physical appearance in the Courts.
- 16. One litigant per case/each side shall be permitted into the court premises through e-pass which shall be issued on the recommendation of the counsel. In case the presence of a litigant is directed by the Hon'ble Court or he is appearing in person, then such litigant shall produce copy of the order directing the presence/e-pass issued at the direction of the court.

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- 17. Entry of Learned Advocates in court premises would be through e-pass. E-Passes shall be issued to the Learned Advocates, who have to appear in the court for the purpose of hearing. These passes will remain valid for a particular day and the entry will be strictly upon presentation of the e-pass. Learned Advocates are advised to generate the e-pass from the High Court website, while providing the specific details i.e. Name of Learned Advocate, Court Number, Case Number and Item Number of Cause List, Zone where the Advocate resides and declaration about his medical fitness.
- 18. All the gates for entry of Learned Advocates, Staff members and Litigants for entering into the premises be equipped with requisite thermal scanners. The medical staff will permit the persons after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms be not allowed to enter the premises.
- 19. The record should be maintained of all persons except Learned Advocates (having e-pass) entering the court premises in the following Performa:

S. No.	Name Aadhar Card No./ Authorized Id Card No.	Address	Purpose of Visit	Mobile No.	Zone
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By maintaining such record, it would be easy to trace the details of persons who entered the premises on a particular date and whom he visited.

- 20. The Learned Advocates, Litigants, Staff Members and other Stake-holders residing in Hot spot/Containment Zones/Restricted Area/Area under Curfew and the persons under Quarantine/Isolation shall not be allowed to enter the premises.
- Persons deputed at entry gates for the purpose of screening shall be equipped with PPE Kits.
- 22. The entry to the Advocate Chambers shall be permissible to the lawyers and litigants having e-pass in terms of Clause 16 & 17. They shall be required to take all the precautions while visiting the Chambers.
- 23. Canteens, Photo Copying shops, Book shops, E-Mitra, Bank and Post office may be opened with required protocol/arrangements as prescribed by Central and State Government.
- 24. Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer may be provided in toilets and court corridors. It must also be ensured that the files presented and listed before the courts are passed through ultraviolet desenitization tunnel and properly sanitized.

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- 25. All the Section In-charge will be under obligation to ensure the compliance of directions issued by the Central and the State Government.
- 26. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
- 27. The consumption of liquor, pan, gutka, tobacco and spitting inside the premises shall be strictly prohibited and to attract prosecution/punishment as per the guidelines of Central & State Government.
- 28. Finger print scanners at the entry points would be completely sealed.
- 29. All the staff members are directed that in case any staff member having flu like symptom is identified, then he should inform the concerned authority.
- 30. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals
- 31. Separate committees of Registrar (Admn.), Registrar (Classification), representative of Bar Council of Rajasthan and Presidents of High Court Bar Associations at Jodhpur/Jaipur already constituted shall supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.
- 32. All above guidelines would be in addition to guidelines issued by Central & State Government.
- 33. The guidelines would be subject to variance as required and ordered by Hon'ble the Chief Justice.

By Order

REGISTRAR GENERAL

No. PA/RG/Misc./2020/972

Date -12.06.2020

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.

- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

REGISTRAR GENERAL

PA/RG/Misc./2020

Date - 30.05.2020

NOTIFICATION

In view of prevailing situation, it is notified that Notifications No. PA/RG/ Misc./2020/689 dated 14.04.2020, No. PA/RG/Misc./2020/724 dated 25.04.2020 and No. PA/RG/Misc./2020/795 dated 17.05.2020 issued for Rajasthan High Court shall continue to remain in force till 14.06.2020.

The cases in which dates from 01.06.2020 to 12.06.2020 have been given, shall stand adjourned to following dates:-

Date already fixed	Next date of hearing
01.06.2020	09.07.2020
02.06.2020	10.07.2020
03.06.2020	13.07.2020
04.06.2020	14.07.2020
05.06.2020	15.07.2020
08.06.2020	16.07.2020
09.06.2020	17.07.2020
10.06.2020	20.07.2020
11.06.2020	21.07.2020
12.06.2020	22.07.2020

By Order

REGISTRAR GENERAL

No. PA/RG/Misc./2020/ 890

Date 30.05.2020

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur

11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.

12. Member Secretary, Rajasthan State Legal Services Authority.

- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

REGISTRAR GENERAL

RAJASTHAN HIGH COURT JODHPUR

NOTIFICATION

NO.06/E.V./2020

Date:18.05.2020

In partial modification of Notification No. 12/E.V./2019 dated 17.10.2019 regarding vacation & holidays in Rajasthan High Court and Rajasthan High Court Calendar 2020, period of summer vacation from 01.06.2020 to 14.06.2020 is rescheduled and declared as working days for the Rajasthan High Court.

BY ORDER (YUDHISTHIR'SHARMA) REGISTRAR (ADMN.)

No.Gen/XII/06/2019/3127

Date: 18-05-2020

- 1. Registrar cum Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court
- 2. P.S. to all the Hon'ble Judges, Rajasthan High Court, Jodhpur/Jaipur Bench Jaipur
- 3. Secretary General, Supreme Court of India, New Delhi
- 4. Registrar General, Rajasthan High Court.
- 5. Registrars, All the High Courts.
- 6. Secretary Department of Law and Justice Government of India, New Delhi
- 7. Secretary to the Government, Department of General Administration, Jaipur
- 8. Secretary to the Government, Department of Finance (Margopay), Jaipur
- 9. Principal Secretary to the Government of Rajasthan, Law and Legal Affairs Department, Jaipur
- 10. Secretary to the Government Home Department Jaipur
- 11. Accountant General, Rajasthan, Jaipur
- 12. Superintendent, Government Central Press, Jaipur for publication in next Rajasthan Rajpatra Edition.

- 13. Registrar(Admn.) Rajasthan High Court Jodhpur/Jaipur Bench
- 14. All Registrars /OSD Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur, and Registrar (H.Q. at New Delhi), Bikaner House, Shahjhan Road, New Delhi-11
- Registrar (Classification) Rajasthan High Court Jodhpur/Jaipur Bench for uploading on website of Rajasthan High Court
- 16. All the District & Sessions Judges.
- 17. The Member Secretary, Rajasthan State Legal Services Authority, Jaipur.
- All Joint Registrars/ Deputy Registrars / Assistant Registrars, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
- 19. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 20. Chief Accounts Officer, Rajasthan High Court, Jodhpur.
- 21. Advocate General, Rajasthan Jaipur.
- 22. All Additional Advocate General, Jodhpur/Jaipur.
- 23. President Rajasthan High Court Advocates Association/ Bar Association, Jodhpur/Jaipur.
- 24. President Rajasthan High Court Lawyers Association Jodhpur.
- 25. President Rajasthan High Court Lawyers Association Jodhpur.
- 26. Secretary Bar Council of Rajasthan, Jodhpur.
- 27. The Government Advocate, Rajasthan Jodhpur/Jaipur.
- 28. Senior Librarian, Rajasthan High Court, Jodhpur/Jaipur.
- 29. All Administrative Officers Judicial/A.A.Os./Court Masters/ Stamp Reporters, Rajasthan High Court, Jodhpur/Jaipur

REGISTRAR (ADMN.)

PA/RG/Misc./2020

Date - 17.05.2020

NOTIFICATION

In view of the fact that the lock-down declared by the Central Government is still continuing, it is notified that Notification No. PA/RG/Misc./2020/689 dated 14.04.2020 and Notification No. PA/RG/Misc./2020/724 dated 25.04.2020 issued for Rajasthan High Court shall remain in force till further orders with the modification that the Benches would function between 08:30 AM and 12:30 PM (with half-an-hour break from 10:00 AM to 10:30 AM).

The cases in which dates from 08.05.2020 to 30.05.2020 have been given, shall stand adjourned to following dates:-

Date already fixed	Next date of hearing
08.05.2020	01.06.2020
11.05.2020	02.06.2020
12.05.2020	03.06.2020
13.05.2020	04.06.2020
14.05.2020	05.06.2020
15.05.2020	08.06.2020
18.05.2020	09.06.2020
19.05.2020	10.06.2020
20.05.2020	11.06.2020
21.05.2020	12.06.2020
22.05.2020	01.07.2020
26.05.2020	02.07.2020
27.05.2020	03.07.2020
28.05.2020	06.07.2020
29.05.2020	07.07.2020
30.05.2020	08.07.2020

By Order

REGISTRAR GENERAL

No. PA/RG/Misc./2020/795

Date 17.05.2020

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.

- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

REGISTRAR GENERAL

PA/RG/Misc./2020

Date - 02.05.2020

NOTIFICATION

In view of the extension of lock-down by the Central Government for two that notified Notification No. from 04.05.2020, it is weeks PA/RG/Misc./2020/689 14.04.2020 and Notification No. dated PA/RG/Misc./2020/724 dated 25.04.2020 issued for Rajasthan High Court shall remain in force till 17.05.2020 and/or till further orders.

It is further notified that although Notification No. 05/EV/2020 dated 02.05.2020 has been issued for observance of morning Court hours from 04.05.2020 to 28.06.2020 but during the lock-down period from 04.05.2020 to 17.05.2020, Hon'ble Benches would function between 8.30 A.M. to 11.00 A.M.

The cases in which dates from 04.05.2020 to 07.05.2020 are given, shall stand adjourned to following dates:-

Date already fixed	Next date of hearing
04.05.2020	27.05.2020
05.05.2020	28.05.2020
06.05.2020	29.05.2020
07.05.2020	30.05.2020

The next dates for the cases fixed from 08.05.2020 to 15.05.2020 shall be notified later on.

By Order

REGISTRAR GENERAL

No. PA/RG/Misc./2020/739

Date 02.05.2020

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.

- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

REGISTRAR GENERAL

No.PA/RG/Misc./2020

Date: 25.04.2020

NOTIFICATION

In continuation of notification No.PA/RG/ Misc./2020/689 dated 14.04.2020 issued for effective control and containment over the spread of Corona Virus, it is notified to all the concerned that the hearing of all the matters at the Principal Seat, Jodhpur and Bench, Jaipur, shall remain suspended with immediate effect till 03/05/2020. However, the imminently emergent cases shall be heard through the video conferencing by the designated Division Bench / Single Bench constituted with the approval of Hon'ble the Chief Justice.

For matters involving imminent emergency, the Advocate concerned / party-in-person shall submit request slips in format already prescribed accompanied with a synopsis of imminent emergency not exceeding one page by any of the following modes as per procedure detailed in the aforesaid notification dated 14.04.2020:-

For Jodhpur

Email address	-	urgentlisting.jodh@hcraj.nic.in
Whatsapp numbers	-	8279081463, 8279081473
High Court website	-	hcraj.nic.in – (Option 'Urgent Listing' is
		available in top bar on home page).
		For Jaipur
Email address	-	urgentlisting.jaipur@hcraj.nic.in
Whatsapp numbers	-	8279081618, 8279081619
High Court website	-	hcrai.nic.in – (Option 'Urgent Listing' is

The necessary approval for hearing of such cases shall be obtained from Hon'ble the Chief Justice for Bench at Jaipur and Senior Judge for the Principal Seat at Jodhpur.

available in top bar on home page).

By Order



No. PA/RG/Misc./2020/724

Date : 25.04.2020

- 1. The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- The Registrar General, Rajasthan High Court.
 Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan/Asstt. Solicitor General, Rajasthan
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, The Bar Association, Jaipur.
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hg. at New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint Registrars/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.



No. No. PA/RG/Misc./2020/

Date 17-4-2020

NOTIFICATION

In compliance of the direction of Hon'ble Supreme Court in Suo Motu Writ (C) No. 5/2020 in Re: Guidelines for Court functioning through video conferencing during Covid-19 pandemic, it is notified that any complaint regarding quality or audibility of the feed during Court proceedings in Rajasthan High Court through video conferencing may be communicated during the proceedings or immediately after its conclusion from BSNL landline or BSNL mobile phones on following numbers:-

1. For Rajasthan High Court, Jodhpur – 14634

2. For Rajasthan High Court, Jaipur Bench - 14635

Mapping of above numbers for other telecom service providers is in process, till then complaints from landline/mobile phones of other telecom service providers may be made on following numbers:-

For Rajasthan High Court, Jodhpur – 0291-2888056
 For Rajasthan High Court, Jaipur Bench – 0141-2227441

By order

Registral

No. PA/RG/Misc./2020/ 701

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Date : 17/4/20

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan/Asstt. Solicitor General, Rajasthan 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur. 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur. 10. President, The Bar Association, Jaipur.
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint Registrars/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur. 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

REGISTRAR GENERAL

No. PA/RG/Misc./2020

Date- 14.04.2020

NOTIFICATION

For effective control and containment over spread of corona virus, in supersession of all previous directions, following directions are issued for Rajasthan High Court which shall remain in force till 03.05.2020 and/or till further orders:-

1. Only matters of extreme urgency shall be taken up

- i. Functioning of Rajasthan High Court shall be restricted only to cases involving extreme urgency.
- ii. Such number of Division and Single Benches at Jodhpur and Jaipur Bench shall be constituted as per direction of Hon'ble the Chief Justice for hearing of the extremely urgent matters. These benches would function between 11.00 am to 01.00 pm. Only those Hon'ble Judges are required to come to court who have been assigned roster for urgent work.
- iii. The matters of extreme urgency which are to be listed shall be determined by the Registrars mentioned hereinbelow-

A bounput		
Registrar Rules-	D.B. Writs, DB Criminal matters, SAW,	
	Civil Appellate Matters	
Registrar Classification –	Criminal (SB Matters)	
Registrar Judicial –	Writs and Civil (SB matters)	
At Jaipur		
Registrar Admn	D.B. Writs, DB Criminal matters, SAW,	
	Civil Appellate Matters	
Registrar Classification –	Criminal (SB Matters)	
Registrar Judicial –	Writs and Civil (SB matters)	

At Jodhpur

iv. Urgent cases will be listed by the Registry on the request of learned advocates by submitting 'request slips' in prescribed format after intimating the opposite counsel, if any between 10.30 am to 12.00 noon every day preferably by any of the following mode:-

For Jodhpur

Email address -	urgentlisting.jodh@hcraj.nic.in
Whatsapp numbers –	8279081463, 8279081473
High Court web site -	hcraj.nic.in – (Option 'Urgent Listing' is
	available in top bar on home page).

For Jaipur

Email address – Whatsapp numbers – High Court web site - urgentlisting.jaipur@hcraj.nic.in 8279081618, 8279081619 hcraj.nic.in – (Option 'Urgent Listing' is available in top bar on home page).

All pending Bail Applications shall be listed before concerned Hon'ble Benches without mentioning.

- v. Request slips for urgent mentioning shall be considered only if Mobile number and email address of the applicant are mentioned. The mobile number and email address will be required for the facility of arguments through video conferencing.
- vi. For filing of petition/applications/pleadings/papers etc. only one advocate or his clerk or litigant in person shall be permitted at filing counters.
- vii. As per directions of Hon'ble Supreme Court vide order dated 23.03.2020 in Suo Motu Writ Petition (Civil) No. 3/2020 In Re: Cognizance for Extension of Limitation, prescribed limitation for filing of petitions/applications/suits/appeals and other proceedings shall stand extended w.e.f. 15th March 2020 till further order/s by Hon'ble Supreme Court.
- viii. Fresh filing of extremely urgent matters may be made through e-filing on e-filing portal in terms of Notification No. PA/RG/Misc./2020 dated 08.04.2020. Urgent filing may also be made through email on above email addresses with the condition that on resuming the regular work, hard-copy shall be submitted. Scanned copy of complete file in the same format with index used in normal hard copy filing should be sent through email. The case filed through email shall be treated to have been filed only if actually taken up by the court for consideration.
- ix. If required, the advocate or party in person may make an application seeking exemption from filing duly attested affidavit in the prevailing circumstances with an undertaking that deficit court fees will be paid subsequently.
- x. Copies of all the Petitions in criminal matters listed on the following day be served by the Registry in advance to the office of the Government Advocate through email or whatsapp.
- xi. The Lawyers shall be at liberty to submit the notes of arguments through email on above email addresses. In addition, the arguments may be

14.4.200

advanced through video conference on 'Jitsi Meet' Application as per the Standard Operating Procedure enclosed with this Notification. If for any reason, the video conferencing cannot be held through 'Jitsi Meet', the conferencing shall be held through Whatsapp Video Call. Therefore, the Advocates/Party-in-Person are requested to mention their whatsapp Mobile number in the Urgent Mentioning Memo/Petition/Application. As far as possible, written submission will be submitted and time of oral arguments would be reduced to the extent possible.

- xii. During the period when Hon'ble Bench(s) would hold sitting, the Advocates/Party-in-Person whose cases are listed will remain ready with their above mentioned whats app Mobile Phone. They are advised to keep their mobile phone free during this period for receiving any call or message from High Court officials. When their matter will be taken up, they will be given whats app video call by the court official, therefore they are advised not to make video call at their own.
- xiii. It is made clear that on consideration of written mentioning and written submissions, if any, the relief as prayed for in urgent matters will be considered and/or the matter shall be suitably adjourned without passing any adverse orders. This clause shall not be applicable if effective hearing has been made.
- 2. The cases in which dates of 15.04.2020 to 30.04.2020 are given, shall stand adjourned to following dates:-

Date already fixed	Next date of hearing
15.04.2020	06.05.2020
16.04.2020	07.05.2020
17.04.2020	08.05.2020
18.04.2020	11.05.2020
20.04.2020	12.05.2020
21.04.2020	13.05.2020
22.04.2020	14.05.2020
23.04.2020	15.05.2020
24.04.2020	18.05.2020
27.04.2020	19.05.2020
28.04.2020	20.05.2020
29.04.2020	21.05.2020
30.04.2020	22.05.2020
01.05.2020	26,05,2020

- 3. In all matters where interim orders are lapsing, they shall be deemed to have been extended till the matter is taken up by the regular court.
- 4. Scanned copy of 'certified copy' of the orders passed by Hon'ble Court in urgent matters including bail applications shall be sent for compliance to concerned District Judge/Chief Judicial Magistrate/Jail authorities through their official email and also telephonically informed by the Registry.
- 5. Only bare essential staff of courts, judicial sections, administrative sections and computer cell required to manage the urgent work would be called on a rotational basis. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Only such staff members are required to come to office who have been specifically directed to do so till 03.05.2020. Remaining staff would not be required to attend the office but will remain available at home during office timings.
- 6. The State Government has imposed ban on the private vehicles, however, judicial officers and court staff have been allowed to use their private vehicles for attending the office, therefore they are directed to carry official identity card with them.
- The Court staff is directed to ensure that all the orders passed by Hon'ble Court are uploaded on CIS immediately after the signature of Hon'ble Judge(s) is obtained.
- 8. Steps to limit the gatherings in court rooms and court premises:
- Entry in the court premises is restricted only to the Advocates/Party-in-Person whose cases are listed or have any other urgent work like obtaining certified copy etc.
- ii. The Presidents and General Secretaries of Rajasthan High Court Bar Associations, Jodhpur and Jaipur may also authorize entry of any advocate in the High Court premises indicating the urgent nature of work.
- iii. Only litigants whose presence is required by the court shall be permitted to attend the court with his lawyer.
- iv. Personal presence of accused persons in Appeals/Revisions shall stand exempted till 31.05.2020.

- v. Entry of Law Students and Interns would remain prohibited in court premises.
- vi. To avoid public gatherings and crowding, no function or other event of mass gathering shall be permitted in the court premises.
- vii. Adverse orders would be avoided for non presence of the counsel of parties.
- viii. Mediation proceedings shall be held only in urgent matters.
- ix. The Advocate General is requested to depute only one Additional Advocate General /Govt. Advocate for each court.
- Number of chairs in court rooms for advocates and litigants shall be reduced and be re-arranged with reasonable distance.
- 9. Not to use bio-metric devices-
- In Rajasthan High Court, Jodhpur, bio-metric access control system shall not be used, instead RFID cards shall be used for entry through access points.
- ii. At Jaipur Bench, Gate No. 5 shall remain closed till 03.05.2020.
- 10. Other preventive measures-
- i. Hand sanitizers would be provided in all court rooms and offices for use of Advocates, litigants and court staff.
- ii. Court staff who deal with files and come in frequent contact with advocates, litigants and visitors shall be provided with masks and gloves for regular use during working hours.
- iii. The advocates are permitted to use masks in courts.
- iv. In all the court rooms and offices, toilets, door handles, chairs, tables, gates, railings and other things shall be disinfected regularly at least twice a day by mopping through 1% Hypochlorite and Benzoic acid. One court staff shall be deputed outside every court for opening of doors.
- v. All canteens and shops selling food articles in the court premises shall

remain closed till 03.05.2020. However, drinking water arrangements shall be duly ensured. One photocopy shop each in the premises of Rajasthan High Court Jodhpur and Jaipur Bench shall be kept open on every working day on rotational basis to be decided by the High Court Bar Association at Jaipur Bench and Registrar Classification cum Nodal Officer at Jodhpur. All preventive measures shall be strictly observed while maintaining social distancing on these shops.

- vi. Court staff suffering from cold/cough or sneezing are advised to take leave and follow the medical advise.
- vii. The Rajasthan State Judicial Academy would suspend all its institutional training programmes till 03.05.2020. The Judicial Academy may also explore the possibilities of online training courses.
- viii. The Advocates having chambers in Rajasthan High Court, Jodhpur and Jaipur Bench are advised against attending their chambers as they would require to be closed due to lack of cleaning and conservancy services.

11. Monitoring

Separate committees of Registrar (Admn.), Registrar Classification, representative of Bar Council of Rajasthan and Presidents of High Court Bar Associations at Jodhpur/Jaipur are constituted to supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.

12. All concerned shall ensure the preventive and remedial measures as instructed or advised from time to time by the Central/State Governments and other competent authorities.

By Order

REGISTRAR GENERAL

No. PA/RG/Misc./2020/689

Date : 14.04.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan/Asstt. Solicitor General, Rajasthan
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, The Bar Association, Jaipur.
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint Registrars/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

REGISTRAR GENERAL

Standard Operating Procedure for participating in the court proceedings through Video Conferencing

- 'Jitsi Meet' Application shall be used for Video Conferencing. It works both on 1. Mobile (Android/iPhone) and Laptops/Desktops.
- 2. Learned Advocates/Parties-in-person are requested to install 'Jitsi Meet' Application in their Mobile Phones from Android Play Store or Apple Store. If someone wants to use the application from Laptop/Desktop, URL https://meet.jit.si/ may be opened in the web browser. The users are not required to make any account in this application.
- Before the scheduled time of sitting of Hon'ble Court, a Link will be sent to 3. concerned Advocates or Parties-in-person through SMS on their mobile number or through email registered in the CIS of High Court. Advocates or Parties-inperson are requested not to share this link with any one as the link is generated to join for their particular case.
- 4. The Advocates or Parties-in-person shall be ready with their Mobile Phones or Laptop/Desktop during the Hon'ble Court sitting timings. They will regularly watch the Display Board which is available on Mobile Apps and Web Site of High Court.

The Advocates/Party-in-Person whose cases are listed at item no. 1 to 5 of Cause List, shall copy the above link in the 'Jitsi Meet' Mobile Application or in web browser application at start time of Hon'ble Court (11.00 am) and they will join the Video Conferencing. The Advocates so joined will wait for their turn and when the case will be taken up by the Hon'ble Court, they will be joined with the Hon'ble Court, if required or directed by Hon'ble Court.

Remaining Advocates/Parties-in-person will copy the above Link in the 'Jitsi Meet' Mobile Application or in web browser application when at least 5th case above their case in cause list is taken up by Hon'ble Court and will join the Video Conferencing. Advocates/Parties-in-person so joined will wait for their turn and when the case will be taken up by the Hon'ble Court, they will be joined with the Hon'ble Court, if required or directed by Hon'ble Court.

- 5. During video conferencing, the Advocates/parties-in-person are requested to keep the screen rotation of their mobile on and to hold the mobile phone in landscape position.
- If for any reason, the video conferencing cannot be held through 'Jitsi Meet', 6. the conferencing shall be held through Whatsapp Video Call. Therefore, the Advocates/Parties-in-Person are requested to make the having whatsapp in the Urgent Mentioning Memo or in Petition/Application.

No. PA/RG/Misc./2020

Date 30.03.2020

NOTIFICATION

In view of prevailing situation and Nation wide lock-down by Government of India till 14.04.2020, the directions issued vide this office Notification No. PA/RG/Misc./2020 dated 24.03.2020 for observance in Rajasthan High Court shall remain in force till 14.04.2020 and/or till further orders.

The cases in which dates from 01.04.2020 to 09.04.2020 are given, shall stand adjourned to following dates:-

D	ate already fixed	Next date of hearing
	01.04.2020	29.04.2020
	03.04.2020	30.04.2020
	07.04.2020	01.05.2020
	08.04.2020	04.05.2020
	09.04.2020	05.05.2020

By Order

REGISTRAR GENERAL

No. PA/RG/Misc./2020/641

Date 30.03.2020

Copy forwarded to the following for information and necessary action:-

1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.

2.P.S. to All Hon'ble Judges, Rajasthan High Court.

3. The Registrar General, Rajasthan High Court.

4.Advocate General, Rajasthan.

5.Addl. Solicitor General, Rajasthan.

6. The Chairman, Bar Council of Rajasthan.

7. President, Rajasthan High Court Advocates' Association, Jodhpur.

8. President, Rajasthan High Court Lawyers' Association, Jodhpur.

9. President, Rajasthan High Court Bar Association, Jaipur.

10.The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.

11.Member Secretary, Rajasthan State Legal Services Authority.

12. The Director, Rajasthan State Judicial Academy, Jodhpur.

13.All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.

14.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

REGISTRAR GENERAL

No. PA/RG/Misc./2020

Date 24.03.2020

NOTIFICATION

For effective control and containment over spread of corona virus, instructions have been issued vide previous notifications. In order to remove any sort of confusion and to further clarify the issues, all the previous directions shall stand superseded and following directions shall remain in force for Rajasthan High Court till 31.03.2020 and/or till further orders:-

1. Only matters of extreme urgency shall be taken up

- i. Functioning of Rajasthan High Court shall be restricted only to cases involving extreme urgency.
- ii. One Division Bench and two Single Benches each at Jodhpur and Jaipur Bench shall be constituted for hearing of the extremely urgent matters as notified from time to time. These benches would function between 11.00 am to 12.30 pm. Only those Hon'ble Judges are required to come to court who have been assigned roster for urgent work.
- iii. The matters of extreme urgency which are to be listed shall be determined by the Registrars mentioned hereinbelow-

	-	
Registrar Rules-	D.B. Writs, DB Criminal matters, SAW,	
	Civil Appellate Matters	
Registrar Classification –	Criminal (SB Matters)	
Registrar Judicial –	Writs and Civil (SB matters)	
At Jaipur		
Registrar Admn	D.B. Writs, DB Criminal matters, SAW,	
	Civil Appellate Matters	
Registrar Classification –	Criminal (SB Matters)	
Registrar Judicial –	Writs and Civil (SB matters)	

At Jodhpur

iv. Urgent cases will be listed by the Registry on the request of learned advocates by submitting 'request slips' in prescribed format after intimating the opposite counsel, if any between 10.30 am to 12.00 noon every day preferably by any of the following mode:-

For Jodhpur

Email address -	urgentlisting.jodh@hcraj.nic.in
Whatsapp numbers –	8279081463, 8279081473
High Court web site -	hcraj.nic.in - (Option 'Urgent Listing' is
	available in top bar on home page).

For Jaipur

Email address –	urgentlisting.jaipur@hcraj.nic.in
Whatsapp numbers –	8279081618, 8279081619
High Court web site -	hcraj.nic.in – (Option 'Urgent Listing' is
	available in top bar on home page).

- v. Request slips for urgent mentioning shall be considered only if Mobile number and email address of the applicant are mentioned. The mobile number and email address will be required for the facility of arguments through video conferencing.
- vi. For filing of petition/applications/pleadings/papers etc. only one advocate or his clerk or litigant in person shall be permitted at filing counters.
- vii. As per directions of Hon'ble Supreme Court vide order dated 23.03.2020 in Suo Motu Writ Petition (Civil) No. 3/2020 In Re: Cognizance for Extension of Limitation, prescribed limitation for filing of petitions/applications/suits/appeals and other proceedings shall stand extended w.e.f. 15th March 2020 till further order/s by Hon'ble Supreme Court.
- viii. Fresh filing of extremely urgent matters may also be made through email on above email addresses with the condition that on resuming the regular work, hard-copy file shall be presented. Scanned copy of complete file in the same format and with index as filed in hard copy should be sent through email. The case filed through email shall be treated to have been filed only if actually taken up by the court for consideration.
- ix. If required, the advocate or party in person may make an application seeking exemption from filing duly attested affidavit in the prevailing circumstances with an undertaking that deficit court fees will be paid subsequently.
- x. The Lawyers shall also be at liberty to submit the notes of arguments through email on above email addresses.
- xi. In addition to the facility of giving written submissions through email, arguments may be advanced through video conference on Whatsapp application. As far as possible, written submission will be given and time of oral arguments would be reduced to the extent possible.
- xii. During the period when Hon'ble Bench(s) would hold sitting, the

advocates or party in person whose cases are listed will remain ready with their Mobile Phone having whats app provided by them in urgent mentioning application. They are advised to keep their mobile phone free during this period for receiving any call or message from High Court officials. When their matter will be taken up, they will be given whats app video call by the court official, therefore they are advised not to make video call at their own.

- xiii. It is made clear that on consideration of written mentioning and written submissions, if any, the relief as prayed for in urgent matters will be considered and/or the matter shall be suitably adjourned without passing any adverse orders.
- 2. The cases in which dates of 20.03.2020 to 31.03.2020 are given, shall stand adjourned to following dates:-

Date already fixed	Next date of hearing
17.03.2020	15.04.2020
18.03.2020	16.04.2020
19.03.2020	17.04.2020
20.03.2020	18.04.2020
23.03.2020	20.04.2020
24.03.2020	21.04.2020
26.03.2020	22.04.2020
27.03.2020	23.04.2020
28.03.2020	24.04.2020
30.03.2020	27.04.2020
31.03.2020	28.04.2020

- 3. In all matters where interim orders are lapsing, they shall be deemed to have been extended till the matter is taken up by the regular court.
- 4. Only bare essential staff of courts, judicial sections and computer cell required to manage the urgent work would be called on a rotational basis. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Only such staff members are required to come to office who have been specifically directed to do so till 31.03.2020. Remaining staff would not be required to attend the office but will remain available at home during office timings.
- 5. The State Government vide order dated 23.03.2020 has imposed ban on the

private vehicles till 31.03.2020, however judicial officers and court staff have been allowed to use their private vehicles for attending the office, therefore they are directed to carry official identity card with them.

 The Court staff is directed to ensure that all the orders passed by Hon'ble Court are uploaded on CIS immediately after the signature of Hon'ble Judge(s) is obtained.

7. Steps to limit the gatherings in court rooms and court premises

- Entry in the court premises is restricted only to the advocates or party in person whose cases are listed or have any other urgent work like obtaining certified copy etc.
- ii. The Presidents and General Secretaries of Rajasthan High Court Bar Associations, Jodhpur and Jaipur may also authorize entry of any advocate in the High Court premises indicating the urgent nature of work.
- iii. Only litigants whose presence is required by the court shall be permitted to attend the court with his lawyer.
- iv. Personal presence of accused persons in Appeals/Revisions shall stand exempted till 31.03.2020.
- v. Entry of Law Students and Interns would remain prohibited in court premises.
- vi. To avoid public gatherings and crowding, no function or other event of mass gathering shall be permitted in the court premises.
- vii. Adverse orders would be avoided for non presence of the counsel of parties.
- viii. Mediation proceedings shall be held only in urgent matters.
- ix. The Advocate General is requested to depute only one Additional Advocate General /Govt. Advocate for each court.
- Number of chairs in court rooms for advocates and litigants shall be reduced and be re-arranged with reasonable distance.

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8. Not to use bio-metric devices-

- i. In Rajasthan High Court, Jodhpur, bio-metric access control system shall not be used, instead RFID cards shall be used for entry through access points.
- ii. At Jaipur Bench, Gate No. 5 shall remain closed till 31.03.2020.

9. Other preventive measures-

- i. Hand sanitizers would be provided in all court rooms and offices for use of Advocates, litigants and court staff.
- ii. Court staff who deal with files and come in frequent contact with advocates, litigants and visitors shall be provided with masks and gloves for regular use during working hours.
- iii. The advocates are permitted to use masks in courts.
- iv. In all the court rooms and offices, toilets, door handles, chairs, tables, gates, railings and other things shall be disinfected regularly at least twice a day by mopping through 1% hypochlorite. One court staff shall be deputed outside every court for opening of doors.
- v. All canteens and shops selling food articles in the court premises shall remain closed till 31.03.2020. However, drinking water arrangements shall be duly ensured.
- vi. Court staff suffering from cold/cough or sneezing are advised to take leave and follow the medical advise.
- vii. The Rajasthan State Judicial Academy would suspend all its institutional training programmes till 31.03.2020.
- viii. The Advocates having chambers in Rajasthan High Court, Jodhpur and Jaipur Bench are advised against attending their chambers as they would require to be closed due to lack of cleaning and conservancy services.

10. Monitoring

Separate committees of Registrar (Admn.), Registrar Classification, representative of Bar Council of Rajasthan and Presidents of High Court Bar Associations at Jodhpur/Jaipur are constituted to supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.

11. All concerned shall ensure the preventive and remedial measures as instructed or advised from time to time by the Central/State Governments and other competent authorities.

By Order

REGISTRAR GENERAL

No. PA/RG/Misc./2020/626

Date 24.03.2020

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 11. Member Secretary, Rajasthan State Legal Services Authority.
- 12. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 13. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 14. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.



No. Estt./HC/2020

Date 23.03.2020

CLARIFICATION

Though the Notification and Circular dated 22.03.2020 issued regarding measures for containment over spread of corona virus are amply clear, however in order to remove any sort of confusion, it is further clarified that only those bare minimum Judicial Officers and staff are required to come to court who have been deputed by the concerned District Judge for urgent work till 31.03.2020.

Personal presence/appearance of parties is also not required for filing or otherwise as for the purpose of limitation, filing of scanned copies of pleadings through email has been allowed in the High Court as well as subordinate courts.

In High Court also, only those Hon'ble Judges are required to come to court who have been assigned roster for urgent work till 31.03.2020. Likewise, only such staff members are required to come to office who have been specifically directed to do so till 31.03.2020.

A fresh circular containing all issues dealt with in earlier notification/circulars shall be issued shortly.

By Order

REGISTRAR GENERAL

No. Estt./HC/2020/620

Date 23.03.2020

Copy forwarded to the following for information and necessary action:-

1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.

2.P.S. to All Hon'ble Judges, Rajasthan High Court.

3. The Registrar General, Rajasthan High Court.

4. Advocate General, Rajasthan.

5.Addl. Solicitor General, Rajasthan.

6. The Chairman, Bar Council of Rajasthan.

7. President, Rajasthan High Court Advocates' Association, Jodhpur.

8. President, Rajasthan High Court Lawyers' Association, Jodhpur.

9. President, Rajasthan High Court Bar Association, Jaipur.

10.The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.

11.Member Secretary, Rajasthan State Legal Services Authority.

12. The Director, Rajasthan State Judicial Academy, Jodhpur.

13.All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.

14.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.



- 1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 2. Presiding Officers of all the Special Courts and Tribunals.
- 3. All the Bar Associations through the concerned District & Sessions Judges.

CE Huew REGISTRAR GENERAL

No. Estt./HC/2020

Date 22.03.2020

NOTIFICATION

In view of Order dated 22.03.2020 of the Government of Rajasthan issued to combat the spread of corona virus, it has become necessary in the changed circumstances, to issue following further instructions for observance in Rajasthan High Court in continuation to earlier Notifications of this office issued in this regard:-

- One Division Bench and two Single Benches each at Jodhpur and Jaipur Bench shall be constituted for hearing of the urgent matters. These benches would function between 11.00 am to 12.30 pm.
- In addition to the existing facility of giving written submissions through email, arguments may be advanced through video conference by Vidyo/Whatsapp/skype or voice calls or other convenient mode.
- 3. The advocates or litigants may submit the note of urgency as per previous directions. On this note, they shall mention their mobile number which is having whatsapp or skype account and email address failing which the urgency note shall not be considered.
- 4. Fresh filing of urgent matters only may also be made through email on above email addresses with the condition that on resuming the regular work, hard-copy file shall be presented. The case shall be treated to have been filed only if actually taken up by the court for consideration. Scanned copy of complete file in the same format and with index as filed in hard copy should be sent through email.
- 5. Only bare essential staff of courts, judicial sections and computer cell required to manage the urgent work would be called. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Remaining staff would not be required to attend the office but will remain available at home during office timings on a rotational basis.
- The Court staff is directed to ensure that all the orders passed by Hon'ble Court are uploaded on CIS immediately after the signature of Hon'ble Judge(s) is obtained.
- All previous directions issued in this regard shall remain in force subject to the instructions issued vide this Notification. Constructions

8. The aforesaid directions shall remain in force till 31.03.2020 and/or till further orders.

By Order

2.200 REGIST R GENERAL

No. Estt./HC/2020/617

Date 22.03.2020

Copy forwarded to the following for information and necessary action:-

1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.

2.P.S. to All Hon'ble Judges, Rajasthan High Court.

3. The Registrar General, Rajasthan High Court.

4.Advocate General, Rajasthan.

5.Addl. Solicitor General, Rajasthan.

6. The Chairman, Bar Council of Rajasthan.

7. President, Rajasthan High Court Advocates' Association, Jodhpur.

8. President, Rajasthan High Court Lawyers' Association, Jodhpur.

9. President, Rajasthan High Court Bar Association, Jaipur.

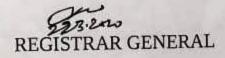
10.The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.

11.Member Secretary, Rajasthan State Legal Services Authority.

12. The Director, Rajasthan State Judicial Academy, Jodhpur.

13.All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.

14.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.



RAJASTHAN HIGH COURT

No. PA/RG/Misc./2020

Date 19.03.2020

NOTIFICATION

In view of the outbreak of Coronavirus (COVID-19), the working strength of non-gazetted staff in the Rajasthan High Court, Jodhpur/Bench at Jaipur shall be reduced by 50% and the staff would be utilized alternatively in the following manner:-

First Batch on duty	First Batch on paid leave	Second Batch on duty	Second Batch on paid leave
23.03.2020 & 24.03.2020	26.03.2020 & 27.03.2020	26.03.2020 & 27.03.2020	23.03.2020 & 24.03.2020
28.03.2020 & 30.03.2020	31.03.2020	31.03.2020	28.03.2020 & 30.03.2020

The Registrar (Admn.) and Registrar(Judicial), Rajasthan High Court Jodhpur and Bench at Jaipur shall issue appropriate orders about the staff who will be on paid leave and on duty during this period.

The aforesaid directions shall remain in force till 31.03.2020 and/or till further orders.

By Order

REGISTRAR GENERAL

No. PA/RG/Misc./2020/ 605

Date 19.03.2020

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar

hq. At New Delhi.

- 11. Member Secretary, Rajasthan State Legal Services Authority. 12. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 13. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 14. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

REGISTRAR GENERAL

RAJASTHAN HIGH COURT

No. PA/RG/Misc./2020

Date 19.03.2020

NOTIFICATION

In view of the fact that the Government of Rajasthan has issued orders under Section 144 Cr.P.C. in the entire State of Rajasthan till 31.03.2020, it has become necessary, in the changed circumstances, to pass the following instructions to be observed in Rajasthan High Court:-

(1) As suggested by Bar representatives, no personal appearance of the advocate(s) will be insisted by the Courts. However, in the interest of public at large, only possible alternate practice has been evolved for submission of written memos for listing of urgent matters through any of the following modes between 10.30 am to 12.00 noon every day after providing the copy of same to opposite counsel, if any through email.

For Jodhpur

Email address -	urgentlisting.jodh@hcraj.nic.in
Whatsapp numbers –	8279081463, 8279081473
High Court web site -	hcraj.nic.in – (Option 'Urgent Listing' will be
	available in top bar on home page).
For Ja	<u>tipur</u>
Email address -	urgentlisting.jaipur@hcraj.nic.in

Email address —	urgentlisting.jaipur@hcraj.nic.in
Whatsapp numbers –	8279081618, 8279081619
High Court web site -	hcraj.nic.in - (Option 'Urgent Listing' will be
	available in top bar on home page).

The Lawyers shall also be at liberty to submit the notes of arguments through email on above email addresses.

(2) The cases in which dates of 20.03.2020 to 31.03.2020 are given, shall stand adjourned to following dates:-

Date already fixed	Next date of hearing
20.03.2020	18.04.2020
23.03.2020	20.04.2020
24.03.2020	21.04.2020
26.03.2020	22.04.2020
27.03.2020	23.04.2020
28.03.2020	24.04.2020
30.03.2020	27.04.2020
31.03.2020	28.04.2020

(3) In all matters where interim orders are lapsing, they shall be deemed to have been extended till the matter is taken up by the regular court.

(4) For filing of petition/applications/pleadings/papers etc. only one advocate or his clerk or litigant in person shall be permitted at filing counters.

(5) It is made clear that on consideration of written mentioning and written submissions, if any, the relief as prayed for in urgent matters will be considered and/or the matter shall be suitably adjourned without passing any adverse orders.

The aforesaid directions shall remain in force till 31.03.2020 and/or till further orders.

By Order

REGISTRAR GENERAL

No. PA/RG/Misc./2020/604

Date 19.03.2020

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 11. Member Secretary, Rajasthan State Legal Services Authority.
- 12. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 13. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 14. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

REGISTRAR GENERAL

RAJASTHAN HIGH COURT, JODHPUR

No. PA/RG/Misc./2020

Date 17.03.2020

NOTIFICATION

In order to have effective control and containment over spread of Novel Corona Virus (COVID-I9), following instructions are issued, in continuation to this office Notification No. PA/RG/Misc./2020 dated 16.03.2020, to be observed in Rajasthan High Court, Jodhpur and Bench at Jaipur:-

1. Only urgent matters shall be taken up

- i. Functioning of Rajasthan High Court shall be restricted only to urgent cases.
- ii. The urgent matters to be listed on the following day shall be determined by the Registrars mentioned hereinbelow-

At Jodhpur

Registrar Rules - D.B. Writs, DB Criminal matters, SAW, Civil Appellate Matters

Registrar Classification – Criminal (SB Matters)

Registrar Judicial – Writs and Civil (SB matters)

At Jaipur

Registrar Admn. - D.B. Writs, DB Criminal matters, SAW, Civil Appellate Matters

Registrar Classification – Criminal (SB Matters)

Registrar Judicial – Writs and Civil (SB matters)

- iii. Urgent cases will be listed by the Registry on the request of learned advocates by submitting 'request slips' signed by the concerned advocate and advocate for opposite party, if any.
- iv. The time for mentioning before the Registrars will be from 10.30 am to 12.00 noon everyday till 31.03.2020 subject to further directions. On 17.03.2020, the said timings will be upto 4.30 pm.
- v. The filing counters in the High Court shall remain open and limitation period shall continue to run as before.
- vi. As far as possible, written submission will be given and time of oral arguments would be reduced to the extent possible.

2. Steps to limit the gatherings in court rooms and court premises

i. Bar Council of Rajasthan and High Court Bar Associations are requested to make the advocates aware to advise and persuade the litigants not to visit the court premises unless it is very essential.

- ii. Only litigants whose presence is required by the court shall be permitted to attend the court with his lawyer. Litigants who are appearing in person shall be permitted entry.
- iii. Personal presence of accused persons in Appeals/Revisions shall stand exempted till 31.03.2020.
- iv. Entry of Law Students and Interns would remain prohibited in court premises.
- v. To avoid public gatherings and crowding, no function or other event of mass gathering shall be permitted in the court premises.
- vi. Adverse orders would be avoided for non presence of the counsel of parties.
- vii. Mediation proceedings shall be held only in urgent matters.
- viii. The Advocate General is requested to depute only one Additional Advocate General /Govt. Advocate for each court.
- ix. Number of chairs in court rooms for advocates and litigants shall be reduced and be re-arranged with reasonable distance.

3. Not to use bio-metric devices-

- i. In Rajasthan High Court, Jodhpur, bio-metric access control system shall not be used, instead RFID cards shall be used for entry through access points.
- ii. At Jaipur Bench, Gate No. 5 shall remain closed till 31.03.2020.

4. Other preventive measures-

- i. Hand sanitizers would be provided in all court rooms and offices for use of Advocates, litigants and court staff.
- ii. Court staff who deal with files and come in frequent contact with advocates, litigants and visitors shall be provided with masks and gloves for regular use during working hours.
- iii. The advocates are permitted to use masks in courts.
- iv. In all the court rooms and offices, toilets, door handles, chairs, tables, gates, railings and other things shall be disinfected regularly at least twice a day by mopping through 1% hypochlorite. One court staff shall be deputed outside every court for opening of doors.
- v. All canteens and shops selling food articles in the court premises shall remain closed till 31.03.2020. However, drinking water arrangements shall be duly ensured.
- vi. Court staff suffering from cold/cough or sneezing are advised to take leave and follow the medical advise.
- vii. The Rajasthan State Judicial Academy would suspend all its institutional training programmes till 31.03.2020.
- 5. State Government be moved for-

73.252

- i. Making available thermal guns for checking temperature of the entrants in premises of Rajasthan High Court.
- ii. Deploying adequate number of para medical personnel in Rajasthan High Court for primary medical check up of the entrants of court premises so that appropriate steps for suspected infectants may be timely taken up.

6. Monitoring

- i. Separate committees of Registrar (Admn.), Registrar Classification, representative of Bar Council of Rajasthan and Presidents of High Court Bar Associations at Jodhpur/Jaipur are constituted to supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.
- All concerned shall ensure the preventive and remedial measures as instructed or advised from time to time by the Central/State Governments and other competent authorities.

By Order

REGISTRAR GENERAL

PA/RG/Misc./2020/591

Date 17.03.2020

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- 6. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 7. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 8. President, Rajasthan High Court Bar Association, Jaipur.
- The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 10. Member Secretary, Rajasthan State Legal Services Authority.
- 11. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 12. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

REGISTRAR GENERAL

RAJASTHAN HIGH COURT, JODHPUR

No. PA/RG/Misc./2020

Date - 17.03.2020

NOTIFICATION

It is notified to all concerned that mentioning for urgent matters may be made before the following Registrars on 17.03.2020 by 04.30 pm by submitting a special slip (format enclosed) signed by the counsel briefly indicating the urgency:-

At Jodhpur

Registrar Rules - D.B. Writs, DB Criminal matters, SAW, Civil Appellate Matters

Registrar Classification – Criminal (SB Matters)

Registrar Judicial – Writs and Civil (SB matters)

At Jaipur Bench

Registrar Admn. - D.B. Writs, DB Criminal matters, SAW, Civil Appellate Matters

Registrar Classification – Criminal (SB Matters)

Registrar Judicial – Writs and Civil (SB matters)

By Order Arassian REGISTRAR GENERAL

No. PA/RG/Misc./2020/587

Date – 17.03.2020

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajathan.
- 6. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 7. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 8. President, Rajasthan High Court Bar Association, Jaipur.
- The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 10. Member Secretary, Rajasthan State Legal Services Authority.
- 11. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 12. The Director, Rajasthan State Judicial Academy, Jodhpur.
- **13.** A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.



Application For Listing of Urgent Case

1.Type of Case

2.Number & Year of Case

3.Date of Filing of the

Petition/Appeal/Application

which is prayed to be listed

4.Date of passing of the

impugned order

5.Matter shall go for

6.Prayer is made on behalf of

: Admission/Order/Further

Arguments/Final Disposal

: Petitioner/Appellant/Applicant Or Non- Petitioner/Respondent Non-Applicant

7.Next Date in the matter (in case where next date has already been fixed by Hon'ble Court or Registrar)

8.Matter is prayed to be Listed on

9.Urgency (In brief)

10.Full Signature of Counsel/Party

11. Mobile Number of Advocate

12.E-Mail Address of Advocate.

13. Full Signature of counsel for opposite party, if any

14.Order on the application

(a) Application is allowed and the matter is directed to be listed on before regular Bench or Before Court No.
(b) Application is rejected

(C) to be moved after.....

Date

Signature of P.S. to Hon'ble Justice.....

RAJASTHAN HIGH COURT

No. PA/RG/Misc./2020/

Date - 16.03.2020

NOTIFICATION

In view of the outbreak of Coronavirus (2019-nCOV), Hon'ble the Chief Justice has been pleased to direct that the functioning of the Rajasthan High Court, Jodhpur and Bench at Jaipur from 17.03.2020 shall be restricted to urgent matters.

All the listed matters before the Rajasthan High Court, Jodhpur and Bench at Jaipur shall stand adjourned to the following dates:-

S.No.	Date already fixed	New date of hearing
1.	17.03.2020	15.04.2020
2.	18.03.2020	16.04.2020
3.	19.03.2020	17.04.2020

This is subject to urgent mentioning by learned counsels before Officer to be nominated after the meeting scheduled on 17.03.2020.

BY ORDER,

016.3.250 REGISTRAR GENERAL

No. PA/RG/Misc./2020/586

Date - 16.03.2020

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. Registrar(Admn.), Rajasthan High Court Bench, Jaipur with request to circulate amongst the Hon'ble Judges at Jaipur Bench through Private Secretaries.
- 4. P.A. to Registrar General, Rajasthan High Court.
- 5. Advocate General, Rajasthan.
- 6. Addl. Solicitor General, Rajathan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 11. Member Secretary, Rajasthan State Legal Services Authority.
- 12. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

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